

**RATIFIED MINUTES OF MEETING No.13/16 OF NORMS COMMITTEE-I (DES-I SECTION)**  
**HELD ON 29.09.2015**

**Please Note**

- (i) In certain cases the decision of the Norms Committee refers to the Recommendations / Observations / Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm may go through the same and respond accordingly.
- (ii) Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned firm and may be responded accordingly.

The meeting No. 13/16 of the Norms Committee (NC-I) for the licensing year 2015-2016 was held on 29.09.2015 under the Chairmanship of Sh. J.M. Gupta Joint Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2015-2020 / Handbook of Procedure Volume. The following Members of the Committee were present in the meeting: -

| Sl.No | Name of the representatives & their Designation | Room No. | Telephone No.                  | Deptt.        |
|-------|-------------------------------------------------|----------|--------------------------------|---------------|
| 1.    | Sh K.K. Tiwari I.A                              | 476      | 23063321                       | DHI, U.B.     |
| 2.    | Sh S.K. Jain, D.O.                              | 428A     | 23063321 Extn.3318<br>23063166 | DIPP, U.B.    |
| 3.    | Sh. Kanwalinder Singh Sodhi, Asstt. Dir. (Mech) | 736A     | 23063802 Extn.2459             | DC(MSME),N.B. |
| 4.    | Sh. Parveen Sharma, Dy.DGFT                     | 302      | 23061562 Extn.146              | DGFT, U.B.    |

*I -The Committee considered the individual cases of the agenda of this meeting generated through the On-line system of NIC. The decisions taken thereon are as under:*

|   |                                                                                                                   |                                          |                                                    |                             |
|---|-------------------------------------------------------------------------------------------------------------------|------------------------------------------|----------------------------------------------------|-----------------------------|
| 1 | <b>Case No.:2/4/80-ALC2/2015</b>                                                                                  | <b>Party Name: TERUMO PENPOL LIMITED</b> | <b>Meet No/Date:13/80-ALC2/2015<br/>29.09.2015</b> | <b>Status:<br/>Deferred</b> |
|   | HQ File<br>:01/80/050/00073/AM16/                                                                                 | RLA File<br>:53/21/040/00002/AM10/       | Lic.No/Date:5310008377<br>28.05.2009               | Defer<br>Date:10.11.2015    |
|   | <b>Decision:</b> This case is a part of manual agenda and has been considered at SI.No. 409 of the manual agenda. |                                          |                                                    |                             |

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| 2 | <b>Case No.:15/11/80-ALC2/2012</b> | <b>Party Name: YOKOGAWA INDIA LIMITED</b> | <b>Meet No/Date:13/80-ALC2/2015<br/>29.09.2015</b> | <b>Status:<br/>Deferred</b> |
|   | HQ File<br>:01/80/050/00229/AM13/  | RLA File<br>:07/21/040/00120/AM13/        | Lic.No/Date:0710088440<br>24.05.2012               | Defer<br>Date:10.11.2015    |



**Decision :** The Committee noted that the firm has been asked to furnish a certificate from the duly, authorized officer of Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas to the effect that the said goods are required for petroleum operations vide letter dated 20.06.2014. The Committee decided to reiterate its earlier decision for the necessary document. The Committee also noted that M/s GE Indian Industrial Private Ltd. was issued an AA No. 3110060945 dated 30.10.2013 for supply of goods in connection with petroleum operations. In this regard, the firm was requested to produce an Essentiality Certificate issued by the Directorate General of Hydrocarbons. The Committee noticed that the firm has produced the requisite certificate issued by the Directorate General of Hydrocarbons on 04.02.2014. The Committee decided that this position should be mentioned in the reminder to the firm. Accordingly, a letter was issued to firm on 02.01.2015 asking them to furnish requisite DGHC Certificate as its supply is to ONGC, Mumbai under deemed export category. The Committee further noted that the firm vide its letter dated 30.01.2015 has submitted a reply but has, not submitted the requisite certificate. The Committee noted that letter dated 11.09.2015 has been sent to the firm to submit the requisite certificate, but the same has not been received yet. The Committee decided to reiterate its earlier decision of production of the requisite certificate and decided to issue another reminder to the firm. Case is deferred to 10.11.2015.

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| <b>Case No.:</b> 15/26/80-ALC2/2012                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                            | <b>Party Name:</b> LARSEN & TOUBRO LIMITED | <b>Meet No/Date:</b> 13/80-ALC2/2015<br>29.09.2015 | <b>Status:</b><br><b>Deferred</b> |
| HQ File<br>:01/80/050/00576/AM13/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                              | RLA File<br>:03/95/040/00791/AM13/         | Lic.No/Date:0310722249<br>29.01.2013               | Defer<br>Date:10.11.2015          |
| <p><b>Decision :</b> The Committee noted that the firm has been asked to furnish a certificate from the duly, authorized officer of Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas to the effect that the said goods are required for petroleum operations vide letter dated 20.06.2014. The Committee decided to reiterate its earlier decision for the necessary document. The Committee also noted that M/s GE Indian Industrial Private Ltd. was issued an AA No. 3110060945 dated 30.10.2013 for supply of goods in connection with petroleum operations. In this regard, the firm was requested to produce an Essentiality Certificate issued by the Directorate General of Hydrocarbons. The Committee noticed that the firm has produced the requisite certificate issued by the Directorate General of Hydrocarbons on 04.02.2014. The Committee decided that this position should be mentioned in the reminder to the firm. Accordingly, a letter was issued to firm on 02.01.2015 asking them to furnish requisite DGHC Certificate as its supply is to ONGC, Mumbai under deemed export category. The Committee further noted that the firm vide its letter dated 30.01.2015 has submitted a reply but has, not submitted the requisite certificate. The Committee noted that letter dated 11.09.2015 has been sent to the firm to submit the requisite certificate, but the same has not been received yet. The Committee decided to reiterate its earlier decision of production of the requisite certificate and decided to issue another reminder to the firm. Case is deferred to 10.11.2015.</p> |                                            |                                                    |                                   |

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| <b>Case No.:</b> 1/26/80-ALC2/2012                                                                                                                                                                                                                                                                                       | <b>Party Name:</b> NETAFIM IRRIGATION INDIA PVT.LTD. | <b>Meet No/Date:</b> 13/80-ALC2/2015<br>29.09.2015 | <b>Status:</b><br><b>Deferred</b> |
| HQ File<br>:01/80/050/00562/AM13/                                                                                                                                                                                                                                                                                        | RLA File<br>:34/24/040/00249/AM13/                   | Lic.No/Date:3410036266<br>26.02.2013               | Defer<br>Date:10.11.2015          |
| <p><b>Decision:</b> The Committee noted that C&amp;PC has issued deficiency letter directly to the firm on 01.07.2015. The firm has not submitted any information in response to DGFT reminder sent on 11.09.2015 and decided to send a final reminder to the firm to furnish reply. Case is deferred to 10.11.2015.</p> |                                                      |                                                    |                                   |



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| 5 | <b>Case No.:33/8/80-ALC2/2013</b>                                                                                                                                                                                                                                                                                                      | Party Name:<br>THYSSENKRUPP<br>INDUSTRIES INDIA<br>PVT.LTD | Meet No/Date:13/80-<br>ALC2/2015<br>29.09.2015 | <b>Status:</b><br><b>Deferred</b> |
|   | HQ File<br>:01/80/050/00143/AM14/                                                                                                                                                                                                                                                                                                      | RLA File<br>:03/95/040/00063/AM14/                         | Lic.No/Date:0310733011<br>01.05.2013           | Defer<br>Date:10.11.2015          |
|   | <b>Decision:</b> The Committee noted that DHI comments dated 11.10.2013 have been received. NC also noted that the firm is making supply against invalidation letter of EPCG and the matter has been referred to EPCG Division and decided to remind EPCG Division to furnish comments on the same.<br>Case is deferred to 10.11.2015. |                                                            |                                                |                                   |

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| 6 | <b>Case No.:3/6/80-ALC2/2013</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                               | Party Name: BOTIL OIL<br>TOOLS INDIA PVT<br>LTD(FORMERLY BAKER<br>OIL | Meet No/Date:13/80-<br>ALC2/2015<br>29.09.2015 | <b>Status:</b><br><b>Deferred</b> |
|   | HQ File<br>:01/80/050/00094/AM14/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                              | RLA File<br>:05/23/040/00016/AM14/                                    | Lic.No/Date:0510353884<br>13.05.2013           | Defer<br>Date:10.11.2015          |
|   | <b>Decision :</b> The Committee noted that the firm has been asked to furnish a certificate from the duly authorized officer of Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas to the effect that the said goods are required for petroleum operations vide letter dated 20.06.2014. The Committee decided to reiterate its earlier decision for the necessary document. The Committee also noted that M/s GE Indian Industrial Private Ltd. was issued an AA No. 3110060945 dated 30.10.2013 for supply of goods in connection with petroleum operations. In this regard, the firm was requested to produce an Essentiality Certificate issued by the Directorate General of Hydrocarbons. The Committee noticed that the firm has produced the requisite certificate issued by the Directorate General of Hydrocarbons on 04.02.2014. The Committee decided that this position should be mentioned in the reminder to the firm. Accordingly, a letter was issued to firm on 02.01.2015 asking them to furnish requisite DGHC Certificate <b>as its supply is to ONGC, Assam under deemed export category.</b> The Committee further noted that the firm has submitted representations for certain Advance Authorization requesting that they may be granted waiver from submission of the requisite certificate. The Committee also noted that these representations were forwarded to Policy VI Section of the DGFT for taking up the matter with TRU, D/o Revenue, Ministry of Finance and <b>decided to remind them to expedite reply.</b><br>Case is deferred to 10.11.2015. |                                                                       |                                                |                                   |

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| 7 | <b>Case No.:2/13/80-ALC2/2014</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                        | Party Name: RAGHU<br>VAMSI MACHINE TOOLS<br>PRIVATE LIMITED | Meet No/Date:13/80-<br>ALC2/2015<br>29.09.2015 | <b>Status:</b><br><b>Deferred</b> |
|   | HQ File<br>:01/80/050/00321/AM15/                                                                                                                                                                                                                                                                                                                                                                                                                                                                        | RLA File<br>:09/24/040/00074/AM14/                          | Lic.No/Date:0910056105<br>23.05.2013           | Defer<br>Date:10.11.2015          |
|   | <b>Decision:</b> The Committee noted that MSME representative has informed that an e-mail dated 16.04.2015 asking the firm to submit excel sheet of calculation has been sent to the firm with a copy to DGFT. Reminder from DGFT to the firm was issued on 28.07.2015 and final reminder was sent on 11.09.2015. NC decided to wait for another 15 days and to reject the case if no information is received, with the direction to pay the applicable customs duty.<br>Case is deferred to 10.11.2015. |                                                             |                                                |                                   |

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| 8 | <b>Case No.:9/7/80-ALC2/2014</b> | Party Name: PRANITA<br>ENGINEERING SOLUTIONS<br>PRIVATE LIMITED, | Meet No/Date:13/80-<br>ALC2/2015<br>29.09.2015 | <b>Status:</b><br><b>Approved</b> |
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| HQ File<br>:01/80/050/00146/AM15/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                         | RLA File<br>:07/24/040/00066/AM14/ | Lic.No/Date:0710096215<br>26.06.2013 |  |
| <b>Decision:</b> The Committee observed that MSME has provided its written recommendations, taking into account the valuation report dated 22.07.2015 from MSME – DI, Bangalore, wherein huge wastage has been recommended. It was clarified by the technical authorities that in the manufacture of parts pertaining to Aerospace Industry there is huge wastage as welding is not permissible and the parts are manufactured by the process of machining etc.. The Committee decided to ratify the norms based upon the written recommendations of MSME vide their Note No. 30(104)/14-ME dated 29.09.2015 (copy to be sent to the RA and Firm).<br><br>RA may take action accordingly. |                                    |                                      |  |

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| 9 | <b>Case No.:14/15/80-ALC2/2013</b>                                                                                                                                                                                                                                                                   | Party Name: AUTOMAT IRRIGATION PVT. LTD. | Meet No/Date:13/80-ALC2/2015<br>29.09.2015 | <b>Status:</b><br><b>Deferred</b> |
|   | HQ File<br>:01/80/050/00270/AM14/                                                                                                                                                                                                                                                                    | RLA File<br>:05/23/040/00199/AM14/       | Lic.No/Date:0510362949<br>20.08.2013       | Defer<br>Date:10.11.2015          |
|   | <b>Decision:</b> The Committee noted that C&PC was reminded on 02.01.2015 for the comments followed by reminders on 20.03.2015, 18.05.2015 and D.O Letter from Chairman to JS, C&PC on 23.07.2015 and decided to issue reminder to the C&PC to expedite comments.<br>Case is deferred to 10.11.2015. |                                          |                                            |                                   |

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| 10 | <b>Case No.:54/15/80-ALC2/2013</b>                                                                                                                                                                                                             | Party Name: SEC INDUSTRIES PVT.LTD., | Meet No/Date:13/80-ALC2/2015<br>29.09.2015 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File<br>:01/80/050/00310/AM14/                                                                                                                                                                                                              | RLA File<br>:09/24/040/00218/AM14/   | Lic.No/Date:0910057395<br>28.08.2013       | Defer<br>Date:10.11.2015          |
|    | <b>Decision:</b> The Committee noted that MSME has sought certain information from the firm and the firm in its mail dated 26.09.2015 to the TA MSME has intimated to provide the information by 08.10.2015.<br>Case is deferred to 10.11.2015 |                                      |                                            |                                   |

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| 11 | <b>Case No.:36/15/80-ALC2/2013</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                             | Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL | Meet No/Date:13/80-ALC2/2015<br>29.09.2015 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File<br>:01/80/050/00292/AM14/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                              | RLA File<br>:05/23/040/00225/AM14/                           | Lic.No/Date:0510364996<br>09.09.2013       | Defer<br>Date:10.11.2015          |
|    | <b>Decision :</b> The Committee noted that the firm has been asked to furnish a certificate from the duly authorized officer of Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas to the effect that the said goods are required for petroleum operations vide letter dated 20.06.2014. The Committee decided to reiterate its earlier decision for the necessary document.<br>The Committee also noted that M/s GE Indian Industrial Private Ltd. was issued an AA No. 3110060945 dated 30.10.2013 for supply of goods in connection with petroleum operations. In this regard, the firm was requested to produce an Essentiality Certificate issued by the Directorate General of Hydrocarbons. The Committee noticed that the firm has produced the requisite certificate issued by the Directorate General of Hydrocarbons on 04.02.2014. The Committee decided that this position should be mentioned in the reminder to the firm. Accordingly, a letter was issued to firm on 02.01.2015 asking them to furnish requisite DGHC Certificate as its <b>supply is to ONGC, Vadodara under deemed export category.</b><br>The Committee further noted that the firm has submitted representations for certain Advance Authorization |                                                              |                                            |                                   |



requesting that they may be granted waiver from submission of the requisite certificate. The Committee also noted that these representations were forwarded to Policy VI Section of the DGFT for taking up the matter with TRU, D/o Revenue, Ministry of Finance and **decided to remind them for reply.**

Case is deferred to 10.11.2015.

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| 12                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                              | <b>Case No.:46/15/80-ALC2/2013</b> | Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL | Meet No/Date:13/80-ALC2/2015<br>29.09.2015 | <b>Status:</b><br><b>Deferred</b> |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                 | HQ File<br>:01/80/050/00302/AM14/  | RLA File<br>:05/23/040/00245/AM14/                           | Lic.No/Date:0510366074<br>19.09.2013       | Defer<br>Date:10.11.2015          |
| <p><b>Decision :</b> The Committee noted that the firm has been asked to furnish a certificate from the duly authorized officer of Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas to the effect that the said goods are required for petroleum operations vide letter dated 20.06.2014. The Committee decided to reiterate its earlier decision for the necessary document.</p> <p>The Committee also noted that M/s GE Indian Industrial Private Ltd. was issued an AA No. 3110060945 dated 30.10.2013 for supply of goods in connection with petroleum operations. In this regard, the firm was requested to produce an Essentiality Certificate issued by the Directorate General of Hydrocarbons. The Committee noticed that the firm has produced the requisite certificate issued by the Directorate General of Hydrocarbons on 04.02.2014. The Committee decided that this position should be mentioned in the reminder to the firm. Accordingly, a letter was issued to firm on 02.01.2015 asking them to furnish requisite DGHC Certificate <b>as its supply is to ONGC, Delhi under deemed export category.</b></p> <p>The Committee further noted that the firm has submitted representations for certain Advance Authorization requesting that they may be granted waiver from submission of the requisite certificate. The Committee also noted that these representations were forwarded to Policy VI Section of the DGFT for taking up the matter with TRU, D/o Revenue, Ministry of Finance and <b>decided to remind them for reply.</b></p> <p>Case is deferred to 10.11.2015.</p> |                                    |                                                              |                                            |                                   |

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| 13                                                                                                                                                                                                                                                                                                                          | <b>Case No.:34/18/80-ALC2/2013</b> | Party Name: LARSEN & TOUBRO LIMITED | Meet No/Date:13/80-ALC2/2015<br>29.09.2015 | <b>Status:</b><br><b>Deferred</b> |
|                                                                                                                                                                                                                                                                                                                             | HQ File<br>:01/80/050/00364/AM14/  | RLA File<br>:03/95/040/00268/AM14/  | Lic.No/Date:0310751272<br>26.09.2013       | Defer<br>Date:10.11.2015          |
| <p><b>Decision:</b> The Committee noted that application of the firm was forwarded to DRDO for comments on 24.11.2014 followed by reminders on 29.04.2015, 30.06.2015, 28.07.2015 and 11.09.2015 for comments and decided to send another reminder to them to expedite comments.</p> <p>Case is deferred to 10.11.2015.</p> |                                    |                                     |                                            |                                   |

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| 14                                                                                                                          | <b>Case No.:21/18/80-ALC2/2013</b> | Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL | Meet No/Date:13/80-ALC2/2015<br>29.09.2015 | <b>Status:</b><br><b>Deferred</b> |
|                                                                                                                             | HQ File<br>:01/80/050/00351/AM14/  | RLA File<br>:05/23/040/00273/AM14/                           | Lic.No/Date:0510367148<br>30.09.2013       | Defer<br>Date:10.11.2015          |
| <p><b>Decision :</b> The Committee noted that the firm has been asked to furnish a certificate from the duly authorized</p> |                                    |                                                              |                                            |                                   |



officer of Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas to the effect that the said goods are required for petroleum operations vide letter dated 20.06.2014. The Committee decided to reiterate its earlier decision for the necessary document.

The Committee also noted that M/s GE Indian Industrial Private Ltd. was issued an AA No. 3110060945 dated 30.10.2013 for supply of goods in connection with petroleum operations. In this regard, the firm was requested to produce an Essentiality Certificate issued by the Directorate General of Hydrocarbons. The Committee noticed that the firm has produced the requisite certificate issued by the Directorate General of Hydrocarbons on 04.02.2014. The Committee decided that this position should be mentioned in the reminder to the firm. Accordingly, a letter was issued to firm on 02.01.2015 asking them to furnish requisite DGHC Certificate **as its supply is to ONGC, Mumbai under deemed export category.**

The Committee further noted that the firm has submitted representations for certain Advance Authorization requesting that they may be granted waiver from submission of the requisite certificate. The Committee also noted that these representations were forwarded to Policy VI Section of the DGFT for taking up the matter with TRU, D/o Revenue, Ministry of Finance and **decided to remind them for reply.**

Case is deferred to 10.11.2015.

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| 15                                                                                                                                                                                                                            | Case No.:9/18/80-ALC2/2013     | Party Name: ALSTOM INDIA LIMITED, | Meet No/Date:13/80-ALC2/2015<br>29.09.2015 | Status:<br>Approved |
|                                                                                                                                                                                                                               | HQ File :01/80/050/00339/AM14/ | RLA File :32/21/040/00111/AM14/   | Lic.No/Date:3210068243<br>07.10.2013       |                     |
| <b>Decision:</b> The Committee decided to ratify the norms based upon the written comments vide note No. 17(25)/2014-IPHW dated 17.09.2015 from the DEIT (copy to be sent to RA and firm).<br>RA may take action accordingly. |                                |                                   |                                            |                     |

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| 16                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                    | Case No.:31/18/80-ALC2/2013    | Party Name: GE INDIA INDUSTRIAL PRIVATE LIMITED | Meet No/Date:13/80-ALC2/2015<br>29.09.2015 | Status:<br>Deferred      |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                       | HQ File :01/80/050/00361/AM14/ | RLA File :31/83/040/00126/AM14/                 | Lic.No/Date:3110060945<br>30.10.2013       | Defer<br>Date:10.11.2015 |
| <b>Decision:</b> The committee noted that DHI vide UO No.3 (91)/13-TSW (B) dated 31.08.2015 has informed that although the firm has submitted reply dated 03.08.2015, however, it has not provided information as called for in their deficiency letter dated 02.07.2014. NC decided to send a reminder to the firm to furnish complete reply <b>to the deficiency letter dated 02.07.2014</b> immediately. The firm has submitted essentiality certificate from DGHC as its supply is to Reliance Industries, Mumbai under deemed export category.<br>Case is deferred to 10.11.2015 |                                |                                                 |                                            |                          |

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| 17                                                                                                                                                                                                                                                    | Case No.:4/21/80-ALC2/2013     | Party Name: CARDINAL YACHTS     | Meet No/Date:13/80-ALC2/2015<br>29.09.2015 | Status:<br>Rejected |
|                                                                                                                                                                                                                                                       | HQ File :01/80/050/00400/AM14/ | RLA File :03/94/040/00516/AM14/ | Lic.No/Date:0310756453<br>31.10.2013       |                     |
| <b>Decision:</b> The Committee decided to reject the case with the direction to pay applicable customs duty since the firm has not submitted information in response to the final reminder sent on 28.07.2015.<br><br>RA may take action accordingly. |                                |                                 |                                            |                     |

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| 18 | Case No.:20/24/80- | Party Name: ZENITH | Meet No/Date:13/80-ALC2/2015 | Status: |
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|                                                                                                                                                                                                                                                                                                                                                                                                                                                                     | <b>ALC2/2013</b>                  | PRECISION PVT LTD .,               | 29.09.2015                           | <b>Deferred</b>          |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                                     | HQ File<br>:01/80/050/00497/AM14/ | RLA File<br>:07/24/040/00248/AM14/ | Lic.No/Date:0710099453<br>07.11.2013 | Defer<br>Date:10.11.2015 |
| <b>Decision :</b> The Committee noted that RA & firm has not furnished reply to the letter sent to them on 30.07.2015 and reminder sent on 11.09.2015 seeking clarification on value addition in respect of item No.3 & 4 is less than 15% and therefore decided to send a final reminder to them to expedite reply. Recommendation from MSME vide ID Note No. 30(133)13-ME dated 15.06.2015 for this case has been received.<br><br>Case is deferred to 10.11.2015 |                                   |                                    |                                      |                          |

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| 19                                                                                                                                                                                                                | <b>Case No.:44/3/80-ALC2/2014</b> | Party Name: DYNAMATIC TECHNOLOGIES LIMITED, | Meet No/Date:13/80-ALC2/2015<br>29.09.2015 | <b>Status: Deferred</b>  |
|                                                                                                                                                                                                                   | HQ File<br>:01/80/050/00055/AM15/ | RLA File<br>:07/24/040/00275/AM14/          | Lic.No/Date:0710099970<br>26.11.2013       | Defer<br>Date:10.11.2015 |
| <b>Decision:</b> The Committee noted that the reply dated 06.04.2015 has been sent to MSME on 21.04.2015 and decided to issue a reminder to the MSME to expedite the comments.<br>Case is deferred to 10.11.2015. |                                   |                                             |                                            |                          |

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| 20                                                                                                                                                                  | <b>Case No.:14/21/80-ALC2/2013</b> | Party Name: ALSTOM INDIA LIMITED,  | Meet No/Date:13/80-ALC2/2015<br>29.09.2015 | <b>Status: Deferred</b>  |
|                                                                                                                                                                     | HQ File<br>:01/80/050/00410/AM14/  | RLA File<br>:32/21/040/00141/AM14/ | Lic.No/Date:3210070400<br>28.11.2013       | Defer<br>Date:10.11.2015 |
| <b>Decision:</b> The Committee noted that reply dated 27.08.2015 has been sent to DEIT on 14.09.2015 and decided to await comments. Case is deferred to 10.11.2015. |                                    |                                    |                                            |                          |

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| 21                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                      | <b>Case No.:22/21/80-ALC2/2013</b> | Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL | Meet No/Date:13/80-ALC2/2015<br>29.09.2015 | <b>Status: Deferred</b>  |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                         | HQ File<br>:01/80/050/00418/AM14/  | RLA File<br>:05/23/040/00343/AM14/                           | Lic.No/Date:0510372329<br>29.11.2013       | Defer<br>Date:10.11.2015 |
| <b>Decision :</b> The Committee noted that the firm has been asked to furnish a certificate from the duly authorized officer of Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas to the effect that the said goods are required for petroleum operations vide letter dated 20.06.2014. The Committee decided to reiterate its earlier decision for the necessary document.<br>The Committee also noted that M/s GE Indian Industrial Private Ltd. was issued an AA No. 3110060945 dated 30.10.2013 for supply of goods in connection with petroleum operations. In this regard, the firm was requested to produce an Essentiality Certificate issued by the Directorate General of Hydrocarbons. The Committee noticed that the firm has produced the requisite certificate issued by the Directorate General of Hydrocarbons on 04.02.2014. The Committee decided that this position should be mentioned in the reminder to the firm. Accordingly, a letter was issued to firm on 02.01.2015 asking them to furnish requisite DGHC Certificate <b>as its supply is to ONGC, Mumbai under deemed export category.</b><br>The Committee further noted that the firm has submitted representations for certain Advance Authorization requesting that they may be granted waiver from submission of the requisite certificate. The Committee also noted that these representations were forwarded to Policy VI Section of the DGFT for taking up the matter with |                                    |                                                              |                                            |                          |



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|  | TRU, D/o Revenue, Ministry of Finance and decided to remind them for reply.<br>Case is deferred to 10.11.2015. |  |  |
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| 22 | <b>Case No.:</b> 1/23/80-ALC2/2013                                                                                                                                                                                                                                                | Party Name: APEX TEST TECHNOLOGIES, | Meet No/Date:13/80-ALC2/2015<br>29.09.2015 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File<br>:01/80/050/00427/AM14/                                                                                                                                                                                                                                                 | RLA File<br>:07/24/040/00310/AM14/  | Lic.No/Date:0710101331<br>17.01.2014       | Defer<br>Date:10.11.2015          |
|    | <b>Decision :</b> The Committee noted that firm's reply dated 16.03.2015 has been sent to DEIT on 23.03.2015 followed by reminder on 24.06.2015, 20.07.2015 and 11.09.2015 for comments and decided to remind DEIT again to expedite comments.<br>Case is deferred to 10.11.2015. |                                     |                                            |                                   |

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| 23 | <b>Case No.:</b> 21/7/80-ALC2/2014                                                                                                                                                                                                                                                                  | Party Name: DYNAMATIC TECHNOLOGIES LIMITED, | Meet No/Date:13/80-ALC2/2015<br>29.09.2015 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File<br>:01/80/050/00158/AM15/                                                                                                                                                                                                                                                                   | RLA File<br>:07/24/040/00357/AM14/          | Lic.No/Date:0710101865<br>03.02.2014       | Defer<br>Date:10.11.2015          |
|    | <b>Decision:</b> The Committee noted that the firm's reply dated 18.12.2014 has been sent to MSME on 02.01.2015 followed by reminders dated 19.03.2015, 24.06.2015 and 11.09.2015 for comments and decided to issue a reminder to MSME to expedite comments.<br><br>Case is deferred to 10.11.2015. |                                             |                                            |                                   |

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| 24 | <b>Case No.:</b> 11/7/80-ALC2/2014                                                                                                                                                                                                                                                                                                                                                                                                                            | Party Name: SUTURES INDIA PRIVATE LIMITED, | Meet No/Date:13/80-ALC2/2015<br>29.09.2015 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File<br>:01/80/050/00148/AM15/                                                                                                                                                                                                                                                                                                                                                                                                                             | RLA File<br>:07/24/040/00444/AM14/         | Lic.No/Date:0710102920<br>14.03.2014       | Defer Date:10.11.2015             |
|    | <b>Decision:</b> The Committee noted that C&PC have sent its written recommendations vide Note No. 46011/77/2014-PC II dated 09.09.2015 wherein the import item has been allowed as 0.7302 kg for 1 kg of export product. The Committee also noted that the unit has applied for 36000 kg of import item against 36000 kg of export item. As such the Committee decided to request the C&PC to review its recommendations.<br>Case is deferred to 10.11.2015. |                                            |                                            |                                   |

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| 25 | <b>Case No.:</b> 3/4/80-ALC2/2015                                                                                                                                                                                                                                               | Party Name: FREEDOM OPHTHALMIC PRIVATE LIMITED, | Meet No/Date:13/80-ALC2/2015<br>29.09.2015 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File<br>:01/80/050/00074/AM16/                                                                                                                                                                                                                                               | RLA File<br>:04/24/040/00002/AM15/              | Lic.No/Date:0410156914<br>08.04.2014       | Defer Date:10.11.2015             |
|    | <b>Decision:</b> The Committee noted that the firm and RA have been reminded to send hard copy of the application on 28.07.2015 and 11.09.2015 and decided to send a final reminder to them to send hard copy of the application immediately.<br>Case is deferred to 10.11.2015 |                                                 |                                            |                                   |

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| 26 | <b>Case No.:</b> 31/7/80-ALC2/2014 | Party Name: GAS TECH | Meet No/Date:13/80- | <b>Status:</b> |
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|                                                                                                                                                                                                                                           |                                   | PROCESS ENGINEERING<br>INDIA PVT. LTD., | ALC2/2015<br>29.09.2015              | Approved |
|                                                                                                                                                                                                                                           | HQ File<br>:01/80/050/00168/AM15/ | RLA File<br>:05/23/040/00468/AM14/      | Lic.No/Date:0510384861<br>24.04.2014 |          |
| <b>Decision:</b> The Committee decided to ratify the norms, as per GN-4 for Engineering Products, based upon the DIPP Note No. 12/80/2015-TSW/26 dated 06.07.2015 (copy to be sent to the RA and firm).<br>RA may take action accordingly |                                   |                                         |                                      |          |

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| 27                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                              | <b>Case No.:3/7/80-<br/>ALC2/2014</b> | Party Name: BOTIL OIL<br>TOOLS INDIA PVT<br>LTD(FORMERLY BAKER<br>OIL | Meet No/Date:13/80-<br>ALC2/2015<br>29.09.2015 | <b>Status:<br/>Deferred</b> |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                 | HQ File<br>:01/80/050/00140/AM15/     | RLA File<br>:05/23/040/00458/AM14/                                    | Lic.No/Date:0510386490<br>13.05.2014           | Defer<br>Date:10.11.2015    |
| <b>Decision :</b> The Committee noted that the firm has been asked to furnish a certificate from the duly authorized officer of Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas to the effect that the said goods are required for petroleum operations vide letter dated 20.06.2014. The Committee decided to reiterate its earlier decision for the necessary document.<br>The Committee also noted that M/s GE Indian Industrial Private Ltd. was issued an AA No. 3110060945 dated 30.10.2013 for supply of goods in connection with petroleum operations. In this regard, the firm was requested to produce an Essentiality Certificate issued by the Directorate General of Hydrocarbons. The Committee noticed that the firm has produced the requisite certificate issued by the Directorate General of Hydrocarbons on 04.02.2014. The Committee decided that this position should be mentioned in the reminder to the firm. Accordingly, a letter was issued to firm on 02.01.2015 asking them to furnish requisite DGHC Certificate <b>as its supply is to ONGC, Vadodara under deemed export category.</b><br>The Committee further noted that the firm has submitted representations for certain Advance Authorization requesting that they may be granted waiver from submission of the requisite certificate. The Committee also noted that these representations were forwarded to Policy VI Section of the DGFT for taking up the matter with TRU, D/o Revenue, Ministry of Finance and <b>decided to remind them for reply.</b><br>Case is deferred to 10.11.2015. |                                       |                                                                       |                                                |                             |

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| 28                                                                                                                                                                                                                 | <b>Case No.:2/10/80-<br/>ALC2/2014</b> | Party Name: LARSEN &<br>TOUBRO LIMITED | Meet No/Date:13/80-<br>ALC2/2015<br>29.09.2015 | <b>Status:<br/>Deferred</b> |
|                                                                                                                                                                                                                    | HQ File<br>:01/80/050/00198/AM15/      | RLA File<br>:03/95/040/00038/AM15/     | Lic.No/Date:0310781699<br>15.05.2014           | Defer<br>Date:10.11.2015    |
| <b>Decision:</b> The Committee noted that deficiency letter dated 11.09.2015 has been sent to the firm. No reply has been received and decided to issue a reminder to the firm.<br>Case is deferred to 10.11.2015. |                                        |                                        |                                                |                             |

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| 29                                                                                                                                                                                                                | <b>Case No.:15/10/80-<br/>ALC2/2014</b> | Party Name: ARIOLI<br>TEXTILES MACHINERY<br>PVT LTD | Meet No/Date:13/80-<br>ALC2/2015<br>29.09.2015 | <b>Status:<br/>Deferred</b> |
|                                                                                                                                                                                                                   | HQ File<br>:01/80/050/00211/AM15/       | RLA File<br>:34/21/040/00090/AM15/                  | Lic.No/Date:3410040214<br>06.06.2014           | Defer<br>Date:10.11.2015    |
| <b>Decision:</b> The Committee noted that the Firm's reply dated 21.05.2015 sent to MSME on 25.05.2015 for comments, followed by reminder dated 11.09.2015 to expedite comments. It is informed by MSME that they |                                         |                                                     |                                                |                             |



have sought further clarification from the firm vide e-mail dated 26.05.2015. NC decided to send a reminder to the firm to furnish reply immediately. Case is deferred to 10.11.2015.

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| 30 | <b>Case No.:</b> 39/10/80-ALC2/2014                                                                                                                                                                                    | <b>Party Name:</b> TRIDENT TOOLS LIMITED. | <b>Meet No/Date:</b> 13/80-ALC2/2015<br>29.09.2015 | <b>Status:</b><br><b>Approved</b> |
|    | <b>HQ File</b><br>:01/80/050/00235/AM15/                                                                                                                                                                               | <b>RLA File</b><br>:03/95/040/00177/AM15/ | <b>Lic.No/Date:</b> 0310784828<br>09.06.2014       |                                   |
|    | <b>Decision:</b> The Committee decided to ratify the norms based on the recommendations of MSME vide UO No.30 (134)/14-ME dated 29.09.2015 (copy to be sent to the RA and firm).<br><br>RA may take action accordingly |                                           |                                                    |                                   |

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| 31 | <b>Case No.:</b> 40/10/80-ALC2/2014                                                                                                                                                                                      | <b>Party Name:</b> T RIDENT TOOLS LIMITED. | <b>Meet No/Date:</b> 13/80-ALC2/2015<br>29.09.2015 | <b>Status:</b><br><b>Approved</b> |
|    | <b>HQ File</b><br>:01/80/050/00236/AM15/                                                                                                                                                                                 | <b>RLA File</b><br>:03/95/040/00176/AM15/  | <b>Lic.No/Date:</b> 0310784832<br>09.06.2014       |                                   |
|    | <b>Decision:</b> The Committee decided to ratify the norms based on the recommendations of MSME vide UO No.30 (135)/2014-ME dated 29.09.2015 (copy to be sent to the RA and firm).<br><br>RA may take action accordingly |                                            |                                                    |                                   |

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| 32 | <b>Case No.:</b> 35/10/80-ALC2/2014                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                      | <b>Party Name:</b> PRANITA ENGINEERING SOLUTIONS PRIVATE LIMITED, | <b>Meet No/Date:</b> 13/80-ALC2/2015<br>29.09.2015 | <b>Status:</b><br><b>Approved</b> |
|    | <b>HQ File</b><br>:01/80/050/00231/AM15/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                 | <b>RLA File</b><br>:07/24/040/00049/AM15/                         | <b>Lic.No/Date:</b> 0710105002<br>11.06.2014       |                                   |
|    | <b>Decision:</b> The Committee observed that MSME has provided its written recommendations, taking into account the valuation report dated 22.07.2015 from MSME – DI, Bangalore, wherein huge wastage has been recommended. It was clarified by the technical authorities that in the manufacture of parts pertaining to Aerospace Industry there is huge wastage as welding is not permissible and the parts are manufactured by the process of machining etc.. The Committee decided to ratify the norms based upon the written recommendations of MSME vide their Note No. 30(104)/14-ME dated 29.09.2015 (copy to be sent to the RA and Firm).<br><br>RA may take action accordingly |                                                                   |                                                    |                                   |

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| 33 | <b>Case No.:</b> 4/19/80-ALC2/2014                                                                                                                                                                                      | <b>Party Name:</b> TOSHIBA JSW POWER SYSTEMS PRIVATE LIMITED | <b>Meet No/Date:</b> 13/80-ALC2/2015<br>29.09.2015 | <b>Status:</b><br><b>Deferred</b>       |
|    | <b>HQ File</b><br>:01/80/050/00438/AM15/                                                                                                                                                                                | <b>RLA File</b><br>:04/24/040/00060/AM15/                    | <b>Lic.No/Date:</b> 0410158680<br>13.06.2014       | <b>Defer</b><br><b>Date:</b> 10.11.2015 |
|    | <b>Decision:</b> The Committee noted that the firm has not given any reply to the deficiency letter dated 11.09.2015 and decided to issue reminder to the firm to furnish reply.<br><br>Case is deferred to 10.11.2015. |                                                              |                                                    |                                         |



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| 34 | <b>Case No.:</b> 21/19/80-ALC2/2014                                                                                                                                                              | <b>Party Name:</b> UNI VTL PRECISION PVT. LTD. | <b>Meet No/Date:</b> 13/80-ALC2/2015<br>29.09.2015 | <b>Status:</b><br><b>Approved</b> |
|    | <b>HQ File</b><br>:01/80/050/00455/AM15/                                                                                                                                                         | <b>RLA File</b><br>:03/95/040/00378/AM15/      | <b>Lic.No/Date:</b> 0310787636<br>05.08.2014       |                                   |
|    | <b>Decision:</b> The Committee decided to ratify the norms based upon the MSME Note No.30(176)/2014-ME dated 29.09.2015 (copy to be sent to RA and firm).<br><br>RA may take action accordingly. |                                                |                                                    |                                   |

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| 35 | <b>Case No.:</b> 7/25/80-ALC2/2014                                                                                                                                                                                                                              | <b>Party Name:</b> SUNRISE INDUSTRIES (INDIA) LTD | <b>Meet No/Date:</b> 13/80-ALC2/2015<br>29.09.2015 | <b>Status:</b><br><b>Deferred</b> |
|    | <b>HQ File</b><br>:01/80/050/00607/AM15/                                                                                                                                                                                                                        | <b>RLA File</b><br>:34/24/040/00124/AM15/         | <b>Lic.No/Date:</b> 3410040452<br>14.08.2014       | <b>Defer Date:</b> 10.11.2015     |
|    | <b>Decision:</b> The Committee noted that firm's application has been sent to C&PC on 13.03.2015 followed by reminder dated 18.05.2015, 29.07.2015 and 11.09.2015 and decided to remind C&PC again to expedite comments.<br><br>Case is deferred to 10.11.2015. |                                                   |                                                    |                                   |

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| 36 | <b>Case No.:</b> 37/19/80-ALC2/2014                                                                                                                                                                                | <b>Party Name:</b> KAMAR INFRASTRUCTURE PVT LTD, | <b>Meet No/Date:</b> 13/80-ALC2/2015<br>29.09.2015 | <b>Status:</b><br><b>Deferred</b> |
|    | <b>HQ File</b><br>:01/80/050/00471/AM15/                                                                                                                                                                           | <b>RLA File</b><br>:03/94/040/00449/AM15/        | <b>Lic.No/Date:</b> 0310788243<br>21.08.2014       | <b>Defer Date:</b> 10.11.2015     |
|    | <b>Decision:</b> The Committee noted that the firm has not given any reply to the deficiency letter sent on 11.09.2015 and decided to remind the firm to furnish the reply.<br><br>Case is deferred to 10.11.2015. |                                                  |                                                    |                                   |

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| 37 | <b>Case No.:</b> 2/22/80-ALC2/2014                                                                                                                                                                                                                                                                                                 | <b>Party Name:</b> CARL ZEISS INDIA(BANGALORE)PVT.LT D, | <b>Meet No/Date:</b> 13/80-ALC2/2015<br>29.09.2015 | <b>Status:</b><br><b>Deferred</b> |
|    | <b>HQ File</b><br>:01/80/050/00483/AM15/                                                                                                                                                                                                                                                                                           | <b>RLA File</b><br>:07/24/040/00198/AM15/               | <b>Lic.No/Date:</b> 0710106626<br>03.09.2014       | <b>Defer Date:</b> 10.11.2015     |
|    | <b>Decision:</b> The Committee noted that application of the firm has been sent to C&PC on 30.01.2015 for comments followed by reminder on 18.05.2015, 23.06.2015 and DO letter from Chairman to JS, C&PC on 23.07.2015 and decided to issue another reminder to C&PC to expedite comments.<br><br>Case is deferred to 10.11.2015. |                                                         |                                                    |                                   |

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| 38 | <b>Case No.:</b> 6/22/80-ALC2/2014 | <b>Party Name:</b> ZENITH PRECISION PVT LTD ., | <b>Meet No/Date:</b> 13/80-ALC2/2015<br>29.09.2015 | <b>Status:</b><br><b>Deferred</b> |
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| HQ File<br>:01/80/050/00487/AM15/                                                                                                                                | RLA File<br>:07/24/040/00209/AM15/ | Lic.No/Date:0710106693<br>18.09.2014 | Defer<br>Date:10.11.2015 |
| <b>Decision:</b> The Committee noted that the firm's reply has been sent to MSME on 31.08.2015 and decided to await comments.<br>Case is deferred to 10.11.2015. |                                    |                                      |                          |

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| 39                                                                                                                                                                                                                                                    | <b>Case No.:56/22/80-ALC2/2014</b><br><br>HQ File<br>:01/80/050/00537/AM15/ | Party Name: BHARAT<br>HEAVY ELECTRICALS<br>LIMITED<br><br>RLA File<br>:09/24/040/00285/AM15/ | Meet No/Date:13/80-<br>ALC2/2015<br>29.09.2015<br><br>Lic.No/Date:0910061021<br>24.09.2014 | <b>Status:</b><br><b>Approved</b> |
| <b>Decision:</b> The Committee decided to ratify the norms based upon DHI recommendation vide ID Note No. Nil Dated Nil on repeat basis as per AA No.0910055381 dated 13.03.2015 (copy to be sent to RA and firm).<br>RA may take action accordingly. |                                                                             |                                                                                              |                                                                                            |                                   |

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| 40                                                                                                                                                                                                                              | <b>Case No.:27/19/80-ALC2/2014</b><br><br>HQ File<br>:01/80/050/00461/AM15/ | Party Name: SPRAYTEC<br>(INDIA) LTD.,<br><br>RLA File<br>:05/24/040/00139/AM15/ | Meet No/Date:13/80-<br>ALC2/2015<br>29.09.2015<br><br>Lic.No/Date:0510391398<br>26.09.2014 | <b>Status:</b><br><b>Deferred</b><br><br>Defer<br>Date:10.11.2015 |
| <b>Decision:</b> The Committee noted that the firm's reply dated 02.07.2015 has been sent to MSME on 03.07.2015 for comments and decided to issue reminder to MSME to expedite the comments.<br>Case is deferred to 10.11.2015. |                                                                             |                                                                                 |                                                                                            |                                                                   |

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| 41                                                                                                                                                                                                                       | <b>Case No.:14/19/80-ALC2/2014</b><br><br>HQ File<br>:01/80/050/00448/AM15/ | Party Name: DOOSAN<br>POWER SYSTEMS INDIA<br>PRIVATE LIMITED<br><br>RLA File<br>:04/24/040/00142/AM15/ | Meet No/Date:13/80-<br>ALC2/2015<br>29.09.2015<br><br>Lic.No/Date:0410159542<br>08.10.2014 | <b>Status:</b><br><b>Deferred</b><br><br>Defer<br>Date:10.11.2015 |
| <b>Decision:</b> The Committee noted that firm's reply dated 05.08.2015 has been sent to DHI on 14.08.2015 for comments and reminded the DHI representative to expedite the comments.<br>Case is deferred to 10.11.2015. |                                                                             |                                                                                                        |                                                                                            |                                                                   |

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| 42                                                                                                                                                                                                                       | <b>Case No.:15/19/80-ALC2/2014</b><br><br>HQ File<br>:01/80/050/00449/AM15/ | Party Name: DOOSAN<br>POWER SYSTEMS INDIA<br>PRIVATE LIMITED<br><br>RLA File<br>:04/24/040/00141/AM15/ | Meet No/Date:13/80-<br>ALC2/2015<br>29.09.2015<br><br>Lic.No/Date:0410159541<br>08.10.2014 | <b>Status:</b><br><b>Deferred</b><br><br>Defer<br>Date:10.11.2015 |
| <b>Decision:</b> The Committee noted that firm's reply dated 05.08.2015 has been sent to DHI on 14.08.2015 for comments and reminded the DHI representative to expedite the comments.<br>Case is deferred to 10.11.2015. |                                                                             |                                                                                                        |                                                                                            |                                                                   |

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| 43 | <b>Case No.:16/19/80-ALC2/2014</b> | Party Name: DOOSAN<br>POWER SYSTEMS INDIA | Meet No/Date:13/80-<br>ALC2/2015 | <b>Status:</b><br><b>Deferred</b> |
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|  |                                                                                                                                                                                                                          | PRIVATE LIMITED                    | 29.09.2015                           |                          |
|  | HQ File<br>:01/80/050/00450/AM15/                                                                                                                                                                                        | RLA File<br>:04/24/040/00146/AM15/ | Lic.No/Date:0410159543<br>08.10.2014 | Defer<br>Date:10.11.2015 |
|  | <b>Decision:</b> The Committee noted that firm's reply dated 05.08.2015 has been sent to DHI on 14.08.2015 for comments and reminded the DHI representative to expedite the comments.<br>Case is deferred to 10.11.2015. |                                    |                                      |                          |

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| 44 | <b>Case No.:28/19/80-ALC2/2014</b>                                                                                                                                                                                        | Party Name: VOITH HYDRO PRIVATE LIMITED | Meet No/Date:13/80-ALC2/2015<br>29.09.2015 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File<br>:01/80/050/00462/AM15/                                                                                                                                                                                         | RLA File<br>:05/24/040/00277/AM15/      | Lic.No/Date:0510391512<br>09.10.2014       | Defer<br>Date:10.11.2015          |
|    | <b>Decision:</b> The Committee noted that firm's reply dated 19.05.2015 has been sent to DHI on 28.07.2015 for comments and decided to issue reminder to DHI to expedite the comments.<br>Case is deferred to 10.11.2015. |                                         |                                            |                                   |

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| 45 | <b>Case No.:17/19/80-ALC2/2014</b>                                                                                                                                                                                                                                                | Party Name: IND-SPHINX PRECISION LTD., | Meet No/Date:13/80-ALC2/2015<br>29.09.2015 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File<br>:01/80/050/00451/AM15/                                                                                                                                                                                                                                                 | RLA File<br>:22/24/040/00056/AM15/     | Lic.No/Date:2210015101<br>10.10.2014       | Defer<br>Date:10.11.2015          |
|    | <b>Decision:</b> The Committee noted that the firm's application has been sent to MSME on 21.11.2014 for comments followed by reminder on 19.03.2015, 24.06.2015 and 11.09.2015 and decided to issue reminder to MSME again to expedite comments. Case is deferred to 10.11.2015. |                                        |                                            |                                   |

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| 46 | <b>Case No.:9/19/80-ALC2/2014</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                         | Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL | Meet No/Date:13/80-ALC2/2015<br>29.09.2015 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File<br>:01/80/050/00443/AM15/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                         | RLA File<br>:05/23/040/00299/AM15/                           | Lic.No/Date:0510391611<br>16.10.2014       | Defer<br>Date:10.11.2015          |
|    | <b>Decision :</b> The Committee noted that the firm has been asked to furnish a certificate from the duly authorized officer of Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas to the effect that the said goods are required for petroleum operations vide letter dated 20.06.2014. The Committee decided to reiterate its earlier decision for the necessary document.<br>The Committee also noted that M/s GE Indian Industrial Private Ltd. was issued an AA No. 3110060945 dated 30.10.2013 for supply of goods in connection with petroleum operations. In this regard, the firm was requested to produce an Essentiality Certificate issued by the Directorate General of Hydrocarbons. The Committee noticed that the firm has produced the requisite certificate issued by the Directorate General of Hydrocarbons on 04.02.2014. The Committee decided that this position should be mentioned in the reminder to the firm. Accordingly, a letter was issued to firm on 02.01.2015 asking them to furnish requisite DGHC Certificate <b>as its supply is to ONGC, Assam under deemed export category.</b><br>The Committee further noted that the firm has submitted representations for certain Advance Authorization requesting that they may be granted waiver from submission of the requisite certificate. The Committee also noted that these representations were forwarded to Policy VI Section of the DGFT for taking up the matter with TRU, D/o Revenue, Ministry of Finance and <b>decided to remind them for reply.</b> Case is deferred to 10.11.2015. |                                                              |                                            |                                   |



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| 47 | <b>Case No.:24/19/80-ALC2/2014</b>                                                                                                                                                                                                                                              | Party Name: SHAKTI PUMPS (INDIA) LTD., | Meet No/Date:13/80-ALC2/2015<br>29.09.2015 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File<br>:01/80/050/00458/AM15/                                                                                                                                                                                                                                               | RLA File<br>:56/24/040/00042/AM15/     | Lic.No/Date:5610004450<br>21.10.2014       | Defer<br>Date:10.11.2015          |
|    | <b>Decision:</b> The Committee noted that the firm has not replied to the deficiency (raised by DIPP) letter sent to them on 28.07.2015 followed by reminder dated 11.09.2015 and decided to issue final reminder to the firm to furnish reply. Case is deferred to 10.11.2015. |                                        |                                            |                                   |

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| 48 | <b>Case No.:10/22/80-ALC2/2014</b>                                                                                                                                                                                 | Party Name: STERICAT GUTSTRINGS PVT. LTD. | Meet No/Date:13/80-ALC2/2015<br>29.09.2015 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File<br>:01/80/050/00491/AM15/                                                                                                                                                                                  | RLA File<br>:05/24/040/00340/AM15/        | Lic.No/Date:0510391866<br>05.11.2014       | Defer<br>Date:10.11.2015          |
|    | <b>Decision:</b> The Committee decided to issue reminder to the firm to furnish reply for the letter No.46011/103/2011-PC-II dated 31.08.2015 directly issued by C&PC to the firm. Case is deferred to 10.11.2015. |                                           |                                            |                                   |

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| 49 | <b>Case No.:11/25/80-ALC2/2014</b>                                                                                                                                                                                                                  | Party Name: DYNAMATIC TECHNOLOGIES LIMITED, | Meet No/Date:13/80-ALC2/2015<br>29.09.2015 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File<br>:01/80/050/00611/AM15/                                                                                                                                                                                                                   | RLA File<br>:07/24/040/00263/AM15/          | Lic.No/Date:0710106920<br>10.11.2014       | Defer<br>Date:10.11.2015          |
|    | <b>Decision:</b> The Committee noted that the MSME representative has informed that the firm has been asked to furnish detailed calculations and decided to await information from the firm and comments from MSME. Case is deferred to 10.11.2015. |                                             |                                            |                                   |

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| 50 | <b>Case No.:32/22/80-ALC2/2014</b>                                                                                                                                                                                                                                                                                                        | Party Name: POLY MEDICURE LTD.     | Meet No/Date:13/80-ALC2/2015<br>29.09.2015 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File<br>:01/80/050/00513/AM15/                                                                                                                                                                                                                                                                                                         | RLA File<br>:05/24/040/00359/AM15/ | Lic.No/Date:0510391954<br>12.11.2014       | Defer<br>Date:10.11.2015          |
|    | <b>Decision :</b> The Committee noted that the firm has provided requisite information to the C&PC vide letter dated 03.04.2015 for comments followed by reminder on 18.05.2015 and DO letter from Chairman to JS, C&PC on 23.07.2015 and decided to issue another reminder to C&PC to expedite comments. Case is deferred to 10.11.2015. |                                    |                                            |                                   |

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| 51 | <b>Case No.:2/25/80-ALC2/2014</b>                                                                                                                                                                     | Party Name: UNIRAY MEDICAL LLP     | Meet No/Date:13/80-ALC2/2015<br>29.09.2015 | <b>Status:</b><br><b>Approved</b> |
|    | HQ File<br>:01/80/050/00602/AM15/                                                                                                                                                                     | RLA File<br>:03/95/040/00643/AM15/ | Lic.No/Date:0310790969<br>12.11.2014       |                                   |
|    | <b>Decision:</b> The Committee decided to ratify the norms based upon the C&PC Note No. 46011/60/2015-PC-II dated 09.09.2015 (copy to be sent to RA and Firm).<br><br>RA may take action accordingly. |                                    |                                            |                                   |



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| 52 | <b>Case No.:33/22/80-ALC2/2014</b>                                                                                                                                                                                                                                                                                      | Party Name: POLY MEDICURE LTD.     | Meet No/Date:13/80-ALC2/2015<br>29.09.2015 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File<br>:01/80/050/00514/AM15/                                                                                                                                                                                                                                                                                       | RLA File<br>:05/24/040/00367/AM15/ | Lic.No/Date:0510391973<br>13.11.2014       | Defer<br>Date:10.11.2015          |
|    | <b>Decision :</b> The Committee noted that the firm's application has been sent to C&PC on 27.02.2015 followed by a consolidated reminder dated 18.05.2015 and DO letter from Chairman to JS, C&PC on 23.07.2015 and decided to issue another reminder to C&PC to expedite comments.<br>Case is deferred to 10.11.2015. |                                    |                                            |                                   |

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| 53 | <b>Case No.:37/22/80-ALC2/2014</b>                                                                                                                                                                                                                                                                                        | Party Name: BIO - TECH VISION CARE PVT.LTD | Meet No/Date:13/80-ALC2/2015<br>29.09.2015 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File<br>:01/80/050/00518/AM15/                                                                                                                                                                                                                                                                                         | RLA File<br>:08/24/040/00318/AM15/         | Lic.No/Date:0810133876<br>20.11.2014       | Defer<br>Date:10.11.2015          |
|    | <b>Decision :</b> The Committee noted that the firm's application has been sent to C&PC on 13.01.2015 followed by a reminder dated 19.03.2015 and 18.05.2015 and DO letter from Chairman to JS, C&PC on 23.07.2015 and decided to issue another reminder to C&PC to expedite comments.<br>Case is deferred to 10.11.2015. |                                            |                                            |                                   |

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| 54 | <b>Case No.:58/22/80-ALC2/2014</b>                                                                                                                                                                | Party Name: KYOCERA CTC PRECISION TOOLS PRIVATE LIMITED | Meet No/Date:13/80-ALC2/2015<br>29.09.2015 | <b>Status:</b><br><b>Approved</b> |
|    | HQ File<br>:01/80/050/00539/AM15/                                                                                                                                                                 | RLA File<br>:02/24/040/00170/AM15/                      | Lic.No/Date:0210205202<br>20.11.2014       |                                   |
|    | <b>Decision:</b> The Committee decided to ratify the norms based upon the MSME Note No. 30(199)/2014-ME dated 14.09.2015 (copy to be sent to RA and firm).<br><br>RA may take action accordingly. |                                                         |                                            |                                   |

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| 55 | <b>Case No.:59/22/80-ALC2/2014</b>                                                                                                                                                            | Party Name: KYOCERA CTC PRECISION TOOLS PRIVATE LIMITED | Meet No/Date:13/80-ALC2/2015<br>29.09.2015 | <b>Status:</b><br><b>Approved</b> |
|    | HQ File<br>:01/80/050/00540/AM15/                                                                                                                                                             | RLA File<br>:02/24/040/00168/AM15/                      | Lic.No/Date:0210205201<br>20.11.2014       |                                   |
|    | <b>Decision:</b> The Committee decided to ratify the norms based upon the MSME Note No. 30(196)/2014-ME dated 14.09.2015 (copy to be sent to RA and firm).<br>RA may take action accordingly. |                                                         |                                            |                                   |

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| 56 | <b>Case No.:60/22/80-ALC2/2014</b>                                                                            | Party Name:KYOCERA CTC PRECISION TOOLS PRIVATE LIMITED | Meet No/Date:13/80-ALC2/2015<br>29.09.2015 | <b>Status:</b><br><b>Approved</b> |
|    | HQ File<br>:01/80/050/00541/AM15/                                                                             | RLA File<br>:02/24/040/00169/AM15/                     | Lic.No/Date:0210205203<br>20.11.2014       |                                   |
|    | <b>Decision:</b> The Committee decided to ratify the norms based upon the MSME Note No. 30(197)/2014-ME dated |                                                        |                                            |                                   |



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|  | 14.09.2015 (copy to be sent to RA and firm).<br>RA may take action accordingly. |
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| 57 | <b>Case No.:</b> 61/22/80-ALC2/2014                                                                                                                                                           | <b>Party Name:</b> KYOCERA CTC PRECISION TOOLS PRIVATE LIMITED | <b>Meet No/Date:</b> 13/80-ALC2/2015<br>29.09.2015 | <b>Status:</b><br><b>Approved</b> |
|    | HQ File<br>:01/80/050/00542/AM15/                                                                                                                                                             | RLA File<br>:02/24/040/00167/AM15/                             | Lic.No/Date:0210205200<br>20.11.2014               |                                   |
|    | <b>Decision:</b> The Committee decided to ratify the norms based upon the MSME Note No. 30(198)/2014-ME dated 14.09.2015 (copy to be sent to RA and firm).<br>RA may take action accordingly. |                                                                |                                                    |                                   |

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| 58 | <b>Case No.:</b> 12/25/80-ALC2/2014                                                                                                                                                        | <b>Party Name:</b> MARINE FRONTIERS PVT. LTD. | <b>Meet No/Date:</b> 13/80-ALC2/2015<br>29.09.2015 | <b>Status:</b><br><b>Approved</b> |
|    | HQ File<br>:01/80/050/00612/AM15/                                                                                                                                                          | RLA File<br>:03/95/040/00679/AM15/            | Lic.No/Date:0310791268<br>20.11.2014               |                                   |
|    | <b>Decision:</b> The Committee decided to ratify the norms based upon the MSME Note No. 30(20)/15-ME dated 25.08.2015 (copy to be sent to RA and firm).<br>RA may take action accordingly. |                                               |                                                    |                                   |

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| 59 | <b>Case No.:</b> 15/22/80-ALC2/2014                                                                                                                                                                                                                                                                                                     | <b>Party Name:</b> VITROMED HEALTHCARE | <b>Meet No/Date:</b> 13/80-ALC2/2015<br>29.09.2015 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File<br>:01/80/050/00496/AM15/                                                                                                                                                                                                                                                                                                       | RLA File<br>:05/24/040/00371/AM15/     | Lic.No/Date:0510392133<br>25.11.2014               | Defer<br>Date:10.11.2015          |
|    | <b>Decision:</b> The Committee noted that the firm's application has been sent to C&PC on 15.01.2015 followed by reminder on 30.03.2015 followed by reminder on 25.06.2015 and DO letter dated 23.07.2015 from Chairman to JS, C&PC and decided to issue another reminder to C&PC to expedite comments. Case is deferred to 10.11.2015. |                                        |                                                    |                                   |

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| 60 | <b>Case No.:</b> 16/22/80-ALC2/2014                                                                                                                                                                                                                                                                                                     | <b>Party Name:</b> VITROMED HEALTHCARE | <b>Meet No/Date:</b> 13/80-ALC2/2015<br>29.09.2015 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File<br>:01/80/050/00497/AM15/                                                                                                                                                                                                                                                                                                       | RLA File<br>:05/24/040/00370/AM15/     | Lic.No/Date:0510392132<br>25.11.2014               | Defer<br>Date:10.11.2015          |
|    | <b>Decision:</b> The Committee noted that the firm's application has been sent to C&PC on 15.01.2015 followed by reminder on 30.03.2015 followed by reminder on 25.06.2015 and DO letter dated 23.07.2015 from Chairman to JS, C&PC and decided to issue another reminder to C&PC to expedite comments. Case is deferred to 10.11.2015. |                                        |                                                    |                                   |

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| 61 | <b>Case No.:</b> 19/22/80-ALC2/2014 | <b>Party Name:</b> VITROMED HEALTHCARE | <b>Meet No/Date:</b> 13/80-ALC2/2015<br>29.09.2015 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File                             | RLA File                               | Lic.No/Date:0510392134                             | Defer                             |
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|                                                                                                                                                                                                                                                                                                                                      | :01/80/050/00500/AM15/ | :05/24/040/00387/AM15/ | 25.11.2014 | Date:10.11.2015 |
| <b>Decision:</b> The Committee noted that the firm's application has been sent to C&PC on 15.01.2015 followed reminder on 30.03.2015 followed by reminder on 25.06.2015 and DO letter dated 23.07.2015 from Chairman to JS, C&PC and decided to issue another reminder to C&PC to expedite comments. Case is deferred to 10.11.2015. |                        |                        |            |                 |

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| 62 | <b>Case No.:23/22/80-ALC2/2014</b>                                                                                                                                                                                              | Party Name: MOTHERSON SUMI SYSTEMS LTD., | Meet No/Date:13/80-ALC2/2015<br>29.09.2015 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File<br>:01/80/050/00504/AM15/                                                                                                                                                                                               | RLA File<br>:05/24/040/00382/AM15/       | Lic.No/Date:0510392129<br>25.11.2014       | Defer<br>Date:10.11.2015          |
|    | <b>Decision:</b> The Committee noted that the firm's reply dated 30.07.2015 has been sent to C&PC on 06.08.2015 for comments and decided to issue reminder to C&PC to expedite the comments.<br>Case is deferred to 10.11.2015. |                                          |                                            |                                   |

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| 63 | <b>Case No.:26/22/80-ALC2/2014</b>                                                                                                                                                                                                                                                     | Party Name: POLY MEDICURE LTD.     | Meet No/Date:13/80-ALC2/2015<br>29.09.2015 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File<br>:01/80/050/00507/AM15/                                                                                                                                                                                                                                                      | RLA File<br>:05/24/040/00377/AM15/ | Lic.No/Date:0510392135<br>25.11.2014       | Defer<br>Date:10.11.2015          |
|    | <b>Decision :</b> The Committee noted that the firm's reply dated 20.05.2015 has been sent to C&PC on 25.05.2015 followed by reminder on 28.07.2015 and 11.09.2015 for comments and decided to issue another reminder to C&PC to expedite comments.<br>Case is deferred to 10.11.2015. |                                    |                                            |                                   |

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| 64 | <b>Case No.:15/25/80-ALC2/2014</b>                                                                                                                                                             | Party Name: MARINE FRONTIERS PVT. LTD. | Meet No/Date:13/80-ALC2/2015<br>29.09.2015 | <b>Status:</b><br><b>Approved</b> |
|    | HQ File<br>:01/80/050/00615/AM15/                                                                                                                                                              | RLA File<br>:03/95/040/00696/AM15/     | Lic.No/Date:0310791483<br>27.11.2014       |                                   |
|    | <b>Decision:</b> The Committee decided to ratify the norms based upon the MSEM Note No. 30(19)/15-ME dated 25.08.2015 (copy to be sent to RA and firm).<br><br>RA may take action accordingly. |                                        |                                            |                                   |

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| 65 | <b>Case No.:16/25/80-ALC2/2014</b>                                                                                                                                                                                                                           | Party Name: LARSEN & TOUBRO LIMITED | Meet No/Date:13/80-ALC2/2015<br>29.09.2015 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File<br>:01/80/050/00616/AM15/                                                                                                                                                                                                                            | RLA File<br>:03/95/040/00665/AM15/  | Lic.No/Date:0310791484<br>27.11.2014       | Defer<br>Date:10.11.2015          |
|    | <b>Decision:</b> The Committee noted that the firm's application has been sent to DRDO on 17.03.2015 followed by reminder on 28.07.2015 and 11.09.2015 and decided to issue another reminder to DRDO to expedite comments.<br>Case is deferred to 10.11.2015 |                                     |                                            |                                   |

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| 66 | <b>Case No.:3/25/80-ALC2/2014</b> | Party Name: TEMA INDIA LIMITED | Meet No/Date:13/80-ALC2/2015 | <b>Status:</b><br><b>Rejected</b> |
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| HQ File<br>:01/80/050/00603/AM15/                                                                                                                                                                                                                                                                                                                                    | RLA File<br>:03/95/040/00709/AM15/ | Lic.No/Date:0310791613<br>02.12.2014 |            |  |
| <b>Decision :</b> The Committee decided to reject the case with the direction to the firm to pay applicable customs duty since the firm has not provided information for the deficiency letter by e-mail dated 30.03.2015, reminder dated 13.05.2015 and e-mail dated 21.05.2015 followed by final reminder dated 28.07.2015.<br><br>RA may take action accordingly. |                                    |                                      |            |  |

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| 67 | <b>Case No.:</b> 1/22/80-ALC2/2014                                                                                                                                                                    | Party Name: FREEDOM<br>OPHTHALMIC PRIVATE<br>LIMITED, | Meet No/Date:13/80-<br>ALC2/2015<br>29.09.2015 | <b>Status:</b><br><b>Approved</b> |
|    | HQ File<br>:01/80/050/00482/AM15/                                                                                                                                                                     | RLA File<br>:04/24/040/00233/AM15/                    | Lic.No/Date:0410159847<br>05.12.2014           |                                   |
|    | <b>Decision:</b> The Committee decided to ratify the norms based upon the C&PC Note No. 46011/79/2010-PC-II dated 24.08.2015 (copy to be sent to RA and firm).<br><br>RA may take action accordingly. |                                                       |                                                |                                   |

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| 68 | <b>Case No.:</b> 1/25/80-<br>ALC2/2014                                                                                                                                                                                                                                             | Party Name: STERLITE<br>TECHNOLOGIES LTD. | Meet No/Date:13/80-<br>ALC2/2015<br>29.09.2015 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File<br>:01/80/050/00601/AM15/                                                                                                                                                                                                                                                  | RLA File<br>:03/95/040/00346/AM15/        | Lic.No/Date:0310791732<br>05.12.2014           | Defer<br>Date:10.11.2015          |
|    | <b>Decision:</b> The Committee noted that the firm's application has been sent to DEIT on 27.02.2015 followed by reminder on 30.06.2015, 27.07.2015 and 11.09.2015 and decided to issue another reminder to the DEIT again to expedite comments.<br>Case is deferred to 10.11.2015 |                                           |                                                |                                   |

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| 69 | <b>Case No.:</b> 40/17/81-<br>ALC2/2014                                                                                                                                                         | Party Name: BANCO<br>PRODUCTS (INDIA)<br>LIMITED | Meet No/Date:13/80-<br>ALC2/2015<br>29.09.2015 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File<br>:01/81/050/00575/AM15/                                                                                                                                                               | RLA File<br>:34/24/040/00230/AM15/               | Lic.No/Date:3410040807<br>17.12.2014           | Defer<br>Date:10.11.2015          |
|    | <b>Decision:</b> The Committee noted that this case has been transferred by DES II Section to DES I Section and decided to send all relevant papers to MSME.<br>Case is deferred to 10.11.2015. |                                                  |                                                |                                   |

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| 70 | <b>Case No.:</b> 9/25/80-<br>ALC2/2014                                                                                                               | Party Name: BANCO<br>PRODUCTS (INDIA)<br>LIMITED | Meet No/Date:13/80-<br>ALC2/2015<br>29.09.2015 | <b>Status:</b><br><b>Approved</b> |
|    | HQ File<br>:01/80/050/00609/AM15/                                                                                                                    | RLA File<br>:34/24/040/00223/AM15/               | Lic.No/Date:3410040806<br>17.12.2014           |                                   |
|    | <b>Decision:</b> The Committee decided to ratify the norms based upon MSME Note No.30 (144)/14-ME dated 29.09.2015 (copy to be sent to RA and firm). |                                                  |                                                |                                   |



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| RA may take action accordingly. |
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| 71 | <b>Case No.:13/25/80-ALC2/2014</b>                                                                                                                                                                                                                                                                       | Party Name: NETAFIM IRRIGATION INDIA PVT.LTD. | Meet No/Date:13/80-ALC2/2015<br>29.09.2015 | <b>Status:<br/>Deferred</b> |
|    | HQ File<br>:01/80/050/00613/AM15/                                                                                                                                                                                                                                                                        | RLA File<br>:34/24/040/00236/AM15/            | Lic.No/Date:3410040816<br>18.12.2014       | Defer<br>Date:10.11.2015    |
|    | <b>Decision:</b> The Committee noted that C&PC has sent deficiency letter to the firm directly on 01.07.2015 to furnish reply. The firm has not replied to the DGFT reminder sent on 11.09.2015 and decided to issue final reminder to the firm to expedite reply.<br><br>Case is deferred to 10.11.2015 |                                               |                                            |                             |

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| 72 | <b>Case No.:14/25/80-ALC2/2014</b>                                                                                                                                                                                                                                                                   | Party Name: NETAFIM IRRIGATION INDIA PVT.LTD. | Meet No/Date:13/80-ALC2/2015<br>29.09.2015 | <b>Status:<br/>Deferred</b> |
|    | HQ File<br>:01/80/050/00614/AM15/                                                                                                                                                                                                                                                                    | RLA File<br>:34/24/040/00235/AM15/            | Lic.No/Date:3410040815<br>18.12.2014       | Defer<br>Date:10.11.2015    |
|    | <b>Decision:</b> The Committee noted that C&PC has sent deficiency letter to the firm directly on 01.07.2015 to furnish reply. The firm has not replied to the DGFT reminder sent on 11.09.2015 and decided to issue final reminder to the firm to expedite reply.<br>Case is deferred to 10.11.2015 |                                               |                                            |                             |

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| 73 | <b>Case No.:9/10/80-ALC2/2015</b>                                                                                                                                                                | Party Name: ZENITH PRECISION PVT LTD ., | Meet No/Date:13/80-ALC2/2015<br>29.09.2015 | <b>Status:<br/>Deferred</b> |
|    | HQ File<br>:01/80/050/00206/AM16/                                                                                                                                                                | RLA File<br>:07/24/040/00358/AM15/      | Lic.No/Date:0710107368<br>06.01.2015       | Defer<br>Date:10.11.2015    |
|    | <b>Decision:</b> The Committee decided to issue deficiency letter to the firm to provide information as per the MSME Note No.30 (132)/15-ME dated 17.09.2015.<br>Case is deferred to 10.11.2015. |                                         |                                            |                             |

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| 74 | <b>Case No.:8/10/80-ALC2/2015</b>                                                                                                                                                                | Party Name: ZENITH PRECISION PVT LTD., | Meet No/Date:13/80-ALC2/2015<br>29.09.2015 | <b>Status:<br/>Deferred</b> |
|    | HQ File<br>:01/80/050/00205/AM16/                                                                                                                                                                | RLA File<br>:07/24/040/00346/AM15/     | Lic.No/Date:0710107401<br>08.01.2015       | Defer<br>Date:10.11.2015    |
|    | <b>Decision:</b> The Committee decided to issue deficiency letter to the firm to provide information as per the MSME Note No.30 (120)/15-ME dated 09.09.2015.<br>Case is deferred to 10.11.2015. |                                        |                                            |                             |

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| 75 | <b>Case No.:1/4/80-ALC2/2015</b>  | Party Name: SARA SAE PRIVATE LIMITED | Meet No/Date:13/80-ALC2/2015<br>29.09.2015 | <b>Status:<br/>Approved</b> |
|    | HQ File<br>:01/80/050/00072/AM16/ | RLA File<br>:61/24/040/00089/AM15/   | Lic.No/Date:6110001281<br>12.03.2015       |                             |



**Decision:** The Committee decided to ratify the norms **on repeat basis** as per AA No.6110061273 dated 02.02.15 based on the recommendation of DHI vide UO No.3 (168)/15-TSW (B) dated 31.08. 2015 (copy to be sent to the firm and RA).

RA may take further action accordingly.

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| 76 | <b>Case No.:10/10/80-ALC2/2015</b>                                                                                                                                                               | Party Name: ZENITH PRECISION PVT LTD ., | Meet No/Date:13/80-ALC2/2015<br>29.09.2015 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File<br>:01/80/050/00207/AM16/                                                                                                                                                                | RLA File<br>:07/24/040/00450/AM15/      | Lic.No/Date:0710107794<br>12.03.2015       | Defer<br>Date:10.11.2015          |
|    | <b>Decision:</b> The Committee decided to issue deficiency letter to the firm to provide information as per the MSME Note No.30 (119)/15-ME dated 09.09.2015.<br>Case is deferred to 10.11.2015. |                                         |                                            |                                   |

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| 77 | <b>Case No.:30/4/80-ALC2/2015</b>                                                                                                                                                                                                                                     | Party Name: VULCAN INDUSTRIAL ENGINEERING CO.LTD. | Meet No/Date:13/80-ALC2/2015<br>29.09.2015 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File<br>:01/80/050/00101/AM16/                                                                                                                                                                                                                                     | RLA File<br>:34/24/040/00344/AM15/                | Lic.No/Date:3410041126<br>09.04.2015       | Defer<br>Date:10.11.2015          |
|    | <b>Decision:</b> The Committee noted that the DHI representative has pointed out in the meeting that the firm may be requested to provide the complete details of manufacturing process and the weight of import and export items.<br>Case is deferred to 10.11.2015. |                                                   |                                            |                                   |

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| 78 | <b>Case No.:26/4/80-ALC2/2015</b>                                                                                                                                                                                 | Party Name: VEELINE MEDIA LTD.     | Meet No/Date:13/80-ALC2/2015<br>29.09.2015 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File<br>:01/80/050/00097/AM16/                                                                                                                                                                                 | RLA File<br>:02/24/040/00003/AM16/ | Lic.No/Date:0210205728<br>21.04.2015       | Defer<br>Date:10.11.2015          |
|    | <b>Decision:</b> The Committee noted that the firm has not replied to the deficiency letter sent on 08.09.2015 and decided to issue reminder to the firm to furnish the reply.<br>Case is deferred to 10.11.2015. |                                    |                                            |                                   |

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| 79 | <b>Case No.:27/4/80-ALC2/2015</b>                                                                                                                                                                                           | Party Name: ZTT INDIA PRIVATE LIMITED | Meet No/Date:13/80-ALC2/2015<br>29.09.2015 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File<br>:01/80/050/00098/AM16/                                                                                                                                                                                           | RLA File<br>:04/24/040/00314/AM15/    | Lic.No/Date:0410160430<br>22.04.2015       | Defer<br>Date:10.11.2015          |
|    | <b>Decision:</b> The Committee noted that the firm has not replied to the deficiency letter directly sent by DEITY on 04.08.2015 and decided to issue reminder to firm to furnish reply.<br>Case is deferred to 10.11.2015. |                                       |                                            |                                   |

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| 80 | <b>Case No.:24/4/80-ALC2/2015</b> | Party Name: THERMAX LTD., | Meet No/Date:13/80-ALC2/2015<br>29.09.2015 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File                           | RLA File                  | Lic.No/Date:3110065389                     | Defer                             |



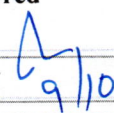
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|                                                                                                                                                                                                               | :01/80/050/00095/AM16/ | :31/83/040/00001/AM16/ | 23.04.2015 | Date:10.11.2015 |
| <b>Decision:</b> The Committee noted that the firm has not replied to the deficiency letter send on 08.09.2015 and decided to issue reminder to the firm to furnish reply.<br>Case is deferred to 10.11.2015. |                        |                        |            |                 |

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| 81 | <b>Case No.:</b> 28/4/80-<br>ALC2/2015                                                                                                                                                                        | Party Name: SPIROTECH<br>HEAT EXCHANGERS<br>PVT. LTD. | Meet No/Date:13/80-<br>ALC2/2015<br>29.09.2015 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File<br>:01/80/050/00099/AM16/                                                                                                                                                                             | RLA File<br>:05/24/040/00572/AM15/                    | Lic.No/Date:0510393957<br>24.04.2015           | Defer<br>Date:10.11.2015          |
|    | <b>Decision:</b> The Committee noted that the firm has not replied to the deficiency letter send on 11.09.2015 and decided to issue reminder to the firm to furnish reply.<br>Case is deferred to 10.11.2015. |                                                       |                                                |                                   |

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| 82 | <b>Case No.:</b> 11/4/80-<br>ALC2/2015                                                                                                                                                                                                                                                                  | Party Name:<br>DUCTMASTER INDIA<br>PVT.LTD, | Meet No/Date:13/80-<br>ALC2/2015<br>29.09.2015 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File<br>:01/80/050/00082/AM16/                                                                                                                                                                                                                                                                       | RLA File<br>:07/24/040/00474/AM15/          | Lic.No/Date:0710108127<br>30.04.2015           | Defer<br>Date:10.11.2015          |
|    | <b>Decision:</b> The DIPP representative informed that the reply dated 26.08.2015 given by the firm is not complete and the Committee decided to issue reminder to the firm to furnish complete point wise reply as requested in the deficiency letter sent to them.<br>Case is deferred to 10.11.2015. |                                             |                                                |                                   |

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| 83 | <b>Case No.:</b> 6/13/80-<br>ALC2/2015                                                                                                                                         | Party Name:AZAD<br>ENGINEERING PRIVATE<br>LIMITED | Meet No/Date:13/80-<br>ALC2/2015<br>29.09.2015 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File<br>:01/80/050/00256/AM16/                                                                                                                                              | RLA File<br>:09/24/040/00009/AM16/                | Lic.No/Date:0910061985<br>06.05.2015           | Defer<br>Date:10.11.2015          |
|    | <b>Decision:</b> The Committee noted that the application of the firm has been sent to the DHI on 24.09.2015 and decided to await comments.<br>Case is deferred to 10.11.2015. |                                                   |                                                |                                   |

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| 84 | <b>Case No.:</b> 26/13/80-<br>ALC2/2015                                                                                                                                        | Party Name: AZAD<br>ENGINEERING PRIVATE<br>LIMITED | Meet No/Date:13/80-<br>ALC2/2015<br>29.09.2015 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File<br>:01/80/050/00276/AM16/                                                                                                                                              | RLA File<br>:09/24/040/00010/AM16/                 | Lic.No/Date:0910061984<br>06.05.2015           | Defer<br>Date:10.11.2015          |
|    | <b>Decision:</b> The Committee noted that the application of the firm has been sent to the DHI on 24.09.2015 and decided to await comments.<br>Case is deferred to 10.11.2015. |                                                    |                                                |                                   |

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| 85 | <b>Case No.:</b> 25/4/80-<br>ALC2/2015 | Party Name: VEELINE<br>MEDIA LTD. | Meet No/Date:13/80-<br>ALC2/2015<br>29.09.2015 | <b>Status:</b><br><b>Deferred</b>                                                           |
|    | HQ File                                | RLA File                          | Lic.No/Date:0210205780                         | Defer  |



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| :01/80/050/00096/AM16/                                                                                                                                                                                                    | :02/24/040/00016/AM16/ | 11.05.2015 | Date:10.11.2015 |
| <b>Decision:</b> The Committee noted that the firm has not given any reply to the deficiency letter sent on 08.09.2015 and decided to issue reminder to the firm to furnish the reply.<br>Case is deferred to 10.11.2015. |                        |            |                 |

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| 86 | <b>Case No.:17/13/80-ALC2/2015</b>                                                                                                                                              | Party Name: VEM TECHNOLOGIES PVT LTD. | Meet No/Date:13/80-ALC2/2015<br>29.09.2015 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File<br>:01/80/050/00267/AM16/                                                                                                                                               | RLA File<br>:09/24/040/00103/AM16/    | Lic.No/Date:0910062058<br>22.05.2015       | Defer<br>Date:10.11.2015          |
|    | <b>Decision:</b> The Committee noted that the application of the firm has been sent to the MSME on 22.09.2015 and decided to await comments.<br>Case is deferred to 10.11.2015. |                                       |                                            |                                   |

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| 87 | <b>Case No.:32/13/80-ALC2/2015</b>                                                                                                                                                                                                                                                                                                                                                                                        | Party Name: FRIZAIR PRIVATE LIMITED | Meet No/Date:13/80-ALC2/2015<br>29.09.2015 | <b>Status:</b><br><b>Approved</b> |
|    | HQ File<br>:01/80/050/00282/AM16/                                                                                                                                                                                                                                                                                                                                                                                         | RLA File<br>:09/24/040/00075/AM16/  | Lic.No/Date:0910062097<br>29.05.2015       |                                   |
|    | <b>Decision:</b> The Committee decided to ratify the norms, as given below, based upon the DIPP Note No. 12/108/2015-TSW/87 dated 29.09.2015 (copy to be sent to RA and Firm).<br><br>Advance Authorization may be Approved on repeat basis as per firm's Advance Authorization No. <b>0910061137 dated 27.10.2014</b> Approved in Norms Committee Meeting No. 04/80 dated 26/05/2015.<br>RA may take action accordingly. |                                     |                                            |                                   |

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| 88 | <b>Case No.:5/10/80-ALC2/2015</b>                                                                                                                                                                                                                                                                                                                | Party Name: BHARAT HEAVY ELECTRICALS LIMITED | Meet No/Date:13/80-ALC2/2015<br>29.09.2015 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File<br>:01/80/050/00202/AM16/                                                                                                                                                                                                                                                                                                                | RLA File<br>:04/24/040/00033/AM16/           | Lic.No/Date:0410160603<br>01.06.2015       | Defer<br>Date:10.11.2015          |
|    | <b>Decision:</b> The Committee noted that the firm has requested to ratify the norms on repeat basis. However, the AA No and date based on which it is to be Approved on repeat basis has not been provided by them. Therefore, NC decided to ask the firm to submit the required AA No. & date for ratification. Case is deferred to 10.11.2015 |                                              |                                            |                                   |

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| 89 | <b>Case No.:1/10/80-ALC2.2015</b>                                                                                                                                                                                 | Party Name: WESTERN REFRIGERATION PVT. LTD. | Meet No/Date:13/80-ALC2/2015<br>29.09.2015 | <b>Status:</b><br><b>Withdrawn</b> |
|    | HQ File<br>:01/80/050/00198/AM16/                                                                                                                                                                                 | RLA File<br>:03/95/040/00163/AM16/          | Lic.No/Date:                               |                                    |
|    | <b>Decision:</b> The Committee noted that this case was considered in the meeting held on 18.08.2015 and has been inadvertently included in this agenda, and thus decided to withdraw this case from this agenda. |                                             |                                            |                                    |



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| 90 | <b>Case No.:</b> 7/10/80-ALC2/2015                                                                                                                                                                                                                                                                                                                                                                                                                                          | <b>Party Name:</b> KIRLOSKAR PNEUMATIC CO LTD | <b>Meet No/Date:</b> 13/80-ALC2/2015<br>29.09.2015 | <b>Status:</b><br><b>Approved</b> |
|    | <b>HQ File</b><br>:01/80/050/00204/AM16/                                                                                                                                                                                                                                                                                                                                                                                                                                    | <b>RLA File</b><br>:31/82/040/00050/AM16/     | <b>Lic.No/Date:</b> 3110065486<br>17.06.2015       |                                   |
|    | <b>Decision:</b> The Committee decided to ratify the norms, based upon the DIPP Note No. 12/108/2015-TSW/90 dated 29.09.2015, copy to send to RA and Firm, as given below: <ol style="list-style-type: none"> <li>1. Import items at Sl. No. 1 &amp; 6 may be allowed on net to net basis with accountability clause.</li> <li>2. Import items at Sl. No. 2 to 5 may be allowed as per policy for import of spares parts.</li> </ol> <p>RA may take action accordingly.</p> |                                               |                                                    |                                   |

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| 91 | <b>Case No.:</b> 16/13/80-ALC2/2015                                                                                                                                                                                                                                                                                                                                                                                                                                                    | <b>Party Name:</b> MICRON INSTRUMENTS PVT LTD | <b>Meet No/Date:</b> 13/80-ALC2/2015<br>29.09.2015 | <b>Status:</b><br><b>Approved</b> |
|    | <b>HQ File</b><br>:01/80/050/00266/AM16/                                                                                                                                                                                                                                                                                                                                                                                                                                               | <b>RLA File</b><br>:05/24/040/00144/AM16/     | <b>Lic.No/Date:</b> 0510394701<br>25.06.2015       |                                   |
|    | <b>Decision :</b> The Committee decided to ratify the norms based upon the DIPP Note No. 12/108/2015-TSW/91 dated 29.09.2015, copy to send to RA and Firm, as given below: <ol style="list-style-type: none"> <li>1. Net weight of export product may be specified as 254.475 Kgs.</li> <li>2. Quantity of import item may be allowed as 2028.2 Kgs. as 7.97 Kgs./Kg. content in export product after taking 6% recovery from scrap.</li> </ol> <p>RA may take action accordingly.</p> |                                               |                                                    |                                   |

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| 92 | <b>Case No.:</b> 19/13/80-ALC2/2015                                                                                                                                                                                                                                                                                                                                                                                                                                                 | <b>Party Name:</b> MICRON INSTRUMENTS PVT LTD | <b>Meet No/Date:</b> 13/80-ALC2/2015<br>29.09.2015 | <b>Status:</b><br><b>Approved</b> |
|    | <b>HQ File</b><br>:01/80/050/00269/AM16/                                                                                                                                                                                                                                                                                                                                                                                                                                            | <b>RLA File</b><br>:05/24/040/00145/AM16/     | <b>Lic.No/Date:</b> 0510394702<br>25.06.2015       |                                   |
|    | <b>Decision :</b> The Committee decided to ratify the norms based upon the DIPP Note No. 12/108/2015-TSW/92 dated 29.09.2015, copy to send to RA and Firm, as given below: <ol style="list-style-type: none"> <li>1. Net weight of export product may be specified as 1062 Kgs.</li> <li>2. Quantity of import item may be allowed as 4460.4 Kgs. as 4.20 Kgs./Kg. content in export product after taking 6% recovery from scrap.</li> </ol> <p>RA may take action accordingly.</p> |                                               |                                                    |                                   |

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| 93 | <b>Case No.:</b> 21/13/80-ALC2/2015                                                                                                                                                                                                                                                       | <b>Party Name:</b> MICRON INSTRUMENTS PVT LTD | <b>Meet No/Date:</b> 13/80-ALC2/2015<br>29.09.2015 | <b>Status:</b><br><b>Approved</b> |
|    | <b>HQ File</b><br>:01/80/050/00271/AM16/                                                                                                                                                                                                                                                  | <b>RLA File</b><br>:05/24/040/00143/AM16/     | <b>Lic.No/Date:</b> 0510394700<br>25.06.2015       |                                   |
|    | <b>Decision :</b> The Committee decided to ratify the norms based upon the DIPP Note No. 12/108/2015-TSW/93 dated 29.09.2015, copy to send to RA and Firm, as given below: <ol style="list-style-type: none"> <li>1. Net weight of export product may be specified as 661 Kgs.</li> </ol> |                                               |                                                    |                                   |



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|  | <p>2. Quantity of import item may be allowed as 2710.1 Kgs. inclusive as 4.10 Kgs./Kg. content in export product after taking 6% recovery from scrap.</p> <p>RA may take action accordingly.</p> |
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| 94 | <b>Case No.:13/13/80-ALC2/2015</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                | <b>Party Name:</b> SAGE METALS LTD.       | <b>Meet No/Date:</b> 13/80-ALC2/2015<br>29.09.2015 | <b>Status:</b><br><b>Approved</b> |
|    | <b>HQ File</b><br>:01/80/050/00263/AM16/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                          | <b>RLA File</b><br>:05/24/040/00119/AM16/ | <b>Lic.No/Date:</b> 0510394781<br>02.07.2015       |                                   |
|    | <p><b>Decision :</b> The Committee decided to ratify the norms based upon the DIPP Note No. 12/108/2015-TSW/94 dated 29.09.2015, copy to send to RA and Firm, as given below:</p> <ol style="list-style-type: none"> <li>1. Words "containing Copper Alloy machined castings: 200000 Kgs., Aluminium Alloy machined casting: 103773.6 Kgs. and Rubber parts 10000 Kgs" may be suffixed with the description of export product.</li> <li>2. Net Weight of export items may be corrected as 313773.6 Kgs.</li> <li>3. Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 220000 Kgs. as 1.10 Kgs./Kg. content in the export items (as per sub-committee report)</li> <li>4. Quantity of import item at Sl. No. 2 may be allowed as applied for i.e. 110000 Kgs. as 1.06 Kgs./Kg. content in the export</li> <li>5. Words "namely Rubber graphite washers, Teflon cloth" may be suffixed with the description of import item at Sl. No. 3 and its quantity may be allowed as applied for i.e. 10000 Kgs. on net to net basis.</li> </ol> <p>RA may take action accordingly.</p> |                                           |                                                    |                                   |

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| 95 | <b>Case No.:12/13/80-ALC2/2015</b>                                                                                                                                                        | <b>Party Name:</b> MOTHERSON SUMI SYSTEMS LTD., | <b>Meet No/Date:</b> 13/80-ALC2/2015<br>29.09.2015 | <b>Status:</b><br><b>Deferred</b>       |
|    | <b>HQ File</b><br>:01/80/050/00262/AM16/                                                                                                                                                  | <b>RLA File</b><br>:05/24/040/00164/AM16/       | <b>Lic.No/Date:</b> 0510394802<br>03.07.2015       | <b>Defer</b><br><b>Date:</b> 10.11.2015 |
|    | <p><b>Decision:</b> The Committee noted that the application of the firm has been sent to C&amp;PC on 22.09.2015 and decided to await comments.</p> <p>Case is deferred to 10.11.2015</p> |                                                 |                                                    |                                         |

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| 96 | <b>Case No.:3/10/80-ALC2/2015</b>                                                                                                                                                                               | <b>Party Name:</b> DYNAMATIC TECHNOLOGIES LIMITED, | <b>Meet No/Date:</b> 13/80-ALC2/2015<br>29.09.2015 | <b>Status:</b><br><b>Deferred</b> |
|    | <b>HQ File</b><br>:01/80/050/00200/AM16/                                                                                                                                                                        | <b>RLA File</b><br>:07/24/040/00119/AM16/          | <b>Lic.No/Date:</b> 0710108470<br>06.07.2015       | <b>Defer Date:</b> 10.11.2015     |
|    | <p><b>Decision:</b> The Committee decided to issue deficiency letter to the firm to provide the information as per the MSME Note No. 30(110)/15-ME dated 07.09.2015.</p> <p>Case is deferred to 10.11.2015.</p> |                                                    |                                                    |                                   |

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| 97 | <b>Case No.:6/10/80-ALC2/2015</b> | <b>Party Name:</b> ALPINE COILS LLP | <b>Meet No/Date:</b> 13/80-ALC2/2015<br>29.09.2015 | <b>Status:</b><br><b>Deferred</b> |
|    | <b>HQ File</b>                    | <b>RLA File</b>                     | <b>Lic.No/Date:</b> 0410160771                     | <b>Defer</b>                      |



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| <b>Decision :</b> The Committee decided to issue a deficiency letter to the firm to provide the information as per DIPP Note No. 12/108/2015-TSW/97 dated 29.09.2015, copy to send to RA and Firm, as given below: <ol style="list-style-type: none"> <li>1. Information in respect of Sl. No. 3, 4, 5 &amp; 11 of Standard Deficiency Format, export product wise.</li> <li>2. Quantities of Brass Connectors (import items at Sl. No. 2, 4, 6 etc.) in Nos. also in addition to their weights.</li> <li>3. Detailed calculations/basis for the quantities of import items.</li> <li>4. Wastage claimed on import items, if any.</li> </ol> Case is deferred to 10.11.2015. |                        |                        |            |                 |

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| 98                                                                                                                                                                         | <b>Case No.:</b> 4/13/80-ALC2/2015 | <b>Party Name:</b> ISGEC HEAVY ENGINEERING LIMITED | <b>Meet No/Date:</b> 13/80-ALC2/2015<br>29.09.2015 | <b>Status:</b><br><b>Deferred</b> |
|                                                                                                                                                                            | HQ File<br>:01/80/050/00254/AM16/  | RLA File<br>:05/23/040/00128/AM16/                 | Lic.No/Date:0510394821<br>07.07.2015               | Defer<br>Date:10.11.2015          |
| <b>Decision:</b> The Committee noted that the application of the firm has been sent to DHI on 24.09.2015 and decided to await comments.<br>Case is deferred to 10.11.2015. |                                    |                                                    |                                                    |                                   |

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| 99                                                                                                                                                                       | <b>Case No.:</b> 23/13/80-ALC2/2015 | <b>Party Name:</b> DEEPEEKA EXPORTS PVT. LTD. | <b>Meet No/Date:</b> 13/80-ALC2/2015<br>29.09.2015 | <b>Status:</b><br><b>Deferred</b> |
|                                                                                                                                                                          | HQ File<br>:01/80/050/00273/AM16/   | RLA File<br>:05/23/040/00133/AM16/            | Lic.No/Date:0510394820<br>07.07.2015               | Defer<br>Date:10.11.2015          |
| <b>Decision:</b> The Committee noted that the application of the firm has been sent to MSME on 21.09.2015 and decided to await comments. Case is deferred to 10.11.2015. |                                     |                                               |                                                    |                                   |

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| 100                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                            | <b>Case No.:</b> 3/13/80-ALC2/2015 | <b>Party Name:</b> ITRON INDIA PVT. LTD. | <b>Meet No/Date:</b> 13/80-ALC2/2015<br>29.09.2015 | <b>Status:</b><br><b>Deferred</b> |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                | HQ File<br>:01/80/050/00253/AM16/  | RLA File<br>:05/23/040/00103/AM16/       | Lic.No/Date:0510394833<br>08.07.2015               | Defer<br>Date:10.11.2015          |
| <b>Decision :</b> The Committee decided to issue a deficiency letter to the firm to provide the information as per DIPP Note No. 12/108/2015-TSW/100 dated 29.09.2015, copy to send to RA and Firm, as given below: <ol style="list-style-type: none"> <li>1. Information in respect of Sl. No. 2, 3, 4, 5 &amp; 8 of Standard Deficiency Format,</li> <li>2. Condition of import item at Sl. No. 14(brass Body) i.e. whether rough or machined and weights of "rough" and "machined" brass bodies.</li> </ol> Case is deferred to 10.11.2015. |                                    |                                          |                                                    |                                   |

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| 101                                                                                                           | <b>Case No.:</b> 9/13/80-ALC2/2015 | <b>Party Name:</b> MVS ENGINEERING LTD | <b>Meet No/Date:</b> 13/80-ALC2/2015<br>29.09.2015 | <b>Status:</b><br><b>Approved</b> |
|                                                                                                               | HQ File<br>:01/80/050/00259/AM16/  | RLA File<br>:05/24/040/00158/AM16/     | Lic.No/Date:0510394847<br>08.07.2015               |                                   |
| <b>Decision:</b> The Committee decided to ratify the norms as per General Note-4 for Engineering Products, as |                                    |                                        |                                                    |                                   |



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|  | recommended by DIPP Note No. 12/108/2015-TSW/101 dated 29.09.2015 (copy to send to RA and Firm). |  |  |
|  | RA may take action accordingly.                                                                  |  |  |

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| 102 | <b>Case No.:10/13/80-ALC2/2015</b>                                                                                                                                                                                                                                                                                                                                                                                                                                             | Party Name: MVS<br>ENGINEERING LTD | Meet No/Date:13/80-<br>ALC2/2015<br>29.09.2015 | <b>Status:</b><br><b>Approved</b> |
|     | HQ File<br>:01/80/050/00260/AM16/                                                                                                                                                                                                                                                                                                                                                                                                                                              | RLA File<br>:05/24/040/00157/AM16/ | Lic.No/Date:0510394846<br>08.07.2015           |                                   |
|     | <b>Decision :</b> The Committee decided to ratify the norms based upon the DIPP Note No. 12/108/2015-TSW/102 dated 29.09.2015, copy to send to RA and Firm, as given below: <ol style="list-style-type: none"> <li>Words "Containing 1275 Kgs. of Carbon Molecular Sieves" may be suffixed with a description of export product.</li> <li>Quantity of import item may be allowed as applied for i.e. 1275 Kgs. on net to net basis.</li> </ol> RA may take action accordingly. |                                    |                                                |                                   |

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| 103 | <b>Case No.:11/13/80-ALC2/2015</b>                                                                                                                                                                                                                                                                                                                                                                                                                                            | Party Name: MVS<br>ENGINEERING LTD | Meet No/Date:13/80-<br>ALC2/2015<br>29.09.2015 | <b>Status:</b><br><b>Approved</b> |
|     | HQ File<br>:01/80/050/00261/AM16/                                                                                                                                                                                                                                                                                                                                                                                                                                             | RLA File<br>:05/24/040/00156/AM16/ | Lic.No/Date:0510394845<br>08.07.2015           |                                   |
|     | <b>Decision :</b> The Committee decided to ratify the norms based upon the DIPP Note No. 12/108/2015-TSW/103 dated 29.09.2015, copy to send to RA and Firm, as given below: <ol style="list-style-type: none"> <li>Words "Containing 7100 Kgs. of Carbon Molecular Sieves" may be suffixed with a description of export product.</li> <li>Quantity of import item may be allowed as applied for i.e. 7100 Kgs. on net to net basis.</li> </ol> RA may take action accordingly |                                    |                                                |                                   |

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| 104 | <b>Case No.:30/13/80-ALC2/2015</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                   | Party Name: ITRON INDIA<br>PVT. LTD. | Meet No/Date:13/80-<br>ALC2/2015<br>29.09.2015 | <b>Status:</b><br><b>Deferred</b> |
|     | HQ File<br>:01/80/050/00280/AM16/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                    | RLA File<br>:05/23/040/00099/AM16/   | Lic.No/Date:0510394836<br>08.07.2015           | Defer Date:10.11.2015             |
|     | <b>Decision :</b> The Committee decided to issue a deficiency letter to the firm to provide information as per DIPP Note No. 12/108/2015-TSW/104 dated 29.09.2015, copy to send to RA and Firm, as given below: <ol style="list-style-type: none"> <li>Information in respect of Sl. No. 2, 3, 4, 5 &amp; 8 of Standard Deficiency Format,</li> <li>Condition of import item at Sl. No. 14(brass Body) i.e. whether rough or machined and weights of "rough" and "machined" brass bodies.</li> </ol> Case is deferred to 10.11.2015. |                                      |                                                |                                   |

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| 105 | <b>Case No.:27/13/80-ALC2/2015</b> | Party Name: ITRON INDIA<br>PVT. LTD. | Meet No/Date:13/80-<br>ALC2/2015 | <b>Status:</b><br><b>Deferred</b> |
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| HQ File<br>:01/80/050/00277/AM16/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                    | RLA File<br>:05/23/040/00100/AM16/ | Lic.No/Date:0510394875<br>13.07.2015 | Defer Date:10.11.2015 |
| <b>Decision :</b> The Committee decided to issue a deficiency letter to the firm to provide information as per DIPP Note No. 12/108/2015-TSW/105 dated 29.09.2015, as given below: <ol style="list-style-type: none"> <li>1. Information in respect of Sl. No. 2, 3, 4, 5 &amp; 8 of Standard Deficiency Format,</li> <li>2. Condition of import item at Sl. No. 14(brass Body) i.e. whether rough or machined and weights of "rough" and "machined" brass bodies.</li> </ol> <p>Case is deferred to 10.11.2015.</p> |                                    |                                      |                       |

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|     | <b>Case No.:28/13/80-ALC2/2015</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                | Party Name: ITRON INDIA PVT. LTD.  | Meet No/Date:13/80-ALC2/2015<br>29.09.2015 | <b>Status:</b><br><b>Deferred</b> |
|     | HQ File<br>:01/80/050/00278/AM16/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                 | RLA File<br>:05/23/040/00105/AM16/ | Lic.No/Date:0510394876<br>13.07.2015       | Defer Date:10.11.2015             |
| 106 | <b>Decision :</b> The Committee decided to issue a deficiency letter to the firm to provide information as per DIPP Note No. 12/108/2015-TSW/106 dated 29.09.2015, copy to send to RA and Firm, as given below: <ol style="list-style-type: none"> <li>1. Information in respect of Sl. No. 2, 3, 4, 5 &amp; 8 of Standard Deficiency Format,</li> <li>2. Condition of import item at Sl. No. 14(brass Body) i.e. whether rough or machined and weights of "rough" and "machined" brass bodies.</li> </ol> <p>Case is deferred to 10.11.2015.</p> |                                    |                                            |                                   |

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|     | <b>Case No.:2/13/80-ALC2/2015</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                 | Party Name: ITRON INDIA PVT. LTD.  | Meet No/Date:13/80-ALC2/2015<br>29.09.2015 | <b>Status:</b><br><b>Deferred</b> |
|     | HQ File<br>:01/80/050/00252/AM16/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                 | RLA File<br>:05/23/040/00104/AM16/ | Lic.No/Date:0510394901<br>15.07.2015       | Defer Date:10.11.2015             |
| 107 | <b>Decision :</b> The Committee decided to issue a deficiency letter to the firm to provide information as per DIPP Note No. 12/108/2015-TSW/107 dated 29.09.2015, copy to send to RA and Firm, as given below: <ol style="list-style-type: none"> <li>1. Information in respect of Sl. No. 2, 3, 4, 5 &amp; 8 of Standard Deficiency Format,</li> <li>2. Condition of import item at Sl. No. 14(brass Body) i.e. whether rough or machined and weights of "rough" and "machined" brass bodies.</li> </ol> <p>Case is deferred to 10.11.2015.</p> |                                    |                                            |                                   |

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|     | <b>Case No.:22/13/80-ALC2/2015</b>                                                                                                                                              | Party Name:APAR INDUSTRIES LIMITED | Meet No/Date:13/80-ALC2/2015<br>29.09.2015 | <b>Status:</b><br><b>Deferred</b> |
| 108 | HQ File<br>:01/80/050/00272/AM16/                                                                                                                                               | RLA File<br>:03/94/040/00237/AM16/ | Lic.No/Date:0310797249<br>15.07.2015       | Defer Date:10.11.2015             |
|     | <b>Decision:</b> The Committee noted that the application of the firm has been sent to DEIT on 22.09.2015 and decided to await comments. <p>Case is deferred to 10.11.2015.</p> |                                    |                                            |                                   |



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| 109 | <b>Case No.:29/13/80-ALC2/2015</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                | Party Name:ITRON INDIA PVT. LTD.   | Meet No/Date:13/80-ALC2/2015<br>29.09.2015 | <b>Status:</b><br><b>Deferred</b> |
|     | HQ File<br>:01/80/050/00279/AM16/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                 | RLA File<br>:05/23/040/00098/AM16/ | Lic.No/Date:0510394900<br>15.07.2015       | Defer<br>Date:10.11.2015          |
|     | <b>Decision :</b> The Committee decided to issue a deficiency letter to the firm to provide information as per DIPP Note No. 12/108/2015-TSW/109 dated 29.09.2015, copy to send to RA and Firm, as given below: <ol style="list-style-type: none"> <li>1. Information in respect of Sl. No. 2, 3, 4, 5 &amp; 8 of Standard Deficiency Format,</li> <li>2. Condition of import item at Sl. No. 14(brass Body) i.e. whether rough or machined and weights of "rough" and "machined" brass bodies.</li> </ol> <p>Case is deferred to 10.11.2015.</p> |                                    |                                            |                                   |

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| 110 | <b>Case No.:1/13/80-ALC2/2015</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                       | Party Name: ISGEC HITACHI ZOSEN LIMITED | Meet No/Date:13/80-ALC2/2015<br>29.09.2015 | <b>Status:</b><br><b>Deferred</b> |
|     | HQ File<br>:01/80/050/00251/AM16/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                       | RLA File<br>:05/23/040/00143/AM16/      | Lic.No/Date:0510394942<br>17.07.2015       | Defer<br>Date:10.11.2015          |
|     | <b>Decision :</b> The Committee decided to issue a deficiency letter to the firm to provide information as per DIPP Note No. 12/108/2015-TSW/110 dated 29.09.2015, copy to send to RA and Firm as given below: <ol style="list-style-type: none"> <li>1. Information in respect of Sl. No. 3, 4, 5, 11 &amp; 14 of Standard Deficiency Format, export product wise.</li> <li>2. Quantities of import items at Sl. No. 2 to 4, 8 &amp; 9 in Nos. also in addition to their weights.</li> <li>3. Details of import item at Sl. No. 16 and specific use of this item in export products.</li> </ol> <p>Case is deferred to 10.11.2015.</p> |                                         |                                            |                                   |

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|-----|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------------|--------------------------------------------|-----------------------------------|
| 111 | <b>Case No.:18/13/80-ALC2/2015</b>                                                                                                                                             | Party Name: VOITH HYDRO PRIVATE LIMITED | Meet No/Date:13/80-ALC2/2015<br>29.09.2015 | <b>Status:</b><br><b>Deferred</b> |
|     | HQ File<br>:01/80/050/00268/AM16/                                                                                                                                              | RLA File<br>:05/24/040/00185/AM16/      | Lic.No/Date:0510394911<br>17.07.2015       | Defer<br>Date:10.11.2015          |
|     | <b>Decision:</b> The Committee noted that the application of the firm has been sent to the DHI on 22.09.2015 and decided to await comments.<br>Case is deferred to 10.11.2015. |                                         |                                            |                                   |

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|-----|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------------|--------------------------------------------|-----------------------------------|
| 112 | <b>Case No.:20/13/80-ALC2/2015</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                 | Party Name: RATNAMANI METALS & TUBES LIMITED | Meet No/Date:13/80-ALC2/2015<br>29.09.2015 | <b>Status:</b><br><b>Approved</b> |
|     | HQ File<br>:01/80/050/00270/AM16/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                  | RLA File<br>:08/24/040/00123/AM16/           | Lic.No/Date:0810135686<br>17.07.2015       |                                   |
|     | <b>Decision :</b> The Committee decided to ratify the norms based upon the DIPP Note No. 12/108/2015-TSW/112 dated 29.09.2015, copy to send to RA and Firm, as given below: <ol style="list-style-type: none"> <li>1. Words "0.750" OD X 18 BWG (Min) X 6.096 M" may be suffixed with the description of export item.</li> <li>2. Word "of relevant grade and thickness" may be suffixed with the description of import item and its quantity may be allowed as 1080.5 Kgs. as 1.05 Kgs./Kg. content in the export product after taking</li> </ol> |                                              |                                            |                                   |



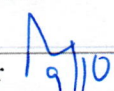
|  |                                 |
|--|---------------------------------|
|  | clue from SION C - 593.         |
|  | RA may take action accordingly. |

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|-----|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------------|----------------------------------------------------|-----------------------------------|
| 113 | <b>Case No.:</b> 31/13/80-ALC2/2015                                                                                                                                                 | <b>Party Name:</b> INJECTOPLAST PVT.LTD | <b>Meet No/Date:</b> 13/80-ALC2/2015<br>29.09.2015 | <b>Status:</b><br><b>Deferred</b> |
|     | HQ File<br>:01/80/050/00281/AM16/                                                                                                                                                   | RLA File<br>:06/24/040/00016/AM16/      | Lic.No/Date:0610038194<br>17.07.2015               | Defer<br>Date:10.11.2015          |
|     | <b>Decision:</b> The Committee noted that the application of the firm has been sent to the MSME on 21.09.2015 and decided to await comments.<br><br>Case is deferred to 10.11.2015. |                                         |                                                    |                                   |

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|-----|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------------------------------|----------------------------------------------------|-----------------------------------|
| 114 | <b>Case No.:</b> 14/13/80-ALC2/2015                                                                                                                                                                                                                                                                                   | <b>Party Name:</b> SPIROTECH HEAT EXCHANGERS PVT. LTD. | <b>Meet No/Date:</b> 13/80-ALC2/2015<br>29.09.2015 | <b>Status:</b><br><b>Deferred</b> |
|     | HQ File<br>:01/80/050/00264/AM16/                                                                                                                                                                                                                                                                                     | RLA File<br>:05/24/040/00180/AM16/                     | Lic.No/Date:0510394992<br>20.07.2015               | Defer<br>Date:10.11.2015          |
|     | <b>Decision:</b> The Committee decided to issue a deficiency letter to the firm to provide the information pointed out by the DIPP representative in the meeting i.e., export product wise information in respect of SI. No. 3, 4, 5 and 11 as per the Standard Deficiency Format.<br>Case is deferred to 10.11.2015. |                                                        |                                                    |                                   |

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|-----|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------------------------------|----------------------------------------------------|-----------------------------------|
| 115 | <b>Case No.:</b> 7/13/80-ALC2/2015                                                                                                                                           | <b>Party Name:</b> SMC PNEUMATICS (INDIA) PRIVATE LIMITED | <b>Meet No/Date:</b> 13/80-ALC2/2015<br>29.09.2015 | <b>Status:</b><br><b>Deferred</b> |
|     | HQ File<br>:01/80/050/00257/AM16/                                                                                                                                            | RLA File<br>:05/24/040/00184/AM16/                        | Lic.No/Date:0510395020<br>21.07.2015               | Defer<br>Date:10.11.2015          |
|     | <b>Decision:</b> The Committee noted that the application of the firm has been sent to the DIPP on 22.09.2015 and decided to await comments. Case is deferred to 10.11.2015. |                                                           |                                                    |                                   |

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|-----|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------------------------------|----------------------------------------------------|-----------------------------------|
| 116 | <b>Case No.:</b> 5/13/80-ALC2/2015                                                                                                                                              | <b>Party Name:</b> HIMACHAL FUTURISTIC COMMUNICATIONS LTD., | <b>Meet No/Date:</b> 13/80-ALC2/2015<br>29.09.2015 | <b>Status:</b><br><b>Deferred</b> |
|     | HQ File<br>:01/80/050/00255/AM16/                                                                                                                                               | RLA File<br>:05/23/040/00132/AM16/                          | Lic.No/Date:0510395032<br>22.07.2015               | Defer<br>Date:10.11.2015          |
|     | <b>Decision:</b> The Committee noted that the application of the firm has been sent to the MSME on 22.09.2015 and decided to await comments.<br>Case is deferred to 10.11.2015. |                                                             |                                                    |                                   |

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|-----|-------------------------------------|-------------------------------------------------|----------------------------------------------------|---------------------------------------------------------------------------------------------|
| 117 | <b>Case No.:</b> 15/13/80-ALC2/2015 | <b>Party Name:</b> MOTHERSON SUMI SYSTEMS LTD., | <b>Meet No/Date:</b> 13/80-ALC2/2015<br>29.09.2015 | <b>Status:</b><br><b>Deferred</b>                                                           |
|     | HQ File                             | RLA File                                        | Lic.No/Date:0510395057                             | Defer  |



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| :01/80/050/00265/AM16/                                                                                                                                                          | :05/24/040/00199/AM16/ | 23.07.2015 | Date:10.11.2015 |
| <b>Decision:</b> The Committee noted that the application of the firm has been sent to the C&PC on 23.09.2015 and decided to await comments.<br>Case is deferred to 10.11.2015. |                        |            |                 |

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| 118                                                                                                                                                                          | <b>Case No.:</b> 24/13/80-ALC2/2015 | Party Name: GRAZIANO TRASMISSIONI INDIA PVT LTD | Meet No/Date:13/80-ALC2/2015<br>29.09.2015 | <b>Status:</b><br><b>Deferred</b> |
|                                                                                                                                                                              | HQ File<br>:01/80/050/00274/AM16/   | RLA File<br>:05/23/040/00173/AM16/              | Lic.No/Date:0510395079<br>24.07.2015       | Defer<br>Date:10.11.2015          |
| <b>Decision:</b> The Committee noted that the application of the firm has been sent to the MSME on 23.09.2015 and decided to await comments. Case is deferred to 10.11.2015. |                                     |                                                 |                                            |                                   |

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|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|-------------------------------------------------|--------------------------------------------|-----------------------------------|
| 119                                                                                                                                                                                                                                                                                                                   | <b>Case No.:</b> 8/13/80-ALC2/2015 | Party Name: SPIROTECH HEAT EXCHANGERS PVT. LTD. | Meet No/Date:13/80-ALC2/2015<br>29.09.2015 | <b>Status:</b><br><b>Deferred</b> |
|                                                                                                                                                                                                                                                                                                                       | HQ File<br>:01/80/050/00258/AM16/  | RLA File<br>:05/24/040/00194/AM16/              | Lic.No/Date:0510395099<br>28.07.2015       | Defer<br>Date:10.11.2015          |
| <b>Decision:</b> The Committee decided to issue a deficiency letter to the firm to provide the information pointed out by the DIPP representative in the meeting i.e., export product wise information in respect of SI. No. 3, 4, 5 and 11 as per the Standard Deficiency Format.<br>Case is deferred to 10.11.2015. |                                    |                                                 |                                            |                                   |

|                                                                                                                                                                                                                                                                                |                                    |                                     |                                            |                                   |
|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|-------------------------------------|--------------------------------------------|-----------------------------------|
| 120                                                                                                                                                                                                                                                                            | <b>Case No.:</b> 2/10/80-ALC2/2015 | Party Name: FRIZAIR PRIVATE LIMITED | Meet No/Date:13/80-ALC2/2015<br>29.09.2015 | <b>Status:</b><br><b>Deferred</b> |
|                                                                                                                                                                                                                                                                                | HQ File<br>:01/80/050/00199/AM16/  | RLA File<br>:09/24/040/00154/AM16/  | Lic.No/Date:0910062395<br>29.07.2015       | Defer<br>Date:10.11.2015          |
| <b>Decision:</b> The Committee noted that the firm and the RA were requested to furnish the hard copy of the application vide letter dated 11.09.2015, which has not been received yet, and decided to issue a reminder to the RA and firm.<br>Case is deferred to 10.11.2015. |                                    |                                     |                                            |                                   |

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|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------|--------------------------------------|--------------------------------------------|-----------------------------------|
| 121                                                                                                                                                                         | <b>Case No.:</b> 25/13/80-ALC2/2015 | Party Name: DENSO HARYANA PVT. LTD., | Meet No/Date:13/80-ALC2/2015<br>29.09.2015 | <b>Status:</b><br><b>Deferred</b> |
|                                                                                                                                                                             | HQ File<br>:01/80/050/00275/AM16/   | RLA File<br>:05/23/040/00058/AM16/   | Lic.No/Date:0510395128<br>30.07.2015       | Defer<br>Date:10.11.2015          |
| <b>Decision:</b> The Committee noted that the application of the firm has been sent to the DHI on 21.09.2015 and decided to await comments. Case is deferred to 10.11.2015. |                                     |                                      |                                            |                                   |

#### Sl.No.387

|                  |                             |                                                                          |                                                |
|------------------|-----------------------------|--------------------------------------------------------------------------|------------------------------------------------|
| Case No. A - 01  | M/s. LMT (India) Pvt. Ltd., | HQF.No.01/80/162/00357/AM15/DES.I                                        | Lic. No. & date<br>3110065131<br>dt.09.12.2014 |
| Meeting No.13/16 |                             | RA.F.No.31/83/039/00003/AM15                                             |                                                |
| Date: 29.09.2015 |                             | Ratification of norms under Para 4.24 A (a) (iv) for annual requirement. |                                                |



**Decision:** The Committee decided to reject the case as the firm has not furnished information in response to the deficiency letter dated 24.04.2015, reminder dated 30.06.2015 and final reminder dated 28.07.2015.

RA may take action accordingly.

**Sl.No.388**

|                  |                |                                   |                 |
|------------------|----------------|-----------------------------------|-----------------|
| Case No. A/R-61  | M/s. United    | HQF.No.01/80/050/00397/AM10/DES.I | Lic. No. & date |
| Meeting No.13/16 | Drilling Tools | RA.F.No.05/24/040/00318/AM10      | 0510249707      |
| Date: 29.09.2015 | Ltd., Delhi    | Revision of norms                 | dt.22.09.2009   |

**Decision:** The Committee noted that the firm was requested vide letter dated 15.09.2014 and 02.01.2015 followed by reminder dated 28.07.2015 to submit the requisite certificate from the Directorate General of Hydrocarbons, which are yet to be received. Therefore, the Committee decided to issue another reminder to firm to expedite reply. The firm has informed that its supply of goods is to ONGC, New Delhi under deemed export category.

Case is deferred to 10.11.2015.

**S.No.389**

|                  |               |                                                               |                 |
|------------------|---------------|---------------------------------------------------------------|-----------------|
| Case No. A/R-49  | M/s. Larsen   | HQF.No.01/80/050/00245/AM11/DES.I                             | Lic. No. & date |
| Meeting No.13/16 | &Toubro Ltd., | RA.F.No.03/95/040/00712/AM10                                  | 0310557677      |
| Date: 29.09.2015 | Mumbai        | Amendment in quantities / addition of additional import items | dt.29.01.2010   |

**Decision:** The Committee noted that the firm has not submitted the DGHC certificate. NC also noted that the firm vide its letter dated 02.07.2015 had requested for a copy of DGHC certificate submitted by GE India and whether it is submitted as per Para 8.2C of FTP and it was decided in Meeting No. 10, held on 18.08.2015, that a proper reply was to be sent to the firm. The Committee noted that the proper reply has not yet been sent and decided that a proper reply may be urgently sent to the firm.

Case is deferred to 10.11.2015.

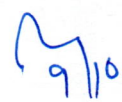
**S.No.390**

|                  |                                 |                                   |                 |
|------------------|---------------------------------|-----------------------------------|-----------------|
| Case No. A/R-93  | M/s. Gas Tech                   | HQF.No.01/80/050/00575/AM13/DES.I | Lic. No. & date |
| Meeting No.13/16 | Engineering                     | RA.F.No.05/23/040/00447/AM13      | 0510345184      |
| Date: 29.09.2015 | (India) Pvt. Ltd.,<br>Faridabad | Request for revision of norms     | dt.07.02.2013   |

**Decision:** The Committee noted that the firm was requested to appear for a personal hearing on 29.09.2015. Accordingly, Shri Tarun K Prasad, Assistant Manager Purchase, attended the personal hearing. As desired by the Committee, Shri Prasad explained the technical details of manufacturing process and also clarified that they are not exporting any spare parts and that all the three pumps(import item No.11) are required as components. The representative was requested to furnish the written submissions accordingly, including the assembly drawing showing the use of three pumps. The representative stated that the same would be submitted shortly.

Case is deferred to 10.11.2015.

**S.No.391**

  
**PARVEEN SHARMA**  
 Dy. Director General  
 Directorate General of Foreign Trade  
 Ministry of Commerce & Industry  
 Udyog Bhawan, New Delhi-11



|                  |                                                      |                                       |                 |
|------------------|------------------------------------------------------|---------------------------------------|-----------------|
| Case No. A/R-109 | M/s. ISGEC<br>Heavy Engineering<br>Ltd., Yamunanagar | HQF.No.01/80/050/00166/AM15/DE<br>S.I | Lic. No. & date |
| Meeting No.13/16 |                                                      | RA.F.No.05/23/040/00002/AM15          | 0510384967      |
| Date: 29.09.2015 |                                                      | Request for revision of norms         | dt.25.04.2014   |

**Decision:** The Committee decided to ratify the norms based upon the DIPP Note No. 12/108/2015-TSW/109 – A/R dated 29.09.2015(copy to be sent to RA and Firm) as given below:

1. As import/procurement of import item was made prior to ratification of Advance Authorization and firm has submitted documentary evidence to the effect that tubes imported/procured were of dimensions 19.05 mm (OD)x 2.11 mm(thk.), words “19.05 mm (OD)x 2.11 mm(thk.)” suffixed with the description of import item by the Norms Committee in its meeting dated 16.09.2014 may be omitted for the purpose of redemption of Advance Authorization.
2. Weight of import item may be increased from 25676 Kgs. to 25686 Kgs inclusive of 2.04 % wastage as U-tubes are involved.

RA may take action accordingly.

**S.No.392**

|                  |                                                      |                                       |                 |
|------------------|------------------------------------------------------|---------------------------------------|-----------------|
| Case No. A/R-111 | M/s. ISGEC<br>Heavy Engineering<br>Ltd., Yamunanagar | HQF.No.01/80/050/00165/AM15/DE<br>S.I | Lic. No. & date |
| Meeting No.13/16 |                                                      | RA.F.No.05/23/040/00001/AM15          | 0510384966      |
| Date: 29.09.2015 |                                                      | Request for revision of norms         | dt.25.04.2014   |

**Decision:** The Committee decided to ratify the norms based upon the DIPP Note No. 12/108/2015-TSW/111–A/R dated 29.09.2015(copy to send to RA and Firm) as given below:

1. As import/procurement of import item was made prior to ratification of Advance Authorization and firm has submitted documentary evidence to the effect that tubes imported/procured were of dimensions 19.05 mm (OD)x 2.11 mm(thk.), words “19.05 mm (OD)x 2.11 mm(thk.)” suffixed with the description of import item by the Norms Committee in its meeting dated 16.09.2014 may be omitted for the purpose of redemption of Advance Authorization.
2. Weight of import item may be increased from 38513.6 Kgs. to 38529 Kgs inclusive of 2.04 % wastage as U-tubes are involved.

RA may take action accordingly

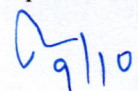
**S.No.393**

|                  |                                                          |                                       |                 |
|------------------|----------------------------------------------------------|---------------------------------------|-----------------|
| Case No. A/R-114 | M/s. Technoweb<br>Textile Engineering<br>P. Ltd., Mumbai | HQF.No.01/80/050/00006/AM15/DE<br>S.I | Lic. No. & date |
| Meeting No.13/16 |                                                          | RA.F.No.03/95/040/00936/AM14          | 0310771124      |
| Date: 29.09.2015 |                                                          | Request for revision of norms         | dt.26.12.2013   |

**Decision:** The Committee noted that firm's reply dated 23.03.2015 has been sent to C&PC on 07.04.2015 followed by reminder dated 28.07.2015 and to issue another reminder to C&PC to expedite the comments.

Case is deferred to 10.11.2015.

**S.No.394**

  
**PARVEEN SHARMA**  
 Dy. Director General  
 Directorate General of Foreign Trade  
 Ministry of Commerce & Industry  
 Udyog Bhawan, New Delhi-11



|                  |                                      |                                    |                 |
|------------------|--------------------------------------|------------------------------------|-----------------|
| Case No. A/R-01  | M/s. Decon India Plastics Pvt. Ltd., | HQF.No.01/80/050/00009/AM15/DE S.I | Lic. No. & date |
| Meeting No.13/16 | Pune                                 | RA.F.No.31/83/040/00231/AM14       | 3110062832      |
| Date: 29.09.2015 |                                      | Request for reason of norms        | dt.26.02.2014   |

**Decision:** The Committee noted that C&PC has provided old comments dated 10.12.2014 and requested C&PC again to reconsider the case as the firm has requested for amendment / revision of norms. NC decided to remind C&PC to provide comments.

Case is deferred to 10.11.2015.

#### S.No.395

|                  |                          |                                    |                 |
|------------------|--------------------------|------------------------------------|-----------------|
| Case No. A/R-04  | M/s. Poly Medicure Ltd., | HQF.No.01/81/050/00934/AM11/DE S.I | Lic. No. & date |
| Meeting No.13/16 |                          | RA.F.No.05/24/040/00428/AM11       | 0510286557      |
| Date: 29.09.2015 |                          | Request for revision of norms      | dt.22.03.2011   |

**Decision:** The Committee noted that the representation of the firm for amendment in the description of one import item was sent to the C&PC on 27.03.2015. The C&PC vide its Note No. 46011/106/2009-PC-II dated 26.08.2015 have provided the written comments. The Committee also noted that the description of this import item was amended and recommended by the NC as "Polyester Poly laminate Film (50 Microns +/- 10%" in the meeting held on 12.07.2011 and a copy of the approved norms was also sent to the CLA. The Committee decided to seek a report from the CLA as to what action was taken by the CLA on the amended description of import item approved by the committee.

Case is deferred to 10.11.2015.

#### S.No.396

|                  |                          |                                    |                 |
|------------------|--------------------------|------------------------------------|-----------------|
| Case No. A/R-11  | M/s. Poly Medicure Ltd., | HQF.No.01/81/050/00788/AM11/DE S.I | Lic. No. & date |
| Meeting No.13/16 |                          | RA.F.No.05/24/040/00364/AM11       | 0510283239      |
| Date: 29.09.2015 |                          | Request for revision of norms      | dt.04.02.2011   |

**Decision:** The Committee noted that the representation of the firm for amendment in the description of one import item was sent to the C&PC on 27.03.2015. The C&PC vide its Note No. 46011/106/2009-PC-II dated 26.08.2015 have provided the written comments. The Committee also noted that the description of this import item was amended and recommended by the NC as "Polyester Poly laminate film" in the meeting held on 17.05.2011 and a copy of the approved norms was also sent to the CLA. The Committee decided to seek a report from the CLA as to what action was taken by the CLA on the amended description of import item approved by the committee.

Case is deferred to 10.11.2015.

#### S.No.397

|                  |                                  |                                    |                 |
|------------------|----------------------------------|------------------------------------|-----------------|
| Case No. A/R-12  | M/s. Ductmaster India Pvt. Ltd., | HQF.No.01/80/050/00762/AM09/DE S.I | Lic. No. & date |
| Meeting No.13/16 | Bangalore                        | RA.F.No.07/24/040/00190/AM09       | 0710058660      |
| Date: 29.09.2015 |                                  | Request for fixation of norms      | dt.22.07.2008   |

**Decision:** The Committee noted that deficiency letter dated 23.06.2015 and reminder dated 28.07.2015 was issued to the firm. The firm has submitted reply vide letter dated 26.08.2015. it was pointed out by the DIPP



representative in the meeting that the reply given by the firm is not complete and the Committee decided to issue final reminder to firm to furnish complete point wise reply.

Case is deferred to 10.11.2015.

**S.No.398**

|                  |                                               |                                       |                 |
|------------------|-----------------------------------------------|---------------------------------------|-----------------|
| Case No. A/R-41  | M/s. CICB<br>Chemicon Pvt.<br>Ltd., Bangalore | HQF.No.01/80/050/00016/AM14/DE<br>S.I | Lic. No. & date |
| Meeting No.13/16 |                                               | RA.F.No.07/24/040/00452/AM13          | 0710093506      |
| Date: 29.09.2015 |                                               | Request for fixation of norms         | dt.01.02.2013   |

**Decision:** The Committee noted that the DIPP has furnished its written comments vide Note No. 12/108/2015-TSW/41-A / R dated 29.09.2015. The Committee noted that the firm in its reply dated 28.07.2015 has submitted a copy of the invalidation letter, whereas they were requested to submit a copy of the EPCG license. The Committee decided to issue a reminder to the firm to submit a copy of the complete EPCG authorisation.

Case is deferred to 10.11.2015.

**S.No.399**

|                  |                                           |                                            |                                                                                                                                                                                                                                                             |
|------------------|-------------------------------------------|--------------------------------------------|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| Case No. A/R-43  | M/s. Nash<br>Industries (I)<br>Pvt. Ltd., | HQF.No.01/80/050/00567/AM12/DE<br>S.I      | Lic. No. & date                                                                                                                                                                                                                                             |
| Meeting No.13/16 |                                           | RA.F.No.07/24/040/00436/AM12               | (i) 0710085938<br>dt.02.02.2012                                                                                                                                                                                                                             |
| Date: 29.09.2015 |                                           | Request for revision/amendment of<br>norms | (ii) 0710089728<br>dt.17.07.2012<br>(iii) 0710092536<br>dt.18.12.2012<br>(iv) 0710093402<br>dt.29.01.2013<br>(v) 0710094430<br>dt.22.03.2013<br>(vi) 0710095583<br>dt.27.05.2013<br>(vii) 0710097637<br>dt.21.08.2013<br>(viii) 0710095300<br>dt.09.05.2013 |

**Decision:** The Committee decided to modify the norms based upon the DIPP Note No. 12/108/2015-TSW/43 – A / R dated 29.09.2015, copy to send to RA and Firm, for the purpose of regularisation of the respective cases, as given below:

As firm has now submitted sheet lay out diagram justifying the wastage of steel sheet during plasma cutting and CNC machining , norms may be modified as under :

**1. Advance Authorization No. 0710085938 dated 02.02.2012**

1. Net empty weight of export product at Sl. No. 1 may be modified as 505180 Kgs. containing 475219 Kgs. of import item.



2. Quantity of import item at Sl. No. 1 may be allowed as 773467 Kgs. as 1.075 Kgs./Kg. content in export items after taking 1/3<sup>rd</sup> recovery from scrap.

**2. Advance Authorization No. 0710089728 dated 17.07.2012**

1. Net content of import items in export item at Sl. No. 1 may be modified as 211317 Kgs.
2. Quantities of import items at Sl. No. 1 & 2 put together may be allowed as 675589 Kgs. as 1.078 Kgs./Kg. content in export items after taking 1/3<sup>rd</sup> recovery from scrap.

**3. Advance Authorization No. 0710092536 dated 18.12.2012**

1. Net content of import item in export item may be modified as 406003 Kgs.
2. Quantity of import item at Sl. No. 1 may be allowed as 435186 Kgs. as 1.072 Kgs./Kg. content in export items after taking 1/3<sup>rd</sup> recovery from scrap.

**4. Advance Authorization No. 0710093402 dated 29.01.2013**

1. Quantity of import item at Sl. No. 1 may be allowed as 191586 Kgs. as 1.063 Kgs./Kg. content in export items after taking 1/3<sup>rd</sup> recovery from scrap.

**5. Advance Authorization No. 0710094430 dated 22.03.2013**

1. Net weight of export product may be modified as 575302 Kg. containing "533184 Kgs. of HR High Tensile Steel Sheet".
2. Quantity of import item at Sl. No. 1 may be allowed as 571509 Kgs. as 1.072 Kgs./Kg. content in export items after taking 1/3<sup>rd</sup> recovery from scrap.

**6. Advance Authorization No. 0710095583 dated 27.05.2013**

1. Net weight of export product may be modified as 944580 Kg. containing "888559 Kgs. of HR High Tensile Steel Sheet".
2. Quantity of import item at Sl. No. 1 may be allowed as 952427 Kgs. as 1.072 Kgs./Kg. content in export items after taking 1/3<sup>rd</sup> recovery from scrap

**7. Advance Authorization No. 0710097637 dated 21.08.2013**

1. Net weight of export product may be modified as 944580 Kg. containing "888559 Kgs. of HR High Tensile Steel Sheet".
2. Quantity of import item at Sl. No. 1 may be allowed as 952427 Kgs. as 1.072 Kgs./Kg. content in export items after taking 1/3<sup>rd</sup> recovery from scrap

**8. Advance Authorization No. 0710095300 dated 09.05.2013)**

1. Net weight of export product may be modified as 944580 Kg. containing "888559 Kgs. of HR High Tensile Steel Sheet".



2. Quantity of import item at Sl. No. 1 may be allowed as 952427 Kgs. as 1.072 Kgs./Kg. content in export items after taking 1/3<sup>rd</sup> recovery from scrap

RA may take action accordingly

**S.No.400**

|                  |                                    |                                    |                 |
|------------------|------------------------------------|------------------------------------|-----------------|
| Case No. A/R-73  | M/s. ISGEC Heavy Engineering Ltd., | HQF.No.01/80/050/00689/AM15/DE S.I | Lic. No. & date |
| Meeting No.13/16 | Noida                              | RA.F.No.05/23/040/00513/AM15       | 0510393171      |
| Date: 29.09.2015 |                                    | Request for revision of norms      | dt.12.02.2015   |

**Decision:** The Committee decided to rectify the earlier NC decision based upon the DHI Note No. 3(104)/15-TSW(B) dated 13.07.2015 (copy to be sent to RA and Firm).

RA may take action accordingly.

**S.No.401**

|                  |                                     |                                    |                 |
|------------------|-------------------------------------|------------------------------------|-----------------|
| Case No. A/R-78  | M/s. Bharat Heavy Electricals Ltd., | HQF.No.01/80/050/00444/AM15/DE S.I | Lic. No. & date |
| Meeting No.13/16 | Bangalore                           | RA.F.No.07/24/040/00203/AM15       | 0710106685      |
| Date: 29.09.2015 |                                     | Request for fixation of norms      | dt.17.09.2014   |

**Decision :** The Committee noted that firm's request dated 06.07.2015 has been sent to DEIT on 04.08.2015 for comments and decided to issue a reminder to the DEIT to expedite the comments.

Case is deferred to 10.11.2015.

**S.No.402**

|                  |                                 |                                    |                 |
|------------------|---------------------------------|------------------------------------|-----------------|
| Case No. A/R-79  | M/s. Wheels India Ltd., Chennai | HQF.No.01/80/050/00037/AM16/DE S.I | Lic. No. & date |
| Meeting No.13/16 |                                 | RA.F.No.04/24/040/00322/AM15       | 0410160391      |
| Date: 29.09.2015 |                                 | Request for amendment of norms     | dt.08.04.2015   |

**Decision :** The Committee noted that firm's request dated 09.07.2015 has been sent to DHI on 04.08.2015 for comments and decided to issue reminder to DHI to expedite the comments.

Case is deferred to 10.11.2015.

**S.No.403**

|                  |                                                     |                                    |                 |
|------------------|-----------------------------------------------------|------------------------------------|-----------------|
| Case No. A/R-80  | M/s. Autotech Industries (India) Pvt. Ltd., Chennai | HQF.No.01/80/050/00541/AM13/DE S.I | Lic. No. & date |
| Meeting No.13/16 |                                                     | RA.F.No.04/24/040/00166/AM13       | 0410142832      |
| Date: 29.09.2015 |                                                     | Request for revision of norms      | dt.23.01.2013   |

**Decision:** The Committee noted that the firm has been invited for a personal hearing on 29.09.2015. Shri K.S. Jeyaraman, Director, Technical, M/s Autotech Industries (India) Pvt. Ltd. appeared for the personal hearing. The firm displayed the export product in dismantled condition and explained the detailed manufacturing process through video presentation on laptop. The firm also displayed a sample of the Roller Tappet Casting which was imported by them and also displayed the finished machined Roller Tappet. The firm also displayed a drawing chart and co-related the drawing number of Roller Tappet with the Roller Tappet Casting. The firm also displayed the calculations pertaining to wastage of Bronze Rod.



The firm clarified that they have completed the imports and exports in all the cases and requested to review the wastage keeping in view the manufacturing process explained by them, the samples of Roller Tappet Casting / finished machined Roller Tappet, drawings, calculations etc., only for the purpose of redemption of their all cases.

Case is deferred to 10.11.2015.

**S.No.404**

|                  |                                                     |                                    |                 |
|------------------|-----------------------------------------------------|------------------------------------|-----------------|
| Case No. A/R-81  | M/s. Autotech Industries (India) Pvt. Ltd., Chennai | HQF.No.01/80/050/00173/AM12/DE S.I | Lic. No. & date |
| Meeting No.13/16 |                                                     | RA.F.No.04/24/040/00072/AM12       | 0410125099      |
| Date: 29.09.2015 |                                                     | Request for revision of norms      | dt.17.06.2011   |

**Decision:** The Committee noted that the firm has been invited for a personal hearing on 29.09.2015. Shri K.S. Jeyaraman, Director, Technical, M/s Autotech Industries (India) Pvt. Ltd. appeared for the personal hearing. The firm displayed the export product in dismantled condition and explained the detailed manufacturing process through video presentation on laptop. The firm also displayed a sample of the Roller Tappet Casting which was imported by them and also displayed the finished machined Roller Tappet. The firm also displayed a drawing chart and co-related the drawing number of Roller Tappet with the Roller Tappet Casting. The firm also displayed the calculations pertaining to wastage of Bronze Rod. The firm clarified that they have completed the imports and exports in all the cases and requested to review the wastage keeping in view the manufacturing process explained by them, the samples of Roller Tappet Casting / finished machined Roller Tappet, drawings, calculations etc., only for the purpose of redemption of their all cases.

Case is deferred to 10.11.2015.

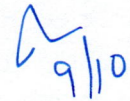
**S.No.405**

|                  |                                                     |                                    |                 |
|------------------|-----------------------------------------------------|------------------------------------|-----------------|
| Case No. A/R-82  | M/s. Autotech Industries (India) Pvt. Ltd., Chennai | HQF.No.01/80/050/00680/AM10/DE S.I | Lic. No. & date |
| Meeting No.13/16 |                                                     | RA.F.No.04/24/040/00228/AM10       | 0410110480      |
| Date: 29.09.2015 |                                                     | Request for revision of norms      | dt.31.12.2009   |

**Decision:** The Committee noted that the firm has been invited for a personal hearing on 29.09.2015. Shri K.S. Jeyaraman, Director, Technical, M/s Autotech Industries (India) Pvt. Ltd. appeared for the personal hearing. The firm displayed the export product in dismantled condition and explained the detailed manufacturing process through video presentation on laptop. The firm also displayed a sample of the Roller Tappet Casting which was imported by them and also displayed the finished machined Roller Tappet. The firm also displayed a drawing chart and co-related the drawing number of Roller Tappet with the Roller Tappet Casting. The firm also displayed the calculations pertaining to wastage of Bronze Rod. The firm clarified that they have completed the imports and exports in all the cases and requested to review the wastage keeping in view the manufacturing process explained by them, the samples of Roller Tappet Casting / finished machined Roller Tappet, drawings, calculations etc., only for the purpose of redemption of their all cases.

Case is deferred to 10.11.2015.

**S.No.406**

  
 PARVEEN SHARMA  
 Dy. Director General  
 Directorate General of Foreign Trade  
 Ministry of Commerce & Industry  
 Udyog Bhawan, New Delhi-11



|                  |                                 |                                       |                 |
|------------------|---------------------------------|---------------------------------------|-----------------|
| Case No. A/R-87  | M/s. Shree<br>Electricals, Pune | HQF.No.01/80/050/00975/AM08/DE<br>S.I | Lic. No. & date |
| Meeting No.13/16 |                                 | RA.F.No.31/24/040/00204/M08           | 3110031243      |
| Date: 29.09.2015 |                                 | Request for revision of norms         | dt.22.10.2007   |

**Decision:** The Committee noted that this case was considered earlier in the meeting held on 01.09.2015 and has been included inadvertently in this meeting agenda. As such this case is not a part of this meeting agenda.

**S.No.407**

|                  |                               |                                       |                 |
|------------------|-------------------------------|---------------------------------------|-----------------|
| Case No. A/R-88  | M/s. Clyde<br>Bergemann India | HQF.No.01/80/050/00194/AM15/DE<br>S.I | Lic. No. & date |
| Meeting No.13/16 | Pvt. Ltd., New                | RA.F.No.05/23/040/00017/AM15          | 0510384544      |
| Date: 29.09.2015 | Delhi                         | Request for revision of norms         | dt.22.04.2014   |

**Decision:** The Committee noted that this case was earlier approved in the meeting held on 12.05.2015, based upon the DHI Note No. 3/106/2014/TSW(B) dated 07.04.2015. As requested and pointed out by the firm, the Committee decided to rectify and amend the earlier recommendation, based upon DHI Note No. Nil dated Nil, as given below:

Earlier decision

**EP-1-Inputs** 36 to 49 – as per GN – 4 with accountability clause.  
50 to 52 – relevant tube as per C-1647.

Amended decision

**EP-3-Inputs** 36 to 49 – as per GN – 4 with accountability clause.  
50 to 52 – relevant tube as per C-1647.

RA may take action accordingly.

**S.No.408**

|                  |                                 |                                       |                 |
|------------------|---------------------------------|---------------------------------------|-----------------|
| Case No. A/R-89  | M/s. Freedom<br>Ophthalmic Pvt. | HQF.No.01/80/050/00525/AM15/DE<br>S.I | Lic. No. & date |
| Meeting No.13/16 | Ltd., Hosur                     | RA.F.No.04/24/040/00232/AM15          | 0410159832      |
| Date: 29.09.2015 |                                 | Request for amendment of norms        | dt.03.12.2014   |

**Decision:** The Committee noted that firm's request dated 22.06.2015 has been sent to C&PC on 06.08.2015 for comments and decided to issue a reminder to C&PC to expedite the comments.

Case is deferred to 10.11.2015.

**S.No.409**

|                  |                             |                                       |                 |
|------------------|-----------------------------|---------------------------------------|-----------------|
| Case No. A/R-90  | M/s. Terumo<br>Penpol Ltd., | HQF.No.01/80/050/00073/AM16/DE<br>S.I | Lic. No. & date |
| Meeting No.13/16 |                             | RA.F.No.53/21/040/00002/AM10          | 5310008377      |
| Date: 29.09.2015 |                             | Request for fixation of norms         | dt.28.05.2009   |

**Decision:** The Committee noted that the C&PC has directly issued a deficiency letter on 23.09.2015 to the firm to provide certain information. The Committee decided to issue a reminder to the firm to furnish the reply.

9/10  
PARVEEN SHARMA  
Dy. Director General  
Directorate General of Foreign Trade  
Ministry of Commerce & Industry  
Udyog Bhawan, New Delhi-11



Case is deferred to 10.11.2015.

**S.No.410**

|                  |                                 |                                    |                 |
|------------------|---------------------------------|------------------------------------|-----------------|
| Case No. A/R-101 | M/s. Ind-Sphinx Precision Ltd., | HQF.No.01/80/050/00188/AM15/DE S.I | Lic. No. & date |
| Meeting No.13/16 | Solan(HP)                       | RA.F.No.22/24/040/00002/AM15       | 2210014809      |
| Date: 29.09.2015 |                                 | Request for revision of norms      | dt.22.04.2014   |

**Decision:** The Committee noted that the firm's representation dated 09.09.2015 was sent to the MSME for examination and comments. The MSME representative present in the meeting reiterated the earlier decision of the NC and to maintain status quo in this case. The Committee decided to recommend the same.

RA may take action accordingly.

**S.No.411**

|                  |                                 |                                    |                 |
|------------------|---------------------------------|------------------------------------|-----------------|
| Case No. A/R-102 | M/s. Ind-Sphinx Precision Ltd., | HQF.No.01/80/050/00187/AM15/DE S.I | Lic. No. & date |
| Meeting No.13/16 | Solan(HP)                       | RA.F.No.22/24/040/00001/AM15       | 2210014810      |
| Date: 29.09.2015 |                                 | Request for revision of norms      | dt.22.04.2014   |

**Decision:** The Committee noted that the firm's representation dated 09.09.2015 was sent to the MSME for examination and comments. The MSME representative present in the meeting reiterated the earlier decision of the NC and to maintain status quo in this case. The Committee decided to recommend the same.

RA may take action accordingly.

**S.No.412**

|                  |                                           |                                                                                                                                                       |                 |
|------------------|-------------------------------------------|-------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------|
| Case No. A/R-103 | M/s. Godrej & Boyce Mfg. Co. Ltd., Mumbai | HQF.No.01/80/050/00113/AM16/DE S.I                                                                                                                    | Lic. No. & date |
| Meeting No.13/16 |                                           | RA.F.No.03/94/040/01134/AM15                                                                                                                          | 0310794618      |
| Date: 29.09.2015 |                                           | Request for change in Net weight of export item Sr.3 "Tube Budle(Tag No.:ME-RHZ358-S04 C) & Sr. No.4 "Tube Bundle (Tag No.: ME-RHZ358-S04 D) in norms | dt.16.03.2015   |

**Decision:** The Committee noted that the representation of the firm has been sent to the DIPP on 22.09.2015 for examination and comments, and decided to await comments.

Case is deferred to 10.11.2015.

**S.No.413**

|                  |                                           |                                    |                 |
|------------------|-------------------------------------------|------------------------------------|-----------------|
| Case No. A/R-104 | M/s. Godrej & Boyce Mfg. Co. Ltd., Mumbai | HQF.No.01/80/050/00053/AM16/DE S.I | Lic. No. & date |
| Meeting No.13/16 |                                           | RA.F.No.03/94/040/01034/AM15       | 0310793873      |
| Date: 29.09.2015 |                                           | Request for revision of norms      | dt.01.02.2015   |

**Decision:** The Committee noted that the representation of the firm has been sent to the DIPP on 22.09.2015 for examination and comments, and decided to await comments.



Case is deferred to 10.11.2015.

**S.No.414**

|                  |                                           |                                                                                                                |                                                |
|------------------|-------------------------------------------|----------------------------------------------------------------------------------------------------------------|------------------------------------------------|
| Case No. A/R-105 | M/s. Godrej & Boyce Mfg. Co. Ltd., Mumbai | HQF.No.01/80/050/00173/AM15/DE S.I                                                                             | Lic. No. & date<br>0310780161<br>dt.30.04.2014 |
| Meeting No.13/16 |                                           | RA.F.No.03/94/040/00069/AM15                                                                                   |                                                |
| Date: 29.09.2015 |                                           | Request for correction of typographical error in line "the quantities of import items at Sl. No.7 & 8 in norms |                                                |

**Decision:** The Committee noted that the representation of the firm has been sent to the DIPP on 22.09.2015 for examination and comments, and decided to await comments.

Case is deferred to 10.11.2015.

**S.No.415**

|                  |                                                 |                                                                                                                                                                                    |
|------------------|-------------------------------------------------|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| Case No. C-05    | M/s. British Engines India Pvt. Ltd., Bangalore | HQF.No.01/80/162/00222/AM14/DES.I                                                                                                                                                  |
| Meeting No.13/16 |                                                 | Fixation of input output norms for the export product "Hydraulic Motor and its parts and Multispindle automatic machines spares Valve and its parts" in respect of 100% EOU – reg. |
| Date: 29.09.2015 |                                                 |                                                                                                                                                                                    |

**Decision:** The Committee decided to reject the case as the firm has not replied to the deficiency letter dated 02.01.2015, reminder dated 20.03.2015 and final reminder dated 28.07.2015.

RA may take action accordingly.

**S.No.416**

|                  |                                                              |                                                                                                              |
|------------------|--------------------------------------------------------------|--------------------------------------------------------------------------------------------------------------|
| Case No. C-04    | M/s. Comstar Automotive Technologies Pvt. Ltd., Chengalpattu | HQF.No.01/80/162/00311/AM14/DES.I                                                                            |
| Meeting No.13/16 |                                                              | Request for fixation of input output norms for the export product "Alternator" in respect of 100% EOU – reg. |
| Date: 29.09.2015 |                                                              |                                                                                                              |

**Decision:** The Committee decided to ratify the norms based upon the DHI Note No. 2/6/2015-TSWB dated 01.09.2015, copy to send to RA and Firm, as given below:

EP: Alternator for Automobiles; RPM 6000, 12 Volt, 90 and 120 Amp.

Inputs-

| Item             | Qty as per SION                          |
|------------------|------------------------------------------|
| Copper conductor | Rotor as per C-1080, Stator as per C-299 |

RA may take action accordingly.

**S.No.417**

PARVEEN SHARMA  
Dy. Director General  
Directorate General of Foreign Trade  
Ministry of Commerce & Industry  
Udyog Bhawan, New Delhi-11



|                  |                                       |                                                                                            |
|------------------|---------------------------------------|--------------------------------------------------------------------------------------------|
| Case No. C-05    | M/s. Larsen & Toubro<br>Ltd., Kolkata | HQF.No.01/80/162/00061/AM14/DES.I                                                          |
| Meeting No.13/16 |                                       | Request for clarification against SION at Sl.<br>No. C-1647 of Engineering Products – reg. |
| Date: 29.09.2015 |                                       |                                                                                            |

**Decision:** The Committee noted that the representation of the firm has been sent to DHI on 22.09.2015.

Case is deferred to 10.11.2015.

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 PARVEEN SHARMA  
 Dy. Director General  
 Directorate General of Foreign Trade  
 Ministry of Commerce & Industry  
 Udyog Bhawan, New Delhi-11



Office of the Development Commissioner  
Micro Small & Medium Enterprises  
**MECHANICAL DIVISION**

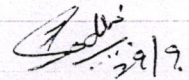
30(104)/14-ME

**Subject:** AA no 0710096215 dated 26.06.13 in respect of M/s Pranita Engg Solutions Pvt Ltd

As per the report received from MSME-DI Bangalore, the norms may be fixed as follows:

- Total weight of export may be amended to 4137.42 kgs.
- List of parts to be exported is attached as annexure-A.
- Import of relevant size of Sno 1 of items of import may be allowed as applied.
- Import of relevant size of Sno 2 of items of import may be allowed for 122 kg after affecting 15% recovery for scrap.
- Import of relevant size of Sno 3 of items of import may be allowed for 6107 kg after affecting 5% recovery for scrap.

This issue with the approval of Director (ME)

  
(K.S. Sodhi)  
AD (ME)

Shri H. Das, FTDO, DGFT Udhog Bhawan, New Delhi  
O/o the DC (MSME) UO note No 30(104)/14-ME dated 29.09.15

  
PARVEEN SHARMA  
Dy. Director General  
Directorate General of Foreign Trade  
Ministry of Commerce & Industry  
Udyog Bhawan, New Delhi-11

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Annexure - A. (716096215)

| PART DESCRIPTION     | PART NO.          | LIC Qty in nos | Total Export Weight in kgs |
|----------------------|-------------------|----------------|----------------------------|
| BOLT                 | A212.25189.200.00 | 168            | 0.69                       |
| BUSH                 | A535.10836.200.00 | 156            | 0.28                       |
| BUSH                 | A535.10843.200.00 | 156            | 0.28                       |
| BRACKET              | A924.20916.200.00 | 84             | 2.67                       |
| BRACKET              | A924.20916.201.00 | 84             | 2.67                       |
| BRACKET ATTACHMENT   | A925.22365.200.00 | 672            | 2.69                       |
| PIN                  | A925.22607.200.00 | 672            | 0.92                       |
| FITTING              | A925.22763.200.01 | 168            | 2.52                       |
| FITTING              | A925.22763.201.01 | 168            | 2.52                       |
| PIN                  | A925.24820.200.00 | 672            | 0.86                       |
| SLIDER               | A925.24821.200.00 | 672            | 44.91                      |
| EXTRUSION            | A925.26864.202.00 | 168            | 1.99                       |
| GUIGNOL DE VOLET     | D212.10807.200.00 | 84             | 0.59                       |
| GUIGNOL DE VOLET     | D212.10807.201.00 | 84             | 0.59                       |
| ARBOR FLAP SHUTTER   | D212.11092.200.00 | 84             | 3.30                       |
| ARBOR FLAP SHUTTER   | D212.11092.201.00 | 84             | 3.30                       |
| CACHE                | D216.10188.200.00 | 168            | 11.42                      |
| GLISSIERE            | D925.10008.200.00 | 336            | 5.04                       |
| ANGLE FITTING        | D925.10023.200.00 | 168            | 13.44                      |
| ANGLE FITTING        | D925.10024.200.00 | 168            | 12.60                      |
| ANGLE FITTING        | D925.10025.200.00 | 168            | 11.26                      |
| ANGLE FITTING        | D925.10029.200.00 | 84             | 8.74                       |
| ANGLE FITTING        | D925.10030.200.00 | 84             | 8.74                       |
| FERRURE              | D925.10037.200.00 | 84             | 2.77                       |
| FERRURE              | D925.10037.201.00 | 84             | 2.77                       |
| FERRURE              | D925.10042.202.00 | 84             | 21.85                      |
| FERRURE              | D925.10042.203.00 | 84             | 21.85                      |
| ANGLE FITTING        | D925.10044.200.00 | 168            | 1.42                       |
| AFT RAIL             | D925.10107.200.00 | 336            | 76.61                      |
| FWD RAI              | D925.10108.200.00 | 336            | 64.85                      |
| FWD RECEPTACLE STRIP | D925.10109.200.00 | 336            | 19.31                      |
| FWD RECEPTACLE STRIP | D925.10111.200.00 | 168            | 11.02                      |
| FWD RECEPTACLE STRIP | D925.10111.201.00 | 168            | 11.02                      |
| FWD RECEPTACLE STRIP | D925.10112.200.00 | 336            | 21.94                      |
| AFT RECEPTACLE STRIP | D925.10113.200.00 | 672            | 43.88                      |
| FERRURE              | D925.10115.200.00 | 168            | 8.06                       |

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PARVEEN SHARMA  
Dy. Director General  
Directorate General of Foreign Trade  
Ministry of Commerce & Industry  
Udyog Bhawan, New Delhi-11



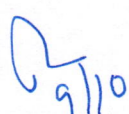
|                     |                   |      |       |
|---------------------|-------------------|------|-------|
| FERRURE             | D925.10115.201.00 | 168  | 8.06  |
| RENFORT D'ANGLE     | D925.10118.200.00 | 168  | 6.05  |
| RENFORT D'ANGLE     | D925.10118.201.00 | 168  | 6.05  |
| CHAPE GAUCHE        | D925.10119.200.00 | 168  | 8.06  |
| CHAPE DROITE        | D925.10120.200.00 | 168  | 8.06  |
| TEE                 | D925.10122.200.00 | 168  | 4.92  |
| ANGLE FITTING       | D925.10126.200.00 | 336  | 1.01  |
| CORNIERE            | D925.10127.200.00 | 168  | 2.28  |
| CORNIERE            | D925.10127.201.00 | 168  | 2.28  |
| CORNIERE            | D925.10128.200.00 | 168  | 2.69  |
| CORNIERE            | D925.10128.201.00 | 168  | 2.69  |
| HINGE DOOR INNER    | D925.10155.200.00 | 168  | 11.75 |
| FERRURE USINEE      | D925.10173.200.00 | 168  | 17.01 |
| EMBASE NUE          | D925.10179.200.00 | 336  | 2.24  |
| ANGLE SUPPPORT      | D925.10219.200.00 | 208  | 27.87 |
| FERRURE LIAISON     | D925.10221.200.00 | 104  | 4.89  |
| FERRURE LIAISON     | D925.10221.201.00 | 104  | 4.89  |
| ANGLE BRACKET       | D925.10222.200.00 | 101  | 3.67  |
| ANGLE BRACKET       | D925.10223.200.00 | 104  | 11.65 |
| FERRURE             | D925.10225.200.00 | 104  | 4.68  |
| FERRURE             | D925.10225.201.00 | 104  | 4.68  |
| ANGLE FITTING       | D925.10228.200.00 | 104  | 11.65 |
| ANGLE FITTING       | D925.10228.201.00 | 104  | 1.77  |
| ANGLE FITTING       | D925.10229.200.00 | 104  | 10.19 |
| BRACKET JUNCTION    | D925.10239.200.00 | 624  | 15.60 |
| ANGLE BRACKET       | D925.10243.200.00 | 416  | 6.66  |
| EXTRUSION           | D925.10244.200.00 | 104  | 12.17 |
| CHANNEL JUNCTION    | D925.10256.200.00 | 52   | 4.16  |
| CHANNEL JUNCTION    | D925.10258.200.00 | 52   | 3.22  |
| CHANNEL JUNCTION    | D925.10259.200.00 | 52   | 3.22  |
| ANGLE BRACKET       | D925.10260.200.00 | 104  | 2.60  |
| ANGLE BRACKET       | D925.10273.200.00 | 416  | 3.33  |
| BIELLE EQUIPEE      | D925.10282.200.00 | 168  | 16.21 |
| FERRURE D'ANGLE     | D925.10283.200.00 | 52   | 1.51  |
| FERRURE D'ANGLE     | D925.10283.201.00 | 52   | 1.51  |
| UNION               | D925.10294.200.00 | 104  | 3.30  |
| HINGE               | D925.10297.200.00 | 1992 | 18.41 |
| BIELLE FIXE EQUIPEE | D925.10316.200.00 | 168  | 6.72  |
| FERRURE             | D925.10322.200.00 | 168  | 9.41  |
| ANGLE FITTING       | D925.10328.200.00 | 168  | 89.33 |

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29/10  
 PARVEEN SHARMA  
 Dy. Director General  
 Directorate General of Foreign Trade  
 Ministry of Commerce & Industry  
 Udyog Bhawan, New Delhi-11

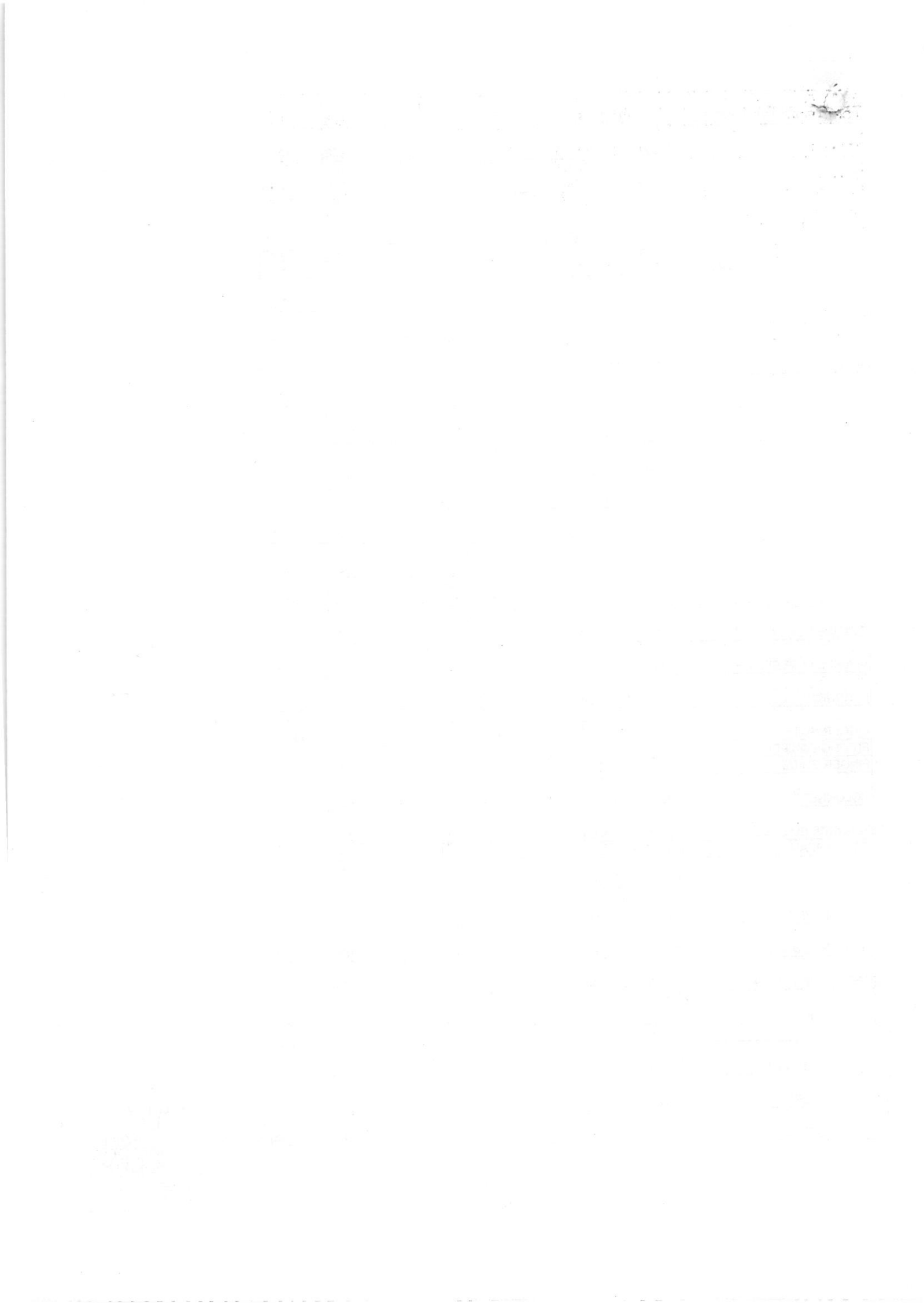


|                            |                   |      |        |
|----------------------------|-------------------|------|--------|
| FERRURE EQUIPEE DROITE     | D925.10337.200.00 | 168  | 14.95  |
| FERRURE EQUIPE             | D925.10338.200.00 | 336  | 50.74  |
| EXTRUSION                  | D925.10346.200.00 | 168  | 5.54   |
| ANGLE FITTING              | D925.10351.200.00 | 672  | 22.18  |
| ANGLE FITTING              | D925.10358.200.00 | 168  | 26.88  |
| FERRURE CENTRALE           | D925.10372.200.00 | 168  | 17.64  |
| HINGE                      | D925.10398.200.00 | 1680 | 23.90  |
| BRACKET CONNECTION BAR     | D925.10419.200.00 | 168  | 5.21   |
| FIXATION.PLANCHER          | D925.10433.200.00 | 84   | 2.02   |
| BAR - CONNECTION           | D925.10452.200.00 | 336  | 5.36   |
| VOILE                      | D925.10457.200.00 | 84   | 59.72  |
| VOILE                      | D925.10457.201.00 | 84   | 59.72  |
| VOILE                      | D925.10457.202.00 | 84   | 59.72  |
| VOILE                      | D925.10457.203.00 | 84   | 59.72  |
| VOILE                      | D925.10457.204.00 | 84   | 59.72  |
| VOILE                      | D925.10457.205.00 | 84   | 59.72  |
| VOILE USINAGE ET PROTECTIO | D925.10458.200.00 | 84   | 76.61  |
| VOILE USINAGE ET PROTECTIO | D925.10458.201.00 | 84   | 76.61  |
| PLATINE.SUPERIEURE         | D925.10459.200.00 | 84   | 77.62  |
| PLATINE.SUPERIEURE         | D925.10459.201.00 | 84   | 77.62  |
| FERRURE                    | D925.10473.200.00 | 672  | 16.80  |
| FINGER GUIDE               | D925.10503.200.00 | 1008 | 156.89 |
| FITTING EQUIPPED           | D925.10506.200.00 | 1008 | 419.33 |
| FINGER GUIDE               | D925.10512.200.00 | 840  | 17.64  |
| COLONNETTE                 | D925.10532.200.00 | 1680 | 22.75  |
| FERRURE EQUIPEE            | D925.10780.200.00 | 336  | 24.19  |
| CROSS BEAM                 | D925.10788.200.00 | 168  | 12.77  |
| TEE                        | D925.10791.200.00 | 168  | 1.85   |
| TEE                        | D925.10800.200.00 | 168  | 3.53   |
| FERRURE EQUIPEE            | D925.10938.001.00 | 168  | 4.37   |
| FERRURE EQUIPEE            | D925.10938.200.00 | 168  | 4.20   |
| BAR - CONNECTION           | D925.11060.200.00 | 336  | 1.95   |
| BAR - CONNECTION           | D925.11061.200.00 | 336  | 15.41  |
| TEE                        | D925.11062.200.00 | 168  | 4.20   |
| FERRURE GAUCHE             | D925.11090.200.00 | 168  | 11.76  |
| FERRURE DROITE             | D925.11091.200.00 | 168  | 10.92  |
| RECEPTACLE STRIP           | D925.11421.200.00 | 168  | 5.56   |

  
 PARVEEN SHARMA  
 Dy. Director General  
 Directorate General of Foreign Trade  
 Ministry of Commerce & Industry  
 Udyog Bhawan, New Delhi-11

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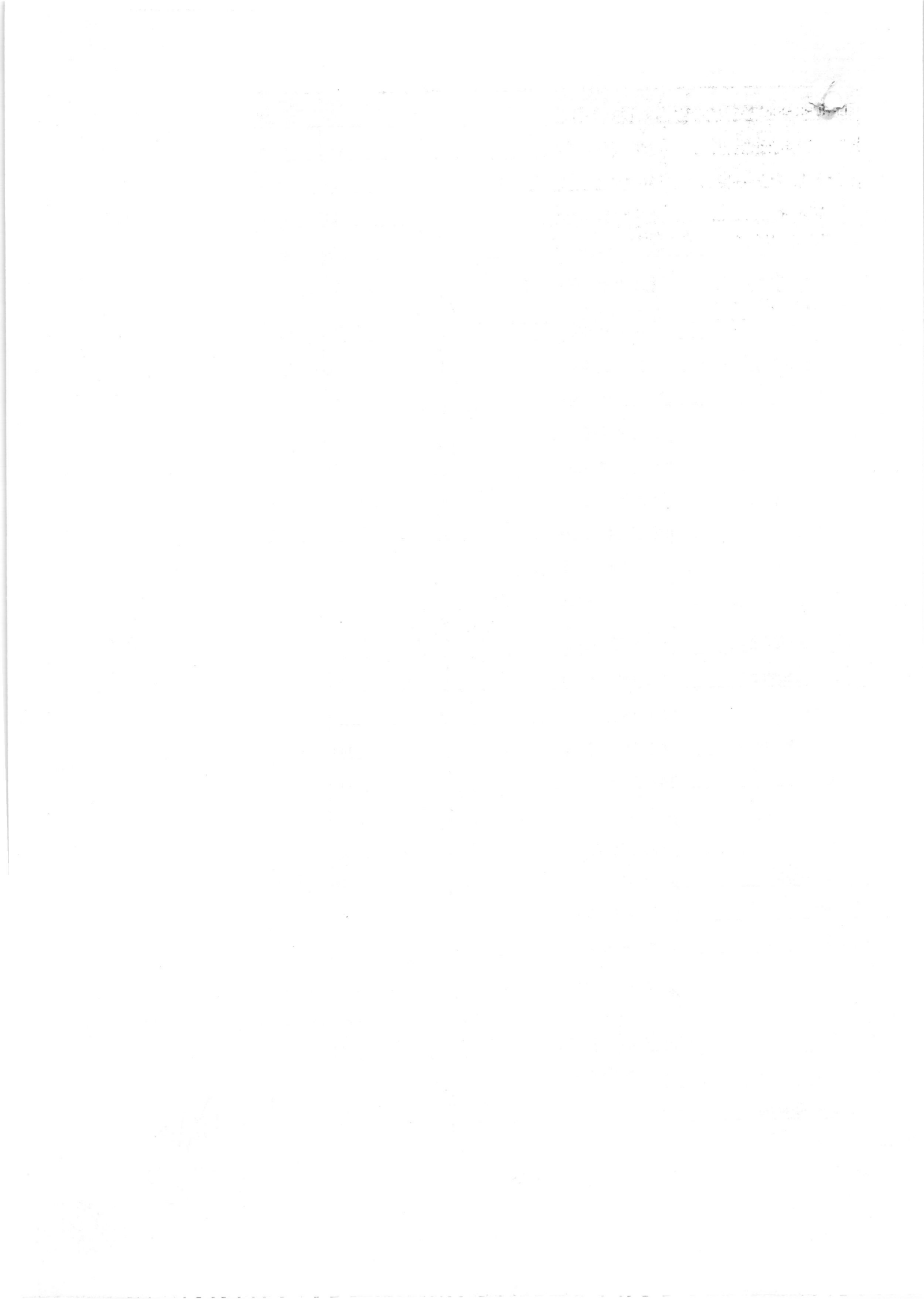
|                        |                   |      |        |
|------------------------|-------------------|------|--------|
| PC - FWD               | D925.11551.200.00 | 504  | 206.64 |
| POST - FWD             | D925.11551.201.00 | 504  | 206.64 |
| FERRURE                | D925.11554.200.00 | 504  | 11.09  |
| FERRURE                | D925.11554.201.00 | 504  | 11.09  |
| FERRURE                | D925.11555.200.00 | 504  | 24.34  |
| FERRURE                | D925.11555.201.00 | 504  | 24.34  |
| FERRURE.SUPERIEURE     | D925.11754.200.00 | 168  | 2.11   |
| FERRURE                | D925.11924.200.00 | 84   | 1.60   |
| POST CENTRE            | D925.12541.200.00 | 52   | 13.10  |
| FERRURE EQUIPEE GAUCHE | D925.14538.200.00 | 168  | 58.30  |
| COLLERETTE             | D925.15518.200.00 | 168  | 3.02   |
| COLLERETTE             | D925.15520.200.00 | 168  | 2.02   |
| ENS.BIELLE REGLABLE    | D925.15586.200.00 | 156  | 23.84  |
| TE DE REPRISE          | D925.15636.200.00 | 168  | 15.93  |
| RENFORT                | D925.15639.200.00 | 168  | 9.38   |
| FERRURE BIELLE         | D925.15642.200.00 | 168  | 7.02   |
| CHAPE                  | D925.15650.200.00 | 1008 | 19.77  |
| FERRURE                | D925.15653.200.00 | 168  | 23.80  |
| FORWARD POST CENTRE    | D925.16138.200.00 | 52   | 13.10  |
| FERRURE EQUIPEE        | D925.16246.000.00 | 52   | 71.71  |
| ROD ASSY               | D925.16277.200.00 | 104  | 12.32  |
| PORTE INTERIEURE       | D925.16462.200.00 | 168  | 116.34 |
| RENFORT                | D925.16464.200.00 | 168  | 36.53  |
| RENFORT                | D925.16490.200.00 | 84   | 1.09   |
| RENFORT                | D925.16490.201.00 | 84   | 1.07   |
| ANGLE FITTING          | D925.16491.200.00 | 84   | 11.09  |
| ANGLE FITTING          | D925.16491.201.00 | 84   | 11.09  |
| RENFORT                | D925.16493.200.00 | 84   | 8.40   |
| RENFORT                | D925.16493.201.00 | 84   | 8.12   |
| RENFORT                | D925.16494.200.00 | 84   | 2.18   |
| RENFORT                | D925.16494.201.00 | 84   | 2.18   |
| ANGLE FITTING          | D925.16498.200.00 | 168  | 11.26  |
| ANGLE FITTING          | D925.16498.201.00 | 168  | 11.26  |
| BUSHING                | D925.16499.200.00 | 336  | 0.74   |
| FERRURE EQUIPEE        | D925.16507.200.00 | 104  | 25.69  |

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PARVEEN SHARMA  
Dy. Director General  
Directorate General of Foreign Trade  
Ministry of Commerce & Industry  
Udyog Bhawan, New Delhi-11







|                         |                                 |     |        |
|-------------------------|---------------------------------|-----|--------|
| FERRURE MONTANT CENTRAL | D925.16508.200.00               | 104 | 10.82  |
| FERRURE SUPERIEURE      | D925.16511.200.00               | 52  | 0.39   |
| FERRURE SUPERIEURE      | D925.16512.200.00               | 52  | 2.91   |
| U DE LIAISON            | D925.16516.200.00               | 52  | 3.80   |
| HINGE                   | D925.16522.200.00               | 168 | 14.59  |
| FERRURE SUPERIEURE      | D925.17012.200.00               | 52  | 2.66   |
| PORTE EXTERIEURE        | D925.17100.200.00               | 168 | 175.26 |
| ANGLE FITTING           | D925.17105.200.00               | 168 | 58.20  |
| BOX STRENGTH            | D925.17672.200.00               | 168 | 39.48  |
| BRACKET HYD             | L57951002200PF / L57951002201PF | 168 | 94.66  |
| SLEEVE BEARING -        | PID57540037200                  | 920 | 193.20 |
| SLEEVE BEARING -        | PID57540037202                  | 155 | 24.18  |
| NUT RING OUTER -        | PID57540038200                  | 750 | 48.00  |
| NUT RING OUTER -        | PID57540038202                  | 500 | 28.00  |
| NUT RING OUTER -        | PID57540039200                  | 750 | 24.00  |
| NUT RING OUTER -        | PID57540039202                  | 750 | 18.00  |

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PARVEEN SHARMA  
Dy. Director General  
Directorate General of Foreign Trade  
Ministry of Commerce & Industry  
Udyog Bhawan, New Delhi-11







10

Subject: **FW: Advance Licence No.0910057395 dtd.28.08.2013 of M/s Sec industries**

To: parveen.s@nic.in

Date: 30/09/15 10:41 AM

From: Kanwalinder Sodhi <kanwalinder.sodhi@nic.in>

**From:** Kanwalinder Sodhi [mailto:kanwalinder.sodhi@nic.in]

**Sent:** Monday, September 28, 2015 1:00 PM

**To:** 'nc1.dgft@nic.in'; 'Haradhan Das'

**Subject:** Advance Licence No.0910057395 dtd.28.08.2013 of M/s Sec industries

FYI

**From:** SEC Purchase [mailto:purchase@secindustries.com]

**Sent:** Saturday, September 26, 2015 12:39 AM

**To:** Kanwalinder Sodhi

**Subject:** Re: utilization / consumption of raw material imported

Dear Mr.KS.Sodhi, AD-ME

Refer your trailing mail and your telephonic call with regard to ratification of norms in respect of Advance Licence No.0910057395 dtd.28.08.2013 and our letter Ref.No.SEC/DGFT/UAV27/2014-15/253 dtd.14.02.2015.

As our design incharge for the referred project is on official tour and expected on 5<sup>th</sup> October. Request kindly permit us to submit the required information by 8<sup>th</sup> October.

We deeply regret for the inconvenience caused and we assure the information will be available with you by 8<sup>th</sup> October.

Regards,  
K.Seshadri  
Manager-Materials  
SEC Industries Pvt.Ltd,  
Balanagar, Hyderabad - 37  
Phone : 040-23770260  
Fax : 040-23773613

Email : purchase@secindustries.com

9/10  
PARVEEN SHARMA  
Dy. Director General  
Directorate General of Foreign Trade  
Ministry of Commerce & Industry  
Udyog Bhawan, New Delhi-11

**From:** Kanwalinder Sodhi <kanwalinder.sodhi@nic.in>

**To:** 'Kanwalinder Sodhi' <kanwalinder.sodhi@nic.in>; 'SEC Purchase' <purchase@secindustries.com>

**Sent:** Friday, 25 September 2015 1:34 AM

**Subject:** RE: utilization / consumption of raw material imported

u8

Dear sir







you are requested to send details for Sno 96 of items of import.

Regards

KS Sodhi

AD-ME

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**From:** Kanwalinder Sodhi [mailto:kanwalinder.sodhi@nic.in]

**Sent:** Thursday, September 24, 2015 12:53 PM

**To:** 'SEC Purchase'

**Subject:** RE: utilization / consumption of raw material imported

Dear sir

Also send the per unit weight of the export product.

Regards

KS Sodhi

AD-ME

---

**From:** SEC Purchase [mailto:purchase@secindustries.com]

**Sent:** Monday, July 06, 2015 10:55 PM

**To:** kanwalinder.sodhi@nic.in

**Subject:** utilization / consumption of raw material imported

Dear Sir,

We attach herewith utilization / consumption of raw material imported against advance licence No. 0910057395 in Excel sheet for your kind consideration.

My Contact Number is 9848883226.

Regards,

K.Seshadri  
Manager-Materials  
SEC Industries Pvt.Ltd,  
Balanagar, Hyderabad - 37  
Phone : 040-23770260  
Fax : 040-23773613

Email : purchase@secindustries.com

  
PARVEEN SHARMA  
Dy. Director General  
Directorate General of Foreign Trade  
Ministry of Commerce & Industry  
Udyog Bhawan, New Delhi-11

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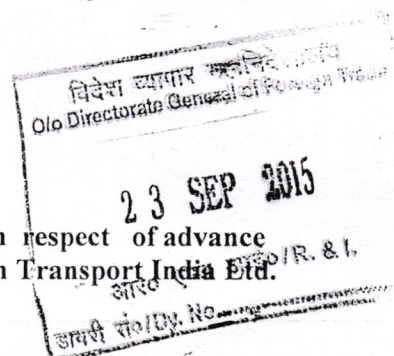


S.No. 15  
29/09/15

0180/162/108 1A 16

Government of India  
Ministry of Communications and Information Technology  
Department of Electronics and Information Technology  
Electronics Niketan, 6, CGO Complex  
New Delhi-110003

DEST



Sub: Ratification of norms in terms of Para 4.7 of HBP. (Vol.1) in respect of advance Licence No. 3210068243 dated 7.10.2013 issued to M/s. Alstom Transport India Ltd. Coimbatore.

Reference DGFT I.D. No. 01/80/050/00339/AM14/DES-1/1846 dated 9.9.2014 vide which comments of this Department have been sought on the above mentioned application of M/s Alstom Transport India Ltd. Coimbatore for ratification of the norms of advance licence issued under Para 4.7 for export of "Railway Traction and Signalling Equipments".

2. The FOB value of export is Rs. 34575901.20 (EURO 469554.80) and CIF value of Import is Rs 29883415.80 (US\$ 480549.58).

3. The application has been examined in the Department of Electronics and Information Technology from technical angle. The items proposed for import are essential to assemble the products to be exported. This Department recommends ratification of norms of advance authorization as follows:-

| SL. No | Item                                                                                                                                                                                                                                         | Comment                                                              |
|--------|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------------------------------------|
| 1      | Items at Sl. No 1-2,5-9,11-32,34-69,71-88,90-97,99-120,122,124-139,141-143,145,147-157,159-183,185-210,212-222,224-228,230-231,236-237,239-251,253-260,262-263,267-268,271-275,277-298,300,302-309,311-313, 316 -333,335-340,342-344,346-358 | On net to net basis with accountability clause on nil wastage basis. |
| 2      | Items at Sl. No 3, 4, 10, 33, 70, 89, 98, 121, 123, 140, 144, 146, 158, 184, 211, 223, 229, 232-235, 238, 252, 261, 264-266,269-270, 276, 299, 301, 310, 314-315,334, 341, 345.                                                              | As applied by the party on nil wastage basis.                        |

(Asha Nangia)  
Director

Shri Priya Ranjan, FTDO, O/o DGFT, Udyog Bhavan, New Delhi  
DIT U.O. No. 17(25)/2014-IPHW dated 17.09.2015

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PARVEEN SHARMA  
Dy. Director General  
Directorate General of Foreign Trade  
Ministry of Commerce & Industry  
Udyog Bhawan, New Delhi-11

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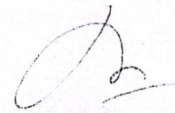
16  
29/9/2015

Ministry of Heavy Industries & Public Enterprises  
Department of Heavy Industry  
TSW(B) Section

Subject: Application of M/S GE India for ratification of norms of licence no 3110060945 dt 30-10-13

DES-I, DGFT may kindly refer to the above mentioned licence of M/S GE India. The firm has submitted reply vide their letter of dated 03.08.2015 and enclosure. The applicant has not replied to this office letter of dated 07.07.2014. Copy enclosed. DES -I may decide as per policy.

This issue with the approval of IA(KKT).



B.C. Nayak  
Development Officer  
31-08-15

DGFT, FTDO, DES-I  
Deptt. of HI, UO No 3(91)/13-TSW(B)

dated

9/10

PARVEEN SHARMA  
Dy. Director General  
Directorate General of Foreign Trade  
Ministry of Commerce & Industry  
Udyog Bhawan, New Delhi-11



S. No. 24  
29/9/2015

Room No. 223, A Wing,  
Shastri Bhawan, New Delhi-110 001  
Dated the 9<sup>th</sup> September, 2015

**OFFICE MEMORANDUM**

**Sub: Application from M/s. Sutures India Pvt. Ltd., for the import of raw material against the export of Foley Catheter for 2000000 for issue of advance licence (Licence No. 0710102920 dated 14.03.2014 - reg**

The undersigned is directed to refer to DGFT U.O. No. 01/80/050/148/AM-15/DES-I/633 dated 25.06.2015 forwarded an application for issue of advance licence from M/s. Sutures India Pvt. Ltd., for the import of raw material against the export of Foley Catheter for 2000000 for issue of advance licence (Licence No. 0710102920 dated 14.03.2014. The application has been examined in Department of Chemicals and Petrochemicals and the following norms are recommended for the reference licence application:-

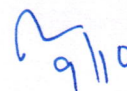
| Name of Export Item(s) | Qty in Kg. | Name of import Item(s)             | Qty. in kgs. |
|------------------------|------------|------------------------------------|--------------|
| Catheter for 2000000   | 1 kg.      | MR Revultex (pre vulcanised Latex) | 0.7302       |

This has approval of the competent authority.

  
(O.P. Sharma)

Joint Industrial Adviser  
Tel: 011-23071442  
Telefax: 011-23071187  
Email: [omsharma@nic.in](mailto:omsharma@nic.in)

✓ Shri Haradhan Das,  
Foreign Trade Development Officer,  
Directorate General of Foreign Trade,  
Department of Commerce,  
Ministry of Commerce and Industry,  
Udyog Bhawan, New Delhi  
Fax: 2306 2225/23061613



PARVEEN SHARMA  
Dy. Director General  
Directorate General of Foreign Trade  
Ministry of Commerce & Industry  
Udyog Bhawan, New Delhi-11

53710ES-2  
15/9/15

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Office of the Development Commissioner  
Micro Small & Medium Enterprises  
**MECHANICAL DIVISION**

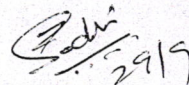
30(134)/2014-ME

Subject: AA no 0310784828 dated 09.06.2014 of M/s Trident Tools Limited.

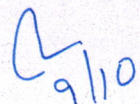
Taking cue from SION C-951, the norms may be fixed as follows:-

- Import of relevant size of Sno 1 of items of import may be allowed for 11362.5 kg inclusive of 21.2% wastage.
- Import of relevant size of Sno 2 of items of import may be allowed for 66300 kg inclusive of 24.8% wastage.

This issues with the approval of Director (ME) for taking view by NC.

  
(K.S. Sodhi)  
AD (ME)

Sh Haradhan Das, FTDO, DGFT, Udhog Bhawan, New Delhi  
O/o DC, MSME UO No 30(134)/14-ME dated 29.09.15

  
PARVEEN SHARMA  
Dy. Director General  
Directorate General of Foreign Trade  
Ministry of Commerce & Industry  
Udyog Bhawan, New Delhi-11



Office of the Development Commissioner  
Micro Small & Medium Enterprises  
**MECHANICAL DIVISION**

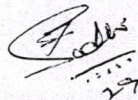
30(135)/2014-ME

Subject: AA no 0310784832 dated 09.06.2014 of M/s Trident Tools Limited.

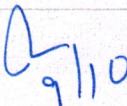
Taking cue from SION C-951, the norms may be fixed as follows:-

- Import of relevant size of Sno 1 of items of import may be allowed for 9090 kg inclusive of 21.2% wastage.
- Import of relevant size of Sno 2 of items of import may be allowed for 53040 kg inclusive of 24.8% wastage.

This issues with the approval of Director (ME) for taking view by NC.

  
(K.S. Sodhi)  
AD (ME)

Sh Haradhan Das, FTDO, DGFT, Udyog Bhawan, New Delhi  
O/o DC, MSME UO No 30(135)/2014-ME dated 29.09.15

  
PARVEEN SHARMA  
Dy. Director General  
Directorate General of Foreign Trade  
Ministry of Commerce & Industry  
Udyog Bhawan, New Delhi-11



Office of the Development Commissioner  
Micro Small & Medium Enterprises  
**MECHANICAL DIVISION**

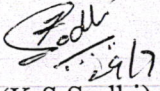
30(145)/15-ME

**Subject:** AA no 0710105002 dated 11.06.14 in respect of M/s Pranita Engg Solutions Pvt Ltd.

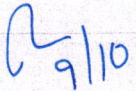
As per the report received from MSME-DI Bangalore, the norms may be fixed as follows:

- List of parts to be exported is attached as annexure-A.
- Weight of the total exports may be amended to 7795.3 kgs
- Import of relevant size of Sno 1 of items of import may be allowed for 44405 kg after affecting 15% recovery for scrap.
- Import of relevant size of Sno 2 of items of import may be allowed, as applied.

This issue with the approval of Director (ME)

  
(K.S. Sodhi)  
AD (ME)

Shri H. Das, FTDO, DGFT Udhog Bhawan, New Delhi  
O/o the DC (MSME) UO note No 30(145)/15-ME dated 29.09.15

  
PARVEEN SHARMA  
Dy. Director General  
Directorate General of Foreign Trade  
Ministry of Commerce & Industry  
Udyog Bhawan, New Delhi-11

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## Annexure - A (710105002)

| PART DESCRIPTION     | PART NO.          | LIC Qty in nos | Export allowed (kg) |
|----------------------|-------------------|----------------|---------------------|
| BOLT                 | A212.25189.200.00 | 168            | 0.69                |
| BUSH                 | A535.10836.200.00 | 156            | 0.28                |
| BUSH                 | A535.10843.200.00 | 156            | 0.28                |
| BRACKET              | A924.20916.200.00 | 3984           | 126.72              |
| BRACKET              | A924.20916.201.00 | 168            | 5.34                |
| BRACKET ATTACHMENT   | A925.22365.200.00 | 1344           | 5.38                |
| PIN                  | A925.22607.200.00 | 672            | 0.92                |
| FITTING              | A925.22763.200.01 | 336            | 5.04                |
| FITTING              | A925.22763.201.01 | 336            | 5.04                |
| PIN                  | A925.24820.200.00 | 672            | 0.86                |
| SLIDER               | A925.24821.200.00 | 672            | 44.91               |
| EXTRUSION            | A925.26864.202.00 | 336            | 3.98                |
| GUIGNOL DE VOLET     | D212.10807.200.00 | 168            | 1.18                |
| GUIGNOL DE VOLET     | D212.10807.201.00 | 168            | 1.18                |
| ARBOR FLAP SHUTTER   | D212.11092.200.00 | 84             | 3.30                |
| ARBOR FLAP SHUTTER   | D212.11092.201.00 | 84             | 3.30                |
| CACHE                | D216.10188.200.00 | 336            | 22.85               |
| GLISSIERE            | D925.10008.200.00 | 672            | 10.08               |
| ANGLE FITTING        | D925.10022.200.00 | 336            | 2.35                |
| ANGLE FITTING        | D925.10023.200.00 | 336            | 26.88               |
| ANGLE FITTING        | D925.10024.200.00 | 336            | 25.20               |
| ANGLE FITTING        | D925.10025.200.00 | 336            | 22.51               |
| ANGLE FITTING        | D925.10029.200.00 | 168            | 17.47               |
| ANGLE FITTING        | D925.10030.200.00 | 168            | 17.47               |
| FERRURE              | D925.10037.200.00 | 168            | 5.54                |
| FERRURE              | D925.10037.201.00 | 168            | 5.54                |
| FERRURE              | D925.10042.202.00 | 168            | 43.70               |
| FERRURE              | D925.10042.203.00 | 168            | 43.70               |
| ANGLE FITTING        | D925.10044.200.00 | 336            | 2.84                |
| AFT RAIL             | D925.10107.200.00 | 672            | 153.22              |
| FWD RAI              | D925.10108.200.00 | 672            | 129.70              |
| FWD RECEPTACLE STRIP | D925.10109.200.00 | 336            | 19.31               |
| FWD RECEPTACLE STRIP | D925.10111.200.00 | 168            | 11.02               |

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6/9/10  
 PARVEEN SHARMA  
 Dy. Director General  
 Directorate General of Foreign Trade  
 Ministry of Commerce & Industry  
 Udyog Bhawan, New Delhi-11



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Handwritten text in the middle right section, appearing as a list or series of notes.

Handwritten text in the bottom right section, possibly a concluding statement or signature.



|                      |                   |      |       |
|----------------------|-------------------|------|-------|
| FWD RECEPTACLE STRIP | D925.10111.201.00 | 168  | 11.02 |
| FWD RECEPTACLE STRIP | D925.10112.200.00 | 336  | 21.94 |
| AFT RECEPTACLE STRIP | D925.10113.200.00 | 672  | 43.88 |
| FERRURE              | D925.10115.200.00 | 336  | 16.13 |
| FERRURE              | D925.10115.201.00 | 336  | 16.13 |
| RENFORT D'ANGLE      | D925.10118.200.00 | 336  | 12.10 |
| RENFORT D'ANGLE      | D925.10118.201.00 | 336  | 12.10 |
| CHAPE GAUCHE         | D925.10119.200.00 | 336  | 16.13 |
| CHAPE DROITE         | D925.10120.200.00 | 336  | 16.13 |
| TEE                  | D925.10122.200.00 | 336  | 9.84  |
| ANGLE FITTING        | D925.10126.200.00 | 672  | 2.02  |
| CORNIERE             | D925.10127.200.00 | 336  | 4.55  |
| CORNIERE             | D925.10127.201.00 | 336  | 4.55  |
| CORNIERE             | D925.10128.200.00 | 336  | 5.38  |
| CORNIERE             | D925.10128.201.00 | 336  | 5.38  |
| HINGE DOOR INNER     | D925.10155.200.00 | 336  | 23.50 |
| FERRURE USINEE       | D925.10173.200.00 | 336  | 34.01 |
| EMBASE NUE           | D925.10179.200.00 | 672  | 4.49  |
| ANGLE SUPPPORT       | D925.10219.200.00 | 416  | 55.74 |
| FERRURE LIAISON      | D925.10221.200.00 | 208  | 9.78  |
| FERRURE LIAISON      | D925.10221.201.00 | 208  | 9.78  |
| ANGLE BRACKET        | D925.10222.200.00 | 168  | 6.11  |
| ANGLE BRACKET        | D925.10223.200.00 | 208  | 23.30 |
| FERRURE              | D925.10225.200.00 | 208  | 9.36  |
| FERRURE              | D925.10225.201.00 | 208  | 9.36  |
| ANGLE FITTING        | D925.10228.200.00 | 208  | 23.30 |
| ANGLE FITTING        | D925.10228.201.00 | 208  | 3.54  |
| ANGLE FITTING        | D925.10229.200.00 | 208  | 20.38 |
| BRACKET JUNCTION     | D925.10239.200.00 | 1248 | 31.20 |
| ANGLE BRACKET        | D925.10243.200.00 | 832  | 13.31 |
| EXTRUSION            | D925.10244.200.00 | 208  | 24.34 |
| CHANNEL JUNCTION     | D925.10256.200.00 | 104  | 8.32  |
| CHANNEL JUNCTION     | D925.10258.200.00 | 104  | 6.45  |
| CHANNEL JUNCTION     | D925.10259.200.00 | 104  | 6.45  |
| ANGLE BRACKET        | D925.10260.200.00 | 208  | 5.20  |



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|-----------------------------|-------------------|------|--------|
| ANGLE BRACKET               | D925.10273.200.00 | 832  | 6.66   |
| BIELLE EQUIPEE              | D925.10282.200.00 | 336  | 32.42  |
| FERRURE D'ANGLE             | D925.10283.200.00 | 104  | 3.02   |
| FERRURE D'ANGLE             | D925.10283.201.00 | 104  | 3.02   |
| UNION                       | D925.10294.200.00 | 104  | 3.30   |
| HINGE                       | D925.10297.200.00 | 1680 | 15.52  |
| BIELLE FIXE EQUIPEE         | D925.10316.200.00 | 336  | 13.44  |
| FERRURE                     | D925.10322.200.00 | 336  | 18.82  |
| ANGLE FITTING               | D925.10328.200.00 | 336  | 178.65 |
| FERRURE EQUIPEE DROITE      | D925.10337.200.00 | 336  | 29.90  |
| FERRURE EQUIPE              | D925.10338.200.00 | 672  | 101.47 |
| EXTRUSION                   | D925.10346.200.00 | 336  | 11.09  |
| ANGLE FITTING               | D925.10351.200.00 | 1344 | 44.35  |
| ANGLE FITTING               | D925.10358.200.00 | 336  | 53.76  |
| FERRURE CENTRALE            | D925.10372.200.00 | 336  | 35.28  |
| HINGE                       | D925.10398.200.00 | 3360 | 47.81  |
| BRACKET CONNECTION BAR      | D925.10419.200.00 | 336  | 10.42  |
| FIXATION.PLANCHER           | D925.10433.200.00 | 168  | 4.03   |
| BAR - CONNECTION            | D925.10452.200.00 | 336  | 5.36   |
| VOILE                       | D925.10457.200.00 | 168  | 119.45 |
| VOILE                       | D925.10457.201.00 | 168  | 119.45 |
| VOILE                       | D925.10457.202.00 | 168  | 119.45 |
| VOILE                       | D925.10457.203.00 | 168  | 119.45 |
| VOILE                       | D925.10457.204.00 | 168  | 119.45 |
| VOILE                       | D925.10457.205.00 | 168  | 119.45 |
| VOILE USINAGE ET PROTECTION | D925.10458.200.00 | 168  | 153.22 |
| VOILE USINAGE ET PROTECTION | D925.10458.201.00 | 168  | 153.22 |
| PLATINE.SUPERIEURE          | D925.10459.200.00 | 168  | 155.23 |
| PLATINE.SUPERIEURE          | D925.10459.201.00 | 168  | 155.23 |
| FERRURE                     | D925.10473.200.00 | 1344 | 33.60  |
| FINGER GUIDE                | D925.10503.200.00 | 1008 | 156.89 |
| FITTING EQUIPPED            | D925.10506.200.00 | 2016 | 838.66 |

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9/10  
 PARVEEN SHARMA  
 Dy. Director General  
 Directorate General of Foreign Trade  
 Ministry of Commerce & Industry  
 Udyog Bhawan, New Delhi-11







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|------------------------|-------------------|------|--------|
| FINGER GUIDE           | D925.10512.200.00 | 336  | 7.06   |
| COLONNETTE             | D925.10532.200.00 | 3360 | 45.50  |
| FERRURE EQUIPEE        | D925.10780.200.00 | 672  | 48.38  |
| CROSS BEAM             | D925.10788.200.00 | 336  | 25.54  |
| TEE                    | D925.10791.200.00 | 336  | 3.70   |
| TEE                    | D925.10800.200.00 | 336  | 7.06   |
| FERRURE EQUIPEE        | D925.10938.001.00 | 336  | 8.74   |
| FERRURE EQUIPEE        | D925.10938.200.00 | 336  | 8.40   |
| BAR - CONNECTION       | D925.11060.200.00 | 336  | 1.95   |
| BAR - CONNECTION       | D925.11061.200.00 | 336  | 15.41  |
| TEE                    | D925.11062.200.00 | 336  | 8.40   |
| FERRURE GAUCHE         | D925.11090.200.00 | 336  | 23.52  |
| FERRURE DROITE         | D925.11091.200.00 | 336  | 21.84  |
| RECEPTACLE STRIP       | D925.11421.200.00 | 168  | 5.56   |
| POST - FWD             | D925.11551.200.00 | 1008 | 413.28 |
| POST - FWD             | D925.11551.201.00 | 1008 | 413.28 |
| FERRURE                | D925.11554.200.00 | 1008 | 22.18  |
| FERRURE                | D925.11554.201.00 | 1008 | 22.18  |
| FERRURE                | D925.11555.200.00 | 1008 | 48.69  |
| FERRURE                | D925.11555.201.00 | 1008 | 48.69  |
| FERRURE.SUPERIEURE     | D925.11754.200.00 | 336  | 4.23   |
| FERRURE                | D925.11924.200.00 | 168  | 3.19   |
| POST CENTRE            | D925.12541.200.00 | 104  | 26.21  |
| FERRURE EQUIPEE GAUCHE | D925.14538.200.00 | 336  | 116.59 |
| COLLERETTE             | D925.15518.200.00 | 336  | 6.05   |
| COLLERETTE             | D925.15520.200.00 | 336  | 4.03   |
| ENS.BIELLE REGLABLE    | D925.15586.200.00 | 312  | 47.68  |
| TE DE REPRISE          | D925.15636.200.00 | 336  | 31.86  |
| RENFORT                | D925.15639.200.00 | 336  | 18.76  |
| FERRURE BIELLE         | D925.15642.200.00 | 336  | 14.03  |
| CHAPE                  | D925.15650.200.00 | 2016 | 39.54  |

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29/10  
 PARVEEN SHARMA  
 Dy. Director General  
 Directorate General of Foreign Trade  
 Ministry of Commerce & Industry  
 Udyog Bhawan, New Delhi-11



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|-------------------------|-------------------|------|--------|
| FERRURE                 | D925.15653.200.00 | 336  | 47.60  |
| FORWARD POST CENTRE     | D925.16138.200.00 | 104  | 26.21  |
| FERRURE EQUIPEE         | D925.16246.000.00 | 104  | 143.42 |
| ROD ASSY                | D925.16277.200.00 | 104  | 12.32  |
| PORTE INTERIEURE        | D925.16462.200.00 | 336  | 232.68 |
| RENFORT                 | D925.16464.200.00 | 336  | 73.06  |
| RENFORT                 | D925.16490.200.00 | 168  | 2.18   |
| RENFORT                 | D925.16490.201.00 | 168  | 2.13   |
| ANGLE FITTING           | D925.16491.200.00 | 168  | 22.18  |
| ANGLE FITTING           | D925.16491.201.00 | 168  | 22.18  |
| RENFORT                 | D925.16493.200.00 | 168  | 16.80  |
| RENFORT                 | D925.16493.201.00 | 168  | 16.24  |
| RENFORT                 | D925.16494.200.00 | 168  | 4.37   |
| RENFORT                 | D925.16494.201.00 | 168  | 4.37   |
| ANGLE FITTING           | D925.16498.200.00 | 336  | 22.51  |
| ANGLE FITTING           | D925.16498.201.00 | 336  | 22.51  |
| BUSHING                 | D925.16499.200.00 | 336  | 0.74   |
| FERRURE EQUIPEE         | D925.16507.200.00 | 208  | 51.38  |
| FERRURE MONTANT CENTRAL | D925.16508.200.00 | 208  | 21.63  |
| FERRURE SUPERIEURE      | D925.16511.200.00 | 104  | 0.79   |
| FERRURE SUPERIEURE      | D925.16512.200.00 | 104  | 5.82   |
| U DE LIAISON            | D925.16516.200.00 | 104  | 7.59   |
| HINGE                   | D925.16522.200.00 | 336  | 29.18  |
| FERRURE SUPERIEURE      | D925.17012.200.00 | 104  | 5.32   |
| PORTE EXTERIEURE        | D925.17100.200.00 | 336  | 350.53 |
| ANGLE FITTING           | D925.17105.200.00 | 336  | 116.39 |
| BOX STRENGTH            | D925.17672.200.00 | 336  | 78.96  |
| SLEEVE BEARING -        | PID57540037200    | 1840 | 386.40 |
| SLEEVE BEARING -        | PID57540037202    | 310  | 48.36  |
| NUT RING OUTER -        | PID57540038200    | 1500 | 96.00  |
| NUT RING OUTER -        | PID57540038202    | 1000 | 56.00  |
| NUT RING OUTER -        | PID57540039200    | 1500 | 48.00  |
| NUT RING OUTER -        | PID57540039202    | 1500 | 36.00  |

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9/10  
 PARVEEN SHARMA  
 Dy. Director General  
 Directorate General of Foreign Trade  
 Ministry of Commerce & Industry  
 Udyog Bhawan, New Delhi-11



Office of the Development Commissioner  
Micro Small & Medium Enterprises  
**MECHANICAL DIVISION**

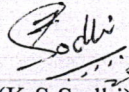
30(176)/2014-ME

Subject: AA no 0310787636 dated 05.08.14 for M/s UNI VTL Precision Pvt Ltd.

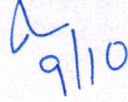
The norms may be fixed as follows:-

- The quantity of items of export for Sno 1 to 3 may be amended as 34303 nos, 69606 nos and 46060 nos respectively.
- Per unit weight of the export product for Sno 1 to 3 may be mentioned as 107 gm (full assembly), 47 gm and 40 gm respectively.
- Import of Sno 1 of items of import may be allowed for 34303 nos (2898.6 kg for part no 413001(48.24% wastage) and 1526.5 kg for part no 413002 (64.8% wastage)) after affecting 50% recovery for scrap.
- Import of Sno 2 of items of import may be allowed for 69606 nos (4942 kg) after affecting 50% recovery for scrap and inclusive of 51% wastage.
- Import of Sno 2 of items of import may be allowed for 46060 nos (2856 kg) after affecting 50% recovery for scrap and inclusive of 55% wastage.

This issue with the approval of Director (ME) for taking a view by NC.

  
(K.S. Sodhi)  
AD (ME)

Shri H. Das , FTDO, DGFT Udyog Bhawan New Delhi  
O/o The DC (MSME) ID note no 30(176)/2014-ME dated 29.09.15

  
PARVEEN SHARMA  
Dy. Director General  
Directorate General of Foreign Trade  
Ministry of Commerce & Industry  
Udyog Bhawan, New Delhi-11



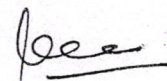
Department of Heavy Industry

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NC-I Meeting dated 29/9/2015

|    |           |      |                                                                                |
|----|-----------|------|--------------------------------------------------------------------------------|
| 39 | 910061021 | BHEL | Repeat of AA9100055381 dated 13/3/2013 as per applicant's letter dated 26/8/15 |
|----|-----------|------|--------------------------------------------------------------------------------|

NC may take a view



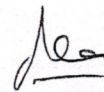
(K.K. Tiwari)

Industrial Adviser

Case 407 Gide Bergemann.

EP-1 in third line be read as

EP-3 for Inputs SNo. 36 to 49 and 50 to 52



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PARVEEN SHARMA  
Dy. Director General  
Directorate General of Foreign Trade  
Ministry of Commerce & Industry  
Udyog Bhawan, New Delhi-11

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29/9/15

Room No. 223, A Wing,  
Shastri Bhawan, New Delhi-110 001  
Dated the 31<sup>st</sup> August, 2015

M/s Stericat Gutstraings (P) Ltd.,  
169, Sector 4, IMT Manesar,  
Gurgaon – 122 050 (Haryana)  
Telefax: 0124-4609500  
Email: [stericat1@airtelmail.in](mailto:stericat1@airtelmail.in)

**Sub: Advance Authorization Application from M/s Stericat Gutstraings (P) Ltd. for the import of raw material against the export of Sterile Absorbable Surgical sutures USP/EP (braided Coated Synthetic made of Polyglycolic Acid or PGA+PLA) with or without Needle packed in 81600.00 boxes as indicated in the application (Advance Authroization No. 0510391866 dated 05.11.2014) – reg.**

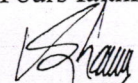
Sir,

This is with reference to your application received from Office of DGFT (Reference No. U.O. No. 01/80/50/491/AM-15/DES-1/1638 dated 15.01.2015). In order to examine your application, you are being advised to furnish the following information:-

- Details of production process indicating matrial balance for each of the export product and corresponding consumption of both indigenous and imported inputs duly certified by Chartered Engineer.
- Production of all the export products and corresponding consumption of inputs (both imported and indigenous) duly certified by Chartered Accountant for the three financial years.

On receipt of the above information, your application would be examined on merit.

Yours faithfully

  
(O.P. Sharma)

Joint Industrial Adviser

Tel: 011-23071442/Telefax: 011-23071187

Email: [omsharma@nic.in](mailto:omsharma@nic.in)

Copy to:-

Shri Haradhan Das,  
Foreign Trade Development Officer,  
Directorate General of Foreign Trade,  
Department of Commerce,  
Ministry of Commerce and Industry,  
Udyog Bhawan, New Delhi  
Fax: 2306 2225/23061613

29/9/15

PARVEEN SHARMA  
Dy. Director General  
Directorate General of Foreign Trade  
Ministry of Commerce & Industry  
Udyog Bhawan, New Delhi-11

469/DES-2  
4/9/15



WC  
No. 46011/60/2015-PC-II  
Government of India  
Ministry of Chemicals & Fertilizers  
Department of Chemicals & Petrochemicals

Room No. 223, A Wing,  
Shastri Bhawan, New Delhi-110 001  
Dated the September 09, 2015

**OFFICE MEMORANDUM**

Sub: Application from M/s. Uniray Medical LLP, Mumbai for issue of advance licence (Licence No. 0310790969 dated 12.11.2014) for export of Digital Plate (Made of Polyester base, net Content 223.30 SQM) and corresponding import - reg.

The undersigned is directed to refer to U.O. No. 01/80/050/602/AM-15/DES-I/1871 dated 27.02.2015 from D.G.F.T on the subject cited above. The proposal of the firm has been examined in this office. The Department of Chemicals & Petrochemicals recommends the present Advance Authorization Application on the following basis :-

| Name of Export Items (s)                                       | Qty. in SQM | Name of import Item (s)                | Qty. in SQM |
|----------------------------------------------------------------|-------------|----------------------------------------|-------------|
| Digital Plate (Made of Polyester base, net Content 223.30 SQM) | One SQM     | Imaging Plate (Made of Polyester base) | 1.03        |

This has approval of the competent authority.

*[Signature]*

(O.P. Sharma)  
Joint Industrial Adviser  
Tel: 011-23071442  
Telefax: 011-23071187  
Email: [omsharma@nic.in](mailto:omsharma@nic.in)

Shri Haradhan Dass,  
Foreign Trade Development Officer,  
Directorate General of Foreign Trade,  
Department of Commerce,  
Ministry of Commerce and Industry,  
Udyog Bhawan, New Delhi  
Tel. No. 23061562, Extn. 265  
Fax: 2306 2225/23061613

*9/10*  
PARVEEN SHARMA  
Dy. Director General  
Directorate General of Foreign Trade  
Ministry of Commerce & Industry  
Udyog Bhawan, New Delhi-11



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at 18.8.15~

Office of the Development Commissioner  
Micro Small & Medium Enterprises  
**MECHANICAL DIVISION**

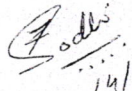
30(199)/2014-ME

Subject: AA no 0210205202 dated 20.11.14 in respect of M/s Kyocera CTC Precision Tools Pvt. Ltd

The norms may be fixed as follows:-

- Weight of export product GBA43R300-030GM, GBA43R185-020MY and GBA43R400-040MY may be mentioned as 7gm, 8gm and 8 gm respectively.
- Relevant size of import may be allowed for 50000 nos (550 kgs).

This issues with the approval of Director (ME) for taking view by NC.

  
(K.S.Sodhi)  
AD (ME)

Shri Haradhan Das, FTDO, DGFT Udyog Bhawan New Delhi  
O/o The DC (MSME) UO note no 30(199)/ 2014-ME dated 14.09.15

9/10

PARVEEN SHARMA  
Dy. Director General  
Directorate General of Foreign Trade  
Ministry of Commerce & Industry  
Udyog Bhawan, New Delhi-11







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Office of the Development Commissioner  
Micro Small & Medium Enterprises  
**MECHANICAL DIVISION**

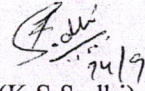
30(196)/2014-ME

Subject: AA no 0210205201 dated 20.11.14 in respect of M/s Kyocera CTC Precision Tools Pvt. Ltd

The norms may be fixed as follows:-

- Weight of export product GBA43R300-030GM, GBA43R185-020MY and GBA43R400-040MY may be mentioned as 7gm, 8gm and 8 gm respectively.
- Relevant size of import may be allowed for 55000 nos (605 kgs).

This issues with the approval of Director (ME) for taking view by NC.

  
(K.S. Sodhi)  
AD (ME)

Shri Haradhan Das, FTDO, DGFT Udyog Bhawan New Delhi  
O/o The DC (MSME) UO note no 30(196)/ 2014-ME dated 14.09.15

9/10

PARVEEN SHARMA  
Dy. Director General  
Directorate General of Foreign Trade  
Ministry of Commerce & Industry  
Udyog Bhawan, New Delhi-11







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Office of the Development Commissioner  
Micro Small & Medium Enterprises  
**MECHANICAL DIVISION**

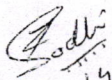
30(197)/2014-ME

Subject: AA no 0210205203 dated 20.11.14 in respect of M/s Kyocera CTC Precision Tools Pvt. Ltd

The norms may be fixed as follows:-

- Weight of export product GBA43R300-030GM, GBA43R185-020MY and GBA43R400-040MY may be mentioned as 7gm, 8gm and 8 gm respectively.
- Relevant size of import may be allowed for 48350 nos (531.85 kgs).

This issues with the approval of Director (ME) for taking view by NC.

  
14/9  
(K.S.Sodhi)  
AD (ME)

Shri Haradhan Das, FTDO, DGFT Udyog Bhawan New Delhi  
O/o The DC (MSME) UO note no 30(197)/ 2014-ME dated 14.09.15

29/10

PARVEEN SHARMA  
Dy. Director General  
Directorate General of Foreign Trade  
Ministry of Commerce & Industry  
Udyog Bhawan, New Delhi-11







WC-

Office of the Development Commissioner  
Micro Small & Medium Enterprises  
**MECHANICAL DIVISION**

SP-57  
NO. 557  
17-8-15  
22.8.15

30(198)/2014-ME

Subject: AA no 0210205200 dated 20.11.14 in respect of M/s Kyocera CTC Precision Tools Pvt. Ltd

The norms may be fixed as follows:-

- Weight of export product GBA43R300-030GM, GBA43R185-020MY and GBA43R400-040MY may be mentioned as 7gm, 8gm and 8 gm respectively.
- Relevant size of import may be allowed for 51000 nos (561 kgs).

This issues with the approval of Director (ME) for taking view by NC.

*K.S. Sodhi*  
14/9  
(K.S. Sodhi)  
AD (ME)

Shri Haradhan Das, FTDO, DGFT Udyog Bhawan New Delhi  
O/o The DC (MSME) UO note no 30(198)/ 2014-ME dated 14.09.15

*9/10*  
PARVEEN SHARMA  
Dy. Director General  
Directorate General of Foreign Trade  
Ministry of Commerce & Industry  
Udyog Bhawan, New Delhi-11







Office of the development Commissioner  
Micro small & medium Enterprises  
**MECHANICAL DIVISION**

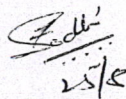
30(20)/15-ME

Subject: AA no 0310791268 dated 20.11.14 of M/s Marine frontiers.

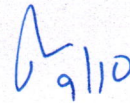
Norms may be fixed as follows:-

- Weight of export product may be specified as 14655.83 kg.
- S.No. 1 of items of import may be allowed for 1667.64 kg after affecting 50% recovery for scrap and inclusive of 2.63% wastage.
- S.No. 2 of items of import may be allowed for 3752.89 kg after affecting 50% recovery for scrap and inclusive of 2.63% wastage.
- S.No. 3 of items of import may be allowed for 3744 kg after affecting 50% recovery for scrap and inclusive of 2.63% wastage.
- S.No. 4 of items of import may be allowed for 1248.98 kg after affecting 50% recovery for scrap and inclusive of 2.63% wastage.
- S.No. 5 of items of import may be allowed for 397.8 kg after affecting 50% recovery for scrap and inclusive of 2.63% wastage.
- S.No. 6 of items of import may be allowed for 801.45 kg after affecting 50% recovery for scrap and inclusive of 2.63% wastage.
- S.No. 7 to 14 and 17 of items of import may be allowed for on net to net basis with NIL wastage and accountability clause.
- S.No. 15 and 16 of items of import may be allowed as applied.

This issue with the approval of Director (ME)

  
(K S Sodhi)  
Asst Dir (ME)

Shri H. Das, FTDO, DGFT Udhog Bhawan  
O/o the DC(MSME) Uo note no 30(20)/15-ME dt 25.08.15

  
PARVEEN SHARMA  
Dy. Director General  
Directorate General of Foreign Trade  
Ministry of Commerce & Industry  
Udyog Bhawan, New Delhi-11

Self  
H. Das  
26/8/15



Micro small & medium Enterprises  
**MECHANICAL DIVISION**

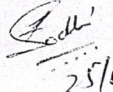
30(19)/15-ME

Subject: AA no 0310791483 dated 27.11.14 of M/s Marine frontiers.

Norms may be fixed as follows:-

- Weight of each export product may be specified as 23146.57 kg.
- S.No. 1 of items of import may be allowed for 1068.6 kg after affecting 50% recovery for scrap and inclusive of 2.63% wastage.
- S.No. 2 of items of import may be allowed for 1712.1 kg after affecting 50% recovery for scrap and inclusive of 2.63% wastage.
- S.No. 3 of items of import may be allowed for 973.05 kg after affecting 50% recovery for scrap and inclusive of 2.63% wastage.
- S.No. 4 of items of import may be allowed for 3476.85 kg after affecting 50% recovery for scrap and inclusive of 2.63% wastage.
- S.No. 5 of items of import may be allowed for 1604.85 kg after affecting 50% recovery for scrap and inclusive of 2.63% wastage.
- S.No. 6 of items of import may be allowed for 10249.2 kg after affecting 50% recovery for scrap and inclusive of 2.63% wastage.
- S.No. 7 of items of import may be allowed for 2139.15 kg after affecting 50% recovery for scrap and inclusive of 2.63% wastage.
- S.No. 8 of items of import may be allowed for 1283.1 kg after affecting 50% recovery for scrap and inclusive of 2.63% wastage.
- S.No. 9 to 42, 65 to 103 and 106 to 114 of items of import may be allowed for on net to net basis with NIL wastage and accountability clause.
- S.No. 104 and 105 of items of import being consumables may be allowed @ upto 2% FOB value.
- S.No. 104 and 105 of items of import, being consumables, may be allowed @ upto 2% FOB value.
- S.No. 43 to 64 of items of import may be allowed as applied.

This issue with the approval of Director (ME)

  
25/8  
(K S Sodhi)  
Asst Dir (ME)

Shri H. Das, FTDO, DGFT Udhog Bhawan  
O/o the DC(MSME) Uo note no 30(19)/15-ME dt 25.08.15

  
PARVEEN SHARMA  
Dy. Director General  
Directorate General of Foreign Trade  
Ministry of Commerce & Industry  
Udyog Bhawan, New Delhi-11

Self  
H. Das  
26/8/15



Sl. No. 67  
dt 28-9-15

Room No. 223, A Wing,  
Shastri Bhawan, New Delhi-110 001  
Dated the 24<sup>th</sup> August, 2015

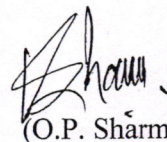
**OFFICE MEMORANDUM**

**Sub: Application from M/s. Freedom Ophthalmic Pvt. Ltd. for the import of raw material against the export of Hydrophobic Intraocular Lens for issue of advance licence (Licence No. 0410159847 dated 05.12.2014 - reg**

The undersigned is directed to refer to DGFT U.O. No. 01/80/050/482/AM-15/DES-1/1641 dated 15.01.2015 forwarded an application for issue of advance licence from M/s. Freedom Ophthalmic Pvt. Ltd. for the import of raw material against the export of Hydrophobic Intraocular Lens for issue of advance licence (Licence No. 0410159847 dated 05.12.2014. The application has been examined in Department of Chemicals and Petrochemicals and the following norms are recommended for the reference licence application:-

| Name of Export Item(s)       | Qty in Kgs. | Name of import Item(s) | Qty. in kgs.    |
|------------------------------|-------------|------------------------|-----------------|
| Hydrophobic Intraocular Lens | 1 kg.       | Plastic clear pellets  | 1.10            |
|                              |             | Lens Inejctor Catridge | Net+ 1% wastage |
|                              |             | Diamond Tool           | 0.000175        |

This has approval of the competent authority.



(O.P. Sharma)

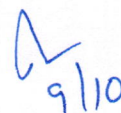
Joint Industrial Adviser

Tel: 011-23071442

Telefax: 011-23071187

Email: [omsharma@nic.in](mailto:omsharma@nic.in)

Shri Pradyuman Das,  
Foreign Trade Development Officer,  
Directorate General of Foreign Trade,  
Department of Commerce,  
Ministry of Commerce and Industry,  
Udyog Bhawan, New Delhi  
Fax: 2306 2225/23061613



PARVEEN SHARMA  
Dy. Director General  
Directorate General of Foreign Trade  
Ministry of Commerce & Industry  
Udyog Bhawan, New Delhi-11



70

Office of the Development Commissioner  
Micro Small & Medium Enterprises  
**MECHANICAL DIVISION**

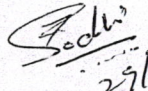
30(144)/15-ME

Subject: AA no 3410040806 dated 17.12.14 in respect of M/s Banco Products (India) Ltd., Baroda.

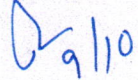
The norms may be fixed as follows:-

- Import of Sno 1 to 4 may be allowed as per SION C-1891.
- Import of Sno 5 may be considered as decided in NC meeting vide case no. 2/26/80-ALC2/2013 dtd 18.03.14.

This issue with the approval of Director (ME)

  
(K.S. Sodhi)  
AD (ME)

Shri Haradhan Das, FTDO, DGFT Udhog Bhawan, New Delhi  
O/o the DC (MSME) UO note No 30(144)/14-ME dated 29.09.2015

  
PARVEEN SHARMA  
Dy. Director General  
Directorate General of Foreign Trade  
Ministry of Commerce & Industry  
Udyog Bhawan, New Delhi-11







Office of the Development Commissioner  
Micro Small & Medium Enterprises  
**MECHANICAL DIVISION**

S. No. 73  
29/09/2015

30(133)/15-ME

Subject: AA 0710107368 dated 06.01.15 in respect of M/s Zenith Precision Pvt Ltd

The following information is required from the unit:-

- Detailed technical drawing with dimension of each export product, catalogue, if any may also be furnished.
- Weight of each export product.
- Blank size of import product.
- Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawing.

This issue with the approval of Director (ME) for taking a view by NC.

*(K.S. Sodhi)*  
(K.S. Sodhi)  
AD (ME)

Shri H. Das, FTDO, DGFT Udyog Bhawan New Delhi  
O/o The DC (MSME) ID note no 30(132)/15-ME dated 17.09.15

*9/10*  
PARVEEN SHARMA  
Dy. Director General  
Directorate General of Foreign Trade  
Ministry of Commerce & Industry  
Udyog Bhawan, New Delhi-11

*SL7/DES-I*  
22.9.15







Office of the Development Commissioner  
Micro small & medium Enterprises  
**MECHANICAL DIVISION**

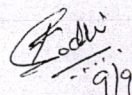
30(120)/15-ME

Subject: AA 0710107401 dated 08.01.15 in respect of M/s Zenith Precision Pvt Ltd

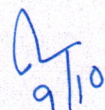
The following information is required from the unit:-

- Detailed technical drawing with dimension of each export product, catalogue, if any may also be furnished.
- Weight of each export product.
- Blank size of import product.
- Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawing.

This issue with the approval of Director (ME) for taking a view by NC.

  
(K.S. Sodhi)  
AD (ME)

Shri H. Das , FTDO, DGFT Udyog Bhawan New Delhi  
O/o The DC (MSME) ID note no 30(120)/15-ME dated 09.09.15

  
PARVEEN SHARMA  
Dy. Director General  
Directorate General of Foreign Trade  
Ministry of Commerce & Industry  
Udyog Bhawan, New Delhi-11

508/DES-2  
14.9.15



U)  
S.No. 75  
29/9/2015

2

Ministry of Heavy Industries & Public Enterprises  
Department of Heavy Industry  
TSW(B) Section

Subject: Application of M/S Sara Sae for ratification of norms  
of AA no -6110061281dt 12-03-15

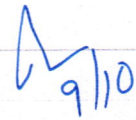
DES-I, DGFT may kindly refer to the above mentioned licence  
of M/S Sara Sae. This office recommends ratification on  
repeat basis with AA no -6110061273dt 02-02-15.

The above issues with the approval of IA(KKT).



B.C.Nayak  
Development Officer  
31-08-15

DGFT (FTDO , DES-I)  
Deptt. of HI, UO No 3(168)/15-TSW(B)



PARVEEN SHARMA  
Dy. Director General  
Directorate General of Foreign Trade  
Ministry of Commerce & Industry  
Udyog Bhawan, New Delhi-11





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Office of the Development Commissioner  
Micro small & medium Enterprises  
**MECHANICAL DIVISION**

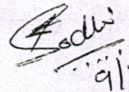
30(119)/15-ME

Subject: AA 0710107794 dated 12.03.15 in respect of M/s Zenith Precision Pvt Ltd

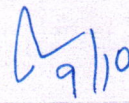
The following information is required from the unit:-

- Detailed technical drawing with dimension of each export product, catalogue, if any may also be furnished.
- Weight of each export product.
- Blank size of import product.
- Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawing.

This issue with the approval of Director (ME) for taking a view by NC.

  
(K.S. Sodhi)  
AD (ME)

Shri H. Das, FTDO, DGFT Udyog Bhawan New Delhi  
O/o The DC (MSME) ID note no 30(119)/15-ME dated 09.09.15

  
PARVEEN SHARMA  
Dy. Director General  
Directorate General of Foreign Trade  
Ministry of Commerce & Industry  
Udyog Bhawan, New Delhi-11

509/DES-2  
14.9.15







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Office of the Development Commissioner  
Micro Small & Medium Enterprises  
**MECHANICAL DIVISION**

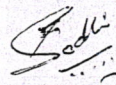
30(110)/15 -ME

Subject: AA no. 0710108470 dated 06.07.15 for M/s, Dynamnatic technologies Ltd

The following information is required from the unit:-

- Detailed technical note on manufacturing process including the relevant flow sheet
- Weight, size and specification of export product.
- Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawing.
- Blank size and development drawing of each part number.
- Dimensions of the plates to be provided.

This issues with the approval of Director (ME) for taking view by NC.

  
(K.S. Sodhi)  
AD (ME)

Sh H. Das, FTDO, DGFT, Udhog Bhawan, New Delhi  
O/o DC, MSME UO No 30(110)/15-ME dated 07.09.15

A  
9/10  
PARVEEN SHARMA  
Dy. Director General  
Directorate General of Foreign Trade  
Ministry of Commerce & Industry  
Udyog Bhawan, New Delhi-11

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WC

Sp. No. 4/10

Calender AIR-73

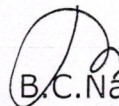
Ministry of Heavy Industries & Public Enterprises  
Department of Heavy Industry  
TSW(B) Section

28-9-15.

Subject: Application of M/S ISGEC Ltd for ratification of norms of  
AA no 0510393171 dt 25-02-15

DES-I, DGFT may kindly refer to the above mentioned licenses of  
M/S ISGEC Ltd. . Inadvertently SION C-1642 has been mentioned  
in the recommendations sent by this office of letter dated 01-05-  
15. (Copy enclosed). The correct SION is C-1647 in stead of C-  
1642.

The above issues with the approval of IA(KKT).

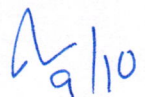
  
B.C. Nayak  
Development Officer  
13-07-15

DGFT, FTDO , DES-I)

Deptt. of HI, UO No 3(104)/15-TSW(B)

dated

(265)

  
PARVEEN SHARMA  
Dy. Director General  
Directorate General of Foreign Trade  
Ministry of Commerce & Industry  
Udyog Bhawan, New Delhi-11







Department of Heavy Industry  
Udyog Bhawan

File No. 2/6/2015-TSWB

Date 01/09/2015

Ref: Wastage norms for M/s Comestar Auto Chengalpattu 100% EOU.

EP : Alternator for Automobiles; RPM 6000, 12 Volt ,90 and 120 Amp.

Inputs-

| Item             | Qty as per SION                          |
|------------------|------------------------------------------|
| Copper conductor | Rotor as per C-1080, Stator as per C-299 |

This issues with the approval of JS(RKS).

(K.K.Tiwari)  
Industrial Adviser

Dy DGFT

DES-I

Self  
Han  
2/9/15

PARVEEN SHARMA  
Dy. Director General  
Directorate General of Foreign Trade  
Ministry of Commerce & Industry  
Udyog Bhawan, New Delhi-11



